

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONAL BENCH, KOLKATA, WEST BENGAL, FINANCE  
CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.**

**MEMORANDUM OF APPLICATION**

**(Under Section 18 (1) read with sections 14, 15 and  
17 of the National Green Tribunal Act, 2010)**

**Original Application No. 40 of <sup>2026</sup>~~2025~~**

**IN THE MATTER OF:**

SHRI JALIYA TAYANG

....APPLICANT

VERSUS

ARUNACHAL PRADESH STATE  
POLLUTION CONTROL BOARD & ORS.

....RESPONDENTS

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*[Handwritten signature]*

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DATED: 01/03/2025  
PLACE: KOLKATA

  
APPLICANT

THROUGH

  
Adv. Ayan Boo  
Office at: Adv. Chamber, Opp. to BATA Store,  
Tezu, District Lohit, Arunachal Pradesh-792001  
Ph. No. 08130172885  
Email Id: [Advocateayanboo@gmail.com](mailto:Advocateayanboo@gmail.com)



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL, FINANCE CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.**

**MEMORANDUM OF APPLICATION**

**(Under Section 18 (1) read with sections 14, 15 and 17 of the National Green Tribunal Act, 2010)**

**Original Application No. \_\_\_\_\_ of 2025**

**MEMO OF PARTIES**

**IN THE MATTER OF:**

Shri Jaliya Tayang  
S/o Sorum Tayang  
R/o: Village Tafragam,  
P.O/P.S: Tezu, District Lohit  
Arunachal Pradesh – 792001. ....Applicant

**-VERSUS-**

1. Arunachal Pradesh State Pollution Control Board,  
Department of Arunachal Pradesh  
represented by its member secretary  
having office at Paryavaran Bhavan,  
Yupia Road, Papu Nalah,  
Naharlagun-791110, Arunachal Pradesh.  
E-Mail: [Arunachalspcb@gamil.com](mailto:Arunachalspcb@gamil.com)

2. The state of Arunachal Pradesh

*(Signature)*  
02/09/2025  
**MR. KUMAR DORJEE**  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
Reg. No. 04:2023



service through Chief Secretary,  
Civil Secretariat, Block-II, 5<sup>th</sup> Floor,  
Papum Pare, Itanagar, Arunachal Pradesh- 791102.  
E-Mail: [cs-arunachal@nic.in](mailto:cs-arunachal@nic.in)

3. Central Pollution Control Board  
Through its member secretary  
Office at: Parivesh Bhawan,  
East Arjun Nagar, Delhi- 110032  
E-Mail: [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)

4. The Principal Chief Conservator  
of Forest & HoFF Department of  
Environment and Forest PCCF  
Office Complex, P-Sector, Itanagar- 791111.  
E- Mail: [pccfnsecy-arn@nic.in](mailto:pccfnsecy-arn@nic.in)

*Jr*

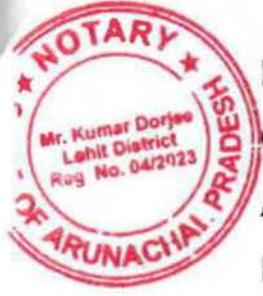
5. The Director, Department of Mining  
and Geology, Government of Arunachal Pradesh,  
having its office at Chandranagar, NH-52A,  
Itanagar Road, District Papum Pare,  
Arunachal Pradesh- 791113.  
E-mail: [dgm-avc-mica@nic.in](mailto:dgm-avc-mica@nic.in)

6. The Deputy Commissioner of Namsai District,  
Arunachal Pradesh, Office at District Secretariat,  
Block-A, Namsai, Arunachal Pradesh- 792103.  
E-Mail: [dc-namsai-arn@gov.in](mailto:dc-namsai-arn@gov.in)

*02/09/2025*  
MR. KUMAR DORJEE  
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Lohit District  
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Reg. No. 04/2023



7. Addl. Deputy Commissioner  
of Namsai District, Chongkham,  
office at: District Secretariat,  
Block-A, Namsai, Arunachal Pradesh- 792103.  
dc-namsai-arun@gov.in | 09436051629 / 8731951140
8. Assistant Mineral Development Officer (AMDO)  
Namsai District,  
Office at: office at District Secretariat,  
Block-A, Namsai, Arunachal Pradesh- 792103.  
dc-namsai-arun@gov.in | 08787899068 / 7085398628
9. M/s Mangwaw Stone Crusher  
Through its proprietor Chow Jeyoni Mangmaw.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 09862801531.
10. M/s Alubari Stone Crusher (i)  
Through its Nang Mitika Namchoom,  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 08837250274
11. M/s Mancheykhun Stone Crusher  
through its Proprietor Chow Tiyot Mancheykhun.



Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 09435335692

**12. M/s Namdalao Stone Crusher**

Through its proprietor Nang Chemika Namchoom.  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District,  
Arunachal Pradesh – 792102.  
Ph. No. 09678053839

**13. M/s Sutasana Industry**

Through its proprietor Chow Sutasana Mein.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 09612556527

**14. M/s S.M Enterprise**

through its proprietor Chow Sumina Mein.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 0943593352

  
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- 15.** M/s A.K Stone Crusher  
Through its proprietor Chow Aditya Mein.  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 08787649595
- 16.** M/s Namchoom Stone Aggregate  
through its proprietor Chow Upseng Namchoom.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph No. 06909171451
- 17.** M/s Ongmew Stone Crusher  
Through its proprietor Chow Mithina Namchoom.  
Located at: Guna Nagar, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 08787777320
- 18.** M/s Chowkham Enterprise  
Through its proprietor Chow Keli Moungham.  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 07002566399.

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- 19.** M/s Arunachala Shiva  
Through its Proprietor Nang Tem Namchoom.  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 09862488181
- 20.** M/s Khangkio Stone Crusher  
Through its proprietor Chow Ketong Khangkio.  
Located at Tissue, near Marua River,  
Chongkham, Namsai District  
Arunachal Pradesh- 792102  
Ph. No. 09612404529
- 21.** M/s T.T.C Infra India  
through its proprietor Chow Morani Namchoom.  
Located at: Alubari, Near Tengapani River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 7086614669
- 22.** M/s Alubari Stone Crusher-II  
through its Proprietor Chow Tsen Tsing Mein.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph No. 08413961102

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**23. M/s Shagun Stone Crusher**  
Through its proprietor Nang Rupa Namchoom.  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 07002401469

**24. M/s Monfra Stone Crusher**  
Through its proprietor Chow Teykham,  
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
Ph. No. 09862362979

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**25. M/s Kherem Stone Crusher**  
Through its Proprietor Nang Sunanta Namchoom.  
Located at Kherem, near Kherem River,  
Chongkham, Namsai District,  
Arunachal Pradesh – 792102  
Ph. No. 09862362979

**26. M/s T.M Enterprise**  
Through its Proprietor Chow Tichand Mein.  
Located at: Alubari, Near Bareng River,  
Chongkham, Namsai District,  
Arunachal Pradesh – 792102.  
Ph. No. 06003132472

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**MR. KUMAR DORJEE**  
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Lohit District  
Govt. of Arunachal Pradesh  
Reg. No. 04/2023

**27. Shri. Chaurosia**

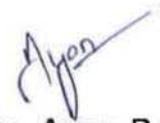
Located at: Alubari, Near Lohit River,  
Chongkham, Namsai District  
Arunachal Pradesh – 792102.  
PH. No. 09862488181

....RESPONDENTS

DATED: 01/09/2025  
PLACE: KOLKATA

  
APPLICANT

THROUGH



Adv. Ayan Boo

Office at: Adv. Chamber, Opp. to BATA Store,  
Tezu, District Lohit, Arunachal Pradesh-792001  
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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONAL BENCH, KOLKATA, WEST BENGAL, FINANCE  
CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.**

**MEMORANDUM OF APPLICATION**

**(Under Section 18 (1) read with sections 14, 15 and  
17 of the National Green Tribunal Act, 2010)**

**Original Application No. \_\_\_\_\_ of 2025**

**IN THE MATTER OF:**

SHRI JALIYA TAYANG	....APPLICANT
VERSUS	
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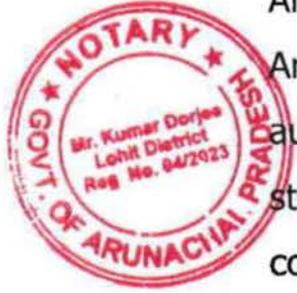
**SYNOPSIS**

The applicant compelled to bring before this Hon'ble Tribunal the egregious inaction of the respondent authorities despite applicant multiple representation/pleas to halt the blatant violators' stone crushing unit at Allubari, near Lohit River, Chongkham, Namsai District, Arunachal Pradesh. These units are blatantly polluting the environment and causing irreparable harm to surroundings residents.

Despite prima facie evidence of blatantly violating environment Guidelines and operating without mandatory environment clearance certificate as per Environmental Impact Assessment (EIC) notification 2006 and all the NOCs issued by Department of Geology and Mining, Itanagar,



**MR. KUMAR DORJEE  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
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Arunachal Pradesh are expired, and in complete violation of Arunachal Pradesh Stone Crusher Guideline, 2012 yet the authorities have shamefully failed to take action, allowing the stone crushing activities to continue with impunity. The consequences are devastating: unprecedented floods in nearby areas, destruction of village properties, and unchecked, illegal mining till date.

The inaction of the authorities is arbitrary, capricious, and a clear dereliction of duty. The applicant urges immediate intervention to stop the stone crushing unit's operations and cancel the No Objection Certificate. The villagers are suffering, and it is imperative that action is taken forthwith to prevent further damage.

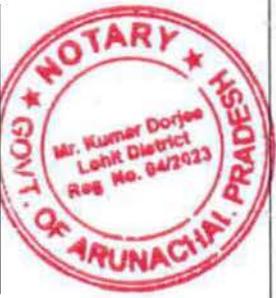
*Dr*

#### LIST OF DATES AND EVENTS

DATES	EVENT
23 <sup>rd</sup> .Oct.2024	Letter to Deputy Commissioner Namsai Prayer to take action against the establishment and operation of illegal stone crusher along the Digaru Chongkham Highway
06 <sup>th</sup> . Nov. 2024	Deputy Commissioner Namsai acknowledged and directed to maintain Minimum distance criteria as per the Arunachal Pradesh Stone Crusher Guidelines 2012 within 6 Months from the issue of order.

*Mr. Kumar Dorjee*  
02/10/2024

**MR. KUMAR DORJEE**  
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07 <sup>th</sup> .Nov. 2024	Deputy Commissioner found and acknowledged that the Stone crusher units are not complying the Arunachal Pradesh Stone Crusher Guidelines 2012 and Pollution consent guidelines properly and consequently ordered to comply the guidelines failing shall be shut down.
17 <sup>th</sup> . Dec. 2024	The applicant filed a Criminal miscellaneous complaint under section 152 of the BNSS, 2023 erstwhile Section 133 Cr.P.C. before the Respondent No. 9, Deputy Commissioner for removal of public nuisance causing by 19 Numbers of Crusher Units.
26 <sup>th</sup> . Dec. 2024	The Deputy Commissioner forwarded complaint to the concerned Addl. Deputy Commissioner, Respondent No. 10 Chongkham.
3 <sup>rd</sup> Feb. 2025	The Addl. Deputy Commissioner refused to issue any Conditional order against the Violators on the pathetic ground by stating " <i>no immediate harm to human life</i> " <i>HOWEVER</i> , admitted that Crusher units are in violation of Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places.
24.02.2025	Appeal before Deputy Commissioner Namsai

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04/09/2025

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Lohit District  
Govt. of Arunachal Pradesh  
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	against the Addl. Deputy Commissioner order dated 24.02.2025
17.03.2025	The applicant wrote a complaint letter to Arunachal Pradesh State Pollution Control Board, Itanagar, against all the stone crushers units being run in violation of Arunachal Pradesh Stone Crusher guidelines, 2012.
11.08.2025	RTI reply disclosed that none of the stone crusher units possess mandatory Environment clearance certificate.

DATED: 07/09/2025  
PLACE: KOLKATA

  
APPLICANT

THROUGH

  
Adv. Ayan Boo

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Tezu, District Lohit, Arunachal Pradesh-792001

Ph. No. 08130172885

Email Id: [Advocateayanboo@gmail.com](mailto:Advocateayanboo@gmail.com)

  
07/09/2025  
MR. KUMAR DORJEE  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
Reg. No. 04/2023



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONAL BENCH, KOLKATA, WEST BENGAL, FINANCE  
CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.**

**MEMORANDUM OF APPLICATION**

**(Under Section 18 (1) read with sections 14, 15 and  
17 of the National Green Tribunal Act, 2010)**

**Original Application No. \_\_\_\_\_ of 2025**

**Between**

SHRI JALIYA TAYANG .....APPLICANT

VERSUS

ARUNACHAL PRADESH STATE  
POLLUTION CONTROL BOARD & ORS. ....RESPONDENTS

APPLICATION UNDER SECTION 18(1) READ WITH SECTIONS  
14, 15, AND 17 OF THE NATIONAL GREEN TRIBUNAL ACT,  
2010, FOR IMMEDIATE RELIEF TO PERMANENTLY HALT  
ENVIRONMENTAL HAZARDS CAUSED BY 19 CRUSHER UNITS  
NEAR LOHIT RIVER, BARENG RIVER, TENGAPANI RIVER,  
AND KHEREM RIVER, CHONGKHAM, NAMSAI DISTRICT,  
ARUNACHAL PRADESH.

MOST RESPECTFULLY SHOWETH:

1. The applicant is a citizen of India, residing at the address given in the cause title herein above. He is a social as well as environmental activist.

*Mr. Kumar Dorjee*  
02/09/2025  
**MR. KUMAR DORJEE**  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
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2. The Respondent Nos. 1 to 8, being the designated authorities vested with the responsibility of ensuring compliance with environmental laws and regulations have been arrayed as parties to these proceedings. The Respondent Nos. 9 to 27, being the proprietors/owners of the crusher units, have been granted No Objection Certificates (NOCs) by the Department of Geology and Mining, Itanagar, and Consent Letters by the Arunachal Pradesh State Pollution Control Board, permitting the establishment and operation of the said crusher units, such NOCs and Consent Letters having been issued on diverse dates. **Copy of list of Stone Crusher Units Copies and their respective NOCs and Consent letters are annexed herewith as ANNEXURE A-1. (Colley)**

3. However, it is unfortunate that all the crusher units are operating in blatant disregard of the laws and guidelines governing their activities. They are vehemently violating the Environment Laws and guidelines, and without obtaining mandatory prior Environment clearance certificate from concerned state authority and causing irreparable harm to the environment and the ordinary residents of the area.

  
02/09/2025  
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Lohit District  
Govt. of Arunachal Pradesh  
Reg. No. 04/2023



4. The applicant humbly submits this application to bring to the attention of this Hon'ble Tribunal the egregious inaction of the respondent authorities in preventing and controlling the illegal stone crushing unit near Lohit River, Bareng River, Tengapani River, and Kherem River, Chongkham, Namsai District, Arunachal Pradesh. Despite prima facie evidence of environmental violations, the authorities have failed to act, allowing the unit to operate in contravention of environmental guidelines for stone crushing units.

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5. Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding ordinary population. As a result, the dust and emissions from the unit are causing serious harm, inconvenience, and health threats to the local residents, and contributing to unprecedented floods in the area. The applicant prays that this Hon'ble Tribunal takes immediate cognizance of this matter and passes necessary orders to prevent further environmental degradation and protect the rights of the local residents to a clean and healthy environment.

6. That the illegal and excessive mining has caused serious environmental degradation and ecological

*[Handwritten signature]*  
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impact, and no Environmental Impact Assessment has ever taken place in areas earmarked for mining especially on the river beds.

**(I) FACTS IN BRIEF:**

1. The applicant submits that private respondents Nos. 9 to 27 are operating a stone crushing unit near the Lohit River, Bareng River, Tengapani River, and Kherem River, Chongkham, Namsai District, Arunachal Pradesh, in blatant disregard of the environmental guidelines stipulated in Arunachal Pradesh Stone Crusher Guidelines, 2012, Central Pollution Control Board (Environmental Guidelines for Stone Crushing Units), Department of Geology. As a result, the dust and emissions from the unit are causing serious harm, inconvenience, and health threats to the local residents, and contributing to unprecedented floods in the area.

**Copy of the Photographs of the illegal stone crusher units are annexed herewith as ANNEXURE A-2.**

2. That dated 23<sup>rd</sup> Oct. 2024 the applicant made a complaint to the Deputy Commissioner, Namsai ( Respondent No. 6) to take against the establishment and operational of illegal stone crusher unit, subsequent, the Deputy Commissioner passed an order

  
 03/10/2024  
**MR. KUMAR DORJEE**  
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dated 06<sup>th</sup> Nov. 2024 directing to maintain minimum distance criteria within 6 months from the date of order and further, Deputy Commissioner, Namsai found and acknowledged that the Stone crusher units are not complying the Arunachal Pradesh Stone Crusher Guidelines 2012 and Pollution consent guidelines properly and consequently, dated 07. Nov. 2024 ordered to comply the guidelines failing shall be shut down. However, none of the stone crusher unit adherence to this order till date. **Copy of the complaint dated 23<sup>rd</sup> Oct. 2024 and Deputy Commissioner, Namsai order dated 06<sup>th</sup> Nov. 2024 and 07. Nov. 2024 are annexed herewith as ANNEXURE A-3. (Colley)**

*Handwritten signature/initials*

3. The applicant filed a Criminal miscellaneous complaint dated 17<sup>th</sup>. Dec. 2024 under section 152 of the BNSS, 2023 erstwhile Section 133 Cr.P.C. before the Respondent No. 9, Deputy Commissioner, Namsai for passing a Conditional order or removal of public nuisance causing by 19 Numbers of Crusher Units. Subsequently, the applicant complaint was endorsed to the Addl. Deputy Commissioner, Chongkham, (Respondent No. 7) dated 26<sup>th</sup> Dec. 2024. However, preposterously, dated 03.Feb. 2025, The Addl. Deputy Commissioner, Chongkham, refused to issue any Conditional order against the Violators on the pathetic

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 03/10/2024  
**MR. KUMAR DORJEE**  
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ground by stating “*no immediate harm to human life*” *despite*, admittedly that Crusher units are in violation of Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places. **Copy of the complaint dated 17<sup>th</sup>. Dec. 2024, order copy of Deputy Commissioner dated 26<sup>th</sup> Dec. 2024 and Addl. Deputy Commissioner Order dated 03<sup>rd</sup>. Feb 2025 are annexed herewith as ANNEXURE A-4. (Colley).**

4. That despite the prima facie blatant violations of NOC terms and conditions and Arunachal Pradesh Stone Crusher Guidelines 2012 the concerned authority Deputy Commissioner, Addl. Deputy commissioner and Assistant Mineral Development Officer (AMDO) who are empowered to monitor the units failed to consider the bona fide and genuine grievance of the applicant and in a mala fide way refused to take actions against the violator/respondents/environment polluters.
5. Aggrieved by the Addl. Deputy Commissioner impugned order, the applicant appeal before Appeal before Deputy Commissioner Namsai however, no effective and strict order till date and the illegal stone crusher units are till date running without any regard and adherence to Environment Law and guidelines. **Copy of the appeal petition before the Deputy Commissioner,**

  
 02/09/2025  
**MR. KUMAR DORJEE**  
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Namsai Dated 24<sup>th</sup>. Feb, 2025 is annexed herewith as ANNEXURE A-5.

6. That furthermore, the applicant wrote a complaint letter to the State Pollution Control Board and appraised the blatant violation of the laws and guidelines however all vain. **Copy of the complaint letter to State Pollution Control Board, Dated 17.03.2025 is annexed herewith as ANNEXURE A-6**
7. That furthermore, it has come to leant that none of the Stone Crusher units being run in Chongkham, Namsai district is ***without mandatory Environment clearance certificate***. And RTI Dated 11<sup>th</sup>. Aug. 2025 discloses that none of the stone crusher units possesses Environment clearance certificate till date and still running without the concerned authority intervention. It is significant question to be arisen that how these illegal stone crusher are running and being issued NOCs from Forest department, Arunachal Pradesh State Pollution Control Board and consent orders without Environment clearance certificate. **Copy of the RTI Report specifying none of the stone Crusher Units possess mandatory Environment Clearance Certificate, dated 11<sup>th</sup>. Aug. 2025 is annexed herewith as ANNEXURE A-7.**

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05/09/2025  
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(II) RELEVANT LAWS AND GUIDELINES AND THEIR VIOLATIONS:



1. The Environmental Clearance under the Environmental Impact Assessment (EIA) Notification, 2006.

that, prior Environment Clearance is mandatory for the sectors covered under schedule of the EIA Notification, 2006, and subsequent amendments. EC is issued by the Ministry of Environment Forest & Climate Change (MoEF&CCC) and State Environment Impact Assessment Authority (SEIAA), based on the type of the project. RTI Dated 11<sup>th</sup>. Aug. 2025 discloses that none of the stone crusher units possesses Environment clearance certificate till date and still running without the concerned authority intervention. **Copy of Environmental Impact Assessment (EIA) Notification, 2006 is annexed herewith as ANNEXURE A-8.**

2. Arunachal Pradesh stone crusher guideline. 2012

Comprehensive guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules 2002 to be considered while issuing No Objection Certificate of the Department for setting up of stone crushing plant in the state: **Copy of the Arunachal Pradesh Stone**

  
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**Crusher Guideline, 2012 is annexed herewith as ANNEXURE A-9.**

- I. Section 2.4.** *"The No objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observations of all the terms and conditions stipulated in the No Objection Certificate".*

**Read with section 2.9** *"in case the geology and mining department is of the opinion that it is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendation of the Geo Appraisal Committee, the secretary (Geology and mining) may after giving an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit."*

*for*

*03/09/2025*

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Contrary to guideline, the out of 19 Crusher Units Respondent No. 9,11,12,13,16,17,18,19,20,21, 22,23 and 26 are expired and Respondent No. 15



and 24 are about to Expire on October and remaining respondent No. 10,14,25 are expired and sent for renew. However, these stone Crusher Units are still running without the concerned authorities' intervention. **Copy of the RTI report reflect that Stone Crusher Units NOCs are Expired, dated 03. February 2025 is annexed herewith as ANNEXURE A-10**

**II. Section 3. Renewal of No Objection Certificate of Crusher units:**

**Section 3.1** "Minors minerals shall be removed/ extracted in accordance with the mining permits granted from time to time by the competent authority from the notified quarry only entails cancellation of the NOC but also prosecute as per law".

Contrary to the guideline, beyond the notified area for mining and extraction of minerals, the Crushers units are extracting Minerals from every corner of river as per there convenience and without any authorities' intervention. Annexure No. 2 clearly depicts factual fact of the unfortunate activities. **Copy of the allocated**

  
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**notified area for extraction of minerals are annexed herewith as ANNEXURE A-11.**

**III. Section 4 and 5.** *"Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams bridges etc AND Extraction/Quarrying of minor minerals shall not be beyond 3 meters depth of the surface and operation for mining/ quarrying as well as operation of the crusher machine shall be between 6AM to 6PM"*

Contrary to that, from collecting of boulders, drivels sands are extract from every corner as per there convenience and completely disregarded the clear guideline of the 3 meter depth of the surface. Causes unprecedented flood in the area and causing hazardous dust and pollution making it unbearable for the ordinary residence. Annexure No. 2 clearly depicts factual fact of the unfortunate activities.

**IV. Section 10.** *"The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and*

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*amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU FORM-D to Directorate of Geology and mining and the Deputy Commissioner of the district before”.*

Contrary to that as per the latest RTI report 9 (Nine) crushers out of 19 (Nineteen) i.e., Respondent 12,18,20,21,22,23,25,26,27 have not submitted or Nil any CU FORM-D till date however, unfortunate state affair that they are running day and night illegally without adherence to terms and conditions of No objection certificate for establishment of Crusher issued by Department of Geology and Mining, Itanagar, Arunachal Pradesh and without obtaining a mandatory prior Environment Clearance Certificate from the concerned authority, consequently, causing air pollution, water pollution and noise pollution and further categorically depriving the ordinary residents' right peaceful sleep enshrined under article 21 of the Indian constitution. **Copy of the RTI wherein 9 (Nine) crushers out of 19 (Nineteen) Respondent have not submitted or Nil any CU FORM-D till date is annexed herewith as ANNEXURE A- 12.**

*Dr*

*02/09/2023*  
**MR. KUMAR DORJEE**  
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**V. Section 11.** *"During transportation of such crushed stones from the stone crusher unit to other places, pacca challan with machine numbering shall be issued by the manager/authority agent of the proprietor which shall have to be countersigned by the concerned AMDO."*

Contrary to that as per the latest RTI report 9 (Nine) crushers out of 19 (Nineteen) i.e., Respondent No. 12,13,17,18,22,23,25,26 and 27 have not submitted or Nil any transportation Pacca Challan till date however, unfortunate state affair that they are running day and night illegally without adherence to terms and conditions of No objection certificate for establishment of Crusher unit issued by Department of Geology and Mining, Itanagar, Arunachal Pradesh and without obtaining a mandatory prior Environment Clearance Certificate from the concerned authority, consequently, causing air pollution, water pollution and noise pollution and further categorically depriving the ordinary residents' right peaceful sleep enshrined under article 21 of the Indian constitution. **Copy of the RTI wherein 9 (Nine) crushers out of 19**

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*04/09/2023*

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**(Nineteen) Respondent have not submitted pacca Challan till date is annexed herewith as ANNEXURE A-13.**

**VI. Section 6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under:**

Sl. No.	Distance From	Distance
6.1 (a)	Class A and above town and cities limit	3km
6.1 (b)	Other towns	2km
6.1 (c)	Village/human habitation	1km
6.1 (d)	Wildlife sanctuary/reserve forest	5km
6.1 (e)	National Highway/State Road	200 Meters
6.1 (f)	Sensitive areas such as Educational institute/government offices/ market/ hospitals/ religious places/ tourist spots	1km
6.1 (g)	River/ lake/ stream	500 Mtr
6.1 (h)	Bridges/ Hydro power/ Dames/ Water Supply diversion structure etc.	1km

The RTI dated 3<sup>rd</sup> Feb 2025 clearly states how the stone crusher units are violating the mandatory distance criteria.

**The copy of the RTI dated 3<sup>rd</sup> Feb 2025 Reflecting Violation of mandatory distance Criteria is annexed herewith as ANNEXURE A-14.**

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a. **Section 6.1 (c) : the Crusher units *should be in distance of 1 km from Village/Human habitation:*** however, pathetically the crusher units are in between of the human habitant and causing unbearable air as well as noise pollution to the villagers. Annexure No. 2 clearly depicts the factual and unfortunate affairs of the state.

b. **Section 6.1 (e):** *"National Highway/State Road (From Centre line) should be 200 Meters distance read with section 6.2 in case of existing stone crushing plant already located at a distance less than 200 meter from highways/state road the unit shall provide 6 meter high compound wall or barrier of GI Sheets along their plot periphery towards highway/road side and also plant adequate numbers of trees on the boundary to reduce dust."*

However, contrary to the mandatory guideline and distance out of 19 Crushers units, 6 units i.e., Respondent No. 10,14,15,16,17 and 24 are within 200 meters without with restriction and checking despite prima facie violations and Non adherence to the further section 6.2 guidelines for installation of 6 meter GI sheet to control

  
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dust, in fact not a single compound wall or trees have been planted to control dust. Annexure No. 2 clearly depicts the factual and unfortunate scenario of the matter.

**c. Section 6.1 (g): the Stone Crusher units shall be 500Meters distance from River/lake/Stream:**

However, contrary to mandatory guidelines the Respondent no. 11,12,13,14,15,16,18,23,24,25, and 26 are in pathetic violation and are within the 500 meters distance from the Lohit River and Barang River and the concerned empowered authorities are mum on the prima facie violations. ANNEXURE 11 of the factual report has clearly depicted the factual and unfortunate scenario of the matter.

**d. Section 6.1(h): the Crusher Units shall be 1 Km distance from Bridges/Hydro hydro power dams/Water supply diversion structure etc.**

However, contrary to the mandatory guidelines 12 out of 19 are in pathetically state of affairs that Respondents no. 9,10,11,12,13,14,15,16,18, 19, 23 and 24 are in violations of the guidelines and are still running without any intervention of

  
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the concerned empowered department and all are within 1km distance from the Barang Bridge and Lohit Bridge. Annexure No. 2 clearly depicts the factual and unfortunate scenario of the matter.

**VII.** Moreover, The following pollution-controlled measures as required under the relevant rules have been installed:

- a. Dust containment-cum-suppression system for the equipment;
- b. Construction of wind breaking walls;
- c. Regular clearing and wetting of the ground within the premises and greenbelt along the periphery.

Contrary to that Annexure No. 2 clearly depicts the factual and unfortunate scenario of the matter and it is also significant to submit that the factual report of the concerned authority has suppressed the actual facts of the installation of Dust Containment, Construction of wind breaking wall and regular clearing and wetting of the ground within premises.

  
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### JUDGMENTS :

*That, in compliance to the Hon'ble NGT Order dated 22. 12.2021 (Para 20) in the matter of O.A. No. 23/2017 (EZ), O.A. No. 776/2018, O.A. No. 373/2019) Syed Arshad Nasar Vs Union of India with Ramchandra Chaurasia Vs. State of Jharkhand with Pradeep Kumar Singh Vs. State of Jharkhand* the constituted committee submitted its report before Hon'ble NGT on 18.08.2022, making the following recommendations in Section 6.1 of the report about measures to be taken for crushers/mines:

- a) In the case of stone crushers, the crushing units (both primary & secondary) should be placed in a covered section and the crushing units having capacity more than 100 TPH, shall be provided with bag house as emission control system.
- b) The Crushers shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
- c) JSPCB along with district administration shall ensure that crushers are not in operation without having requisite pollution control measures

  
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through strict vigilance. Priority may be given for the grids where negative supporting carrying capacity has been observed.

- d) Conveyor belts should be covered /enclosed to avoid fugitive emission, without side gaps, in enclosure and belts.
- e) The crushed stones or finished products should be stored in a silo, or the finished goods should be kept lower than the height of wind-breaking walls. Strong structural base and framing should be provided for wind-breaking walls to withstand strong wind conditions. The height of the stockpile should always be kept lower than the height of the wind-breaking wall. The wall can be erected radially with a screen as center point. In addition, proper sprinkling arrangement should be provided all around the stockpiles.
- f) The haul roads/roads within the mines/industry premises used for the transportation of the products from the stone crushers or mines shall be paved and sufficient number of sprinklers be in operation. The concerned crushers shall be responsible for installation and O&M.

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- g) Cleaning of crushing units and railway goods shed shall be performed with only mechanical means on regular basis.
- h) JSPCB shall direct the concerned agencies to maintain the national highways and other metalled roads to reduce fugitive emission.
- i) The stone dusts from the stone crushing/ mines are dumped in the nearby area causing may be utilized for construction activities of the 4-lane highway and Ganga Bridge in the area and filling up the ponds/mine voids which were created during the stone mining or reclamation of the stone mines.
- j) A proper green belt is to be developed surrounding the crushers.

**3. Central pollution Control board (CPCB) issued guidelines for stone crushing units in July 2023 and Circulated to all the SPCBs/PCCs for its implementation.**

The said guidelines stipulate the general and source specific measurement required to be taken by stone crushing units to prevent/suppress dust emissions. Para 5.1 and 6.0 of Environmental Guidelines for Stone Crushing Units- July, 2023 is Regulated/ Monitoring Mechanism for Stone Crushing Unit,

  
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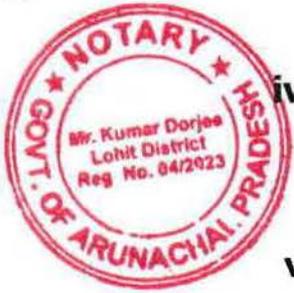
as reproduced below: **Certified copy of the Central pollution Control board (CPCB) issued guidelines for stone crushing units in July 2023 is annexed herewith as ANNEXURE A-15.**

### 5.1 General Measures:

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.

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 05/09/2023  
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- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.
- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh

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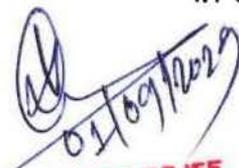
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water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

### **6.0 Regulatory/Monitoring Mechanism for stone Crushing Unit:**

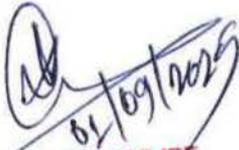
- i. Stone Crushing unit should obtain necessary permissions regarding consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs;
- ii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premise of the unit covering entire area with minimum of 30 days data storage;
- iii. Stone Crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.;
- iv. Online/Manual ambient air monitoring system to be installed in crusher zone as per CPCB/SPCB guidelines in upwind and downwind directions;

  
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- v. Stone crusher unit should develop green belt as per the plan approved by concerned department of the State/UT;
- vi. Local authorities should associate with stone crusher associations for the construction of mated road in the entire crusher zone;
- vii. A district level committee should be constituted under chairmanship of District Magistrate/ Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis;
- viii. Health survey of workers should be carried out by the stone crusher on half-yearly basis;
- ix. New crushers should be allowed to be operated only during daytime to avoid inconvenience to the nearby residents due to ambient noise.

However, ANNEXURE 2 depicts the clear violation of the guideline despite the illegal crusher units are running without concerned authorities' intervention.

  
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**(III) GROUNDS:**

1. No prior Mandatory environment clearance certificate has been obtained by the respondent No 9 to 27 (Stone Crusher Units) which is mandatory in nature as per the Environmental Impact Assessment (EIA) Notification, 2006 Guideline.
2. Blatant violation of Arunachal Pradesh stone crusher guideline. 2012 and terms and conditions of No Objection Certificate for establishment of crusher Unit issued by Government of Arunachal Pradesh Department of Geology and mining, Itanagar. It is imperative to reiterate that Stone crusher units NOCs are expired yet running day and night.
3. In complete violation of Consent order issued by Arunachal Pradesh State Pollution Control Board issued to the respective respondent No. 9 to 27 to mandatory compliance and violation may resulted in withdrawal of consent order.
4. Prima facie violation and disregarding of sustainable development and Central pollution Control board (CPCB) issued guidelines for stone crushing units in July 2023 and Circulated to all the SPCBs/PCCs for its implementation and
5. This Hon'ble Tribunal Judgment Dated 22.12.2024.

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09/09/2025

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**(IV) LIMITATIONS:**

The Applicant craves leave to file the present application within the period of limitation prescribed under Section 14(3) of the National Green Tribunal Act, 2010, or such other period as may be permissible in law. The cause of action for filing the present application arose in October 2024, when the Applicant became aware of the environmental harm caused by the illegal Stone Crusher Units, and continues to arise as the said units are still operating illegally. The Applicant has been diligently pursuing his rights and has not slept over his rights. In the circumstances, any delay, if deemed to exist, in filing the present application may kindly be condoned.

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**(V) JURISDICTION:**

The Hon'ble National Green Tribunal has jurisdiction to entertain and adjudicate upon the present matter under Section 14 of the National Green Tribunal Act, 2010, as it involves substantial questions relating to the environment and seeks reliefs for the protection and conservation of the environment. And the impugned illegal stone crushers units are established in Namsai District, Arunachal Pradesh. The activities complained of herein have caused and are likely to cause significant

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02/09/2024  
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**NOTARY**  
Lohit District  
Govt. of Arunachal Pradesh  
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harm to the environment, thereby falling within the purview of the Tribunal's jurisdiction.

**(VI)** That no other application/petition/appeal is pending before this Hon'ble Tribunal or any other court/forum on the same cause of action, and the present application is being filed without any undue delay.

**(VII)** The Applicant reserves the right to file additional documents, evidence, or pleadings as may be necessary or relevant to this application, and seeks liberty to do so with the permission of this Hon'ble Tribunal.

**(VIII) INTERIM RELIEF:**

1. Considering the material on record and prima facie case pass an interim ex parte order to halt immediately activities of Stone Crushing in the concerned area till the pendency of the case before this Hon'ble Tribunal;
2. To halt the stone Crushers Units until they obtain the Mandatory Environment Clearance Certificate according to EIA notification 2006;
3. Direct the respondent No. 6 to 8 halt the violators Crusher Units until they comply the NOC terms and conditions completely and Renew it till the pendency of the case and

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04/09/2025

**MR. KUMAR DORJEE**  
**NOTARY**  
Lohit District  
Govt. of Arunachal Pradesh  
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4. Any other order this Hon'ble Tribunal may deem fit for the ends of justice.

**(IX) MAIN PRAYER:**

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

- I. Directing to constitute of a joint committee of District Collector, Namsai, DFO, Namsai, Officers of APSPCB, Arunachal Pradesh and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.
- II. Direct the concerned authorities to cancel the NOC/license who are found violating the NOC and running without adherence to the terms and conditions completely;
- III. Direct District Magistrate Namsai to eradicate all illegal stone crusher unit and halt all mining and quarrying activity to protect the original form of the river Lohit;
- IV. Fix the accountability/responsibilities of the concerned Govt. authorities including Assistant Mineral Development Officer, Namsai for their inaction and

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**MR. KUMAR DORJEE**  
**NOTARY**  
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willful dereliction of duties causing damage to environment.

- V. Direct the District Collector, Namsai to initiate criminal proceedings U/s 379, 420, 120 B of IPC & section 19 of Environment Protection Act 1986 against the owner of such stone crusher unit and other erring officials and respondents.
  
- VI. Impose Fine and Environment Compensation on Respondent No. 6 to 27 and other respondents as there is irreparable loss to the environment and huge pollution due to the illegal activities and
  
- VII. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

DATED: 02/09/2025  
PLACE: KOLKATA

THROUGH

  
APPLICANT

  
Adv. Ayan Boo

Office at: Adv. Chamber, Opp. to BATA Store,  
Tezu, District Lohit, Arunachal Pradesh-792001  
Ph. No. 08130172885  
Email Id: [Advocateayanboo@gmail.com](mailto:Advocateayanboo@gmail.com)

  
MR. KUMAR DORJEE  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
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VERIFICATION:

Verified on this the 02/09/2025 day of ~~Aug~~<sup>Sep</sup>-2025 at Lohit that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.



  
DEPONENT

  
02/09/2025  
MR. KUMAR DORJEE  
NOTARY  
Lohit District  
Govt. of Arunachal Pradesh  
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SI No. 1246/2025  
Date: 01/09/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONAL BENCH, KOLKATA, WEST BENGAL, FINANCE  
CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.**

**MEMORANDUM OF APPLICATION**

**(Under Section 18 (1) read with sections 14, 15 and  
17 of the National Green Tribunal Act, 2010)**

**Original Application No. \_\_\_\_\_ of 2025**

**IN THE MATTER OF:**

SHRI JALIYA TAYANG .....APPLICANT

VERSUS

ARUNACHAL PRADESH STATE  
POLLUTION CONTROL BOARD & ORS. ....RESPONDENTS

**AFFIDAVIT**

I, Shri Jaliya Tayang , aged about 43 years, S/o Shri Sorum  
Tayang, resident of Village Tafragam, District Lohit.

Arunachal Pradesh- 792001, do hereby solemnly affirm and  
state as follows:-

1. That, I am the applicant in the above mentioned application and I am fully conversant with the fact and circumstances of the instant case. As such, I am competent to swear this instant affidavit.
2. That the contents of the application have been drafted by my counsel under my instructions and the same are true to my best of my knowledge and believes and may

  
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be read as part of this affidavit. And the contents thereof have been read over and explained to me in vernacular.

3. That the statement made in the instant application in paragraph 1, 2, 3, 4, 5 are true to best of my knowledge and belief, those made in Rest Paragraphs are are being the matter of records which are also true to my information derived there from and the rest are my humble submission before this Hon'ble Tribunal.
4. That nothing material has been suppressed or concealed before this Hon'ble Tribunal and that no part of it is false.
5. The mobile number in which I can be contacted is 9612234359 and if during the pendency of this instant proceeding, there is a change of my contact number, I undertake to inform the registry of this Hon'ble Tribunal.

  
DEPONENT

  
MR. KUMAR DORJEE  
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Lohit District  
Govt. of Arunachal Pradesh  
Reg. No. 04/2023



ANNEXURE A-2 (Copy)

45

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER: NAMSAI  
NAMSAI DISTRICT

No. NMS/GM/RTI/2024-25/1952-54,

Dated Namsai, the 13<sup>th</sup> Dec'2024.

To,

Mr. Jaliya Tayang  
Tezu, Lohit District

Sub:- **Furnishing of the list of Stone Crushers proprietor of Namsai District.**

Ref:- No. Nil, Dated 10.12.2024.

Sir,

With reference to your letter No. Nil, Dated 10.12.2024, I am hereby furnish the name of stone crushers proprietor list and state as per your query with point wise for your information and necessary action.

1. In response to your earlier letter No. Nil, Dated 4.11.2024, undersigned had issued order to all the stone crushers proprietor for strict compliance vide Order letter No. NMS/GM/RTI/2024-25/1900-1904, Dated 7<sup>th</sup> Nov'2024 and dispatched accordingly to all the stone crushers proprietor, the copy of the order letter dispatched list to all the stone crusher with duly received sign and signature is furnish for your information.
2. List of stone crusher with proprietor was already furnished vide Letter No. NMS/G&M/RTI-09/2024-25/1799-1801, Dated 24/09/2024, though once again I am furnish the same for your information.
3. NOC issued from Director, of Geology and Mining and pollution consent order issued from Arunachal Pradesh State Pollution Control Board is again furnish for your perusal and information.
4. Stone crusher presently operating has duly obtained royalty permit to extract and sale their product.
5. It is also inform you that NOC from Director, Geology and Mining is issued for one year only and renewal process of NOC may take a time at Director Office level, therefore as per APSCG,2012 Clause 3(3.4) crusher shall be running till arrival of renewed NOC.
6. It is totally false allegation that AMDO has excepted bribe or offering from stone crusher owner, if any proof or evidence available may kindly produce before undersigned.

This is for your information and necessary action.

Sd/-

(C.R. KHAMPA)

Deputy Commissioner

Namsai District, Namsai

Dated Namsai, the 13<sup>th</sup> Dec'2024.

Memo No. NMS/GM/RTI/2024-25/1952-54,

Copy to:-

1. PA to Deputy Commissioner, Namsai District for DCs kind information please.
2. Office copy.

  
13/12/24

(L. MATCHA) AMDO

For Deputy Commissioner

Namsai District, Namsai

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

## Letter Received and dispatched

NO.NMS/G&M/RTI/2024-25/1900-1904,Dtd-7<sup>th</sup> Nov'24

## List of Stone Crusher Unit of Namsai District,Namsai

Sl. no	Name of Crusher	Name of Proprietor	Received by	Signature
1.	M/s Mangmaw stone crusher	Chow Jeyoni Mangmaw	Ch. Narsing Mourak	
2.	M/s Lohit Stones	Chow Sumitha Namshum	Milan	
3.	M/s Aiubari Stone Crusher(i)	Nang Mikta Namchoom		
4.	M/s Mancheykhun Stone Crusher	Ch. Tiyot Mancheykhun	H. Doria	
5.	M/s Namdalao Stone Crusher	Nang Chernika Namchoom	R. Boyad	
6.	M/s Sutasana Industry	Ch. Sutasana Mien	Ruchie Agarwal	
7.	M/s S.M Enterprise	Ch. Sunima Mien	Kamal Das	
8.	M/s A.K Stone Crusher	Ch. Aditya Mien	Prakash	
9.	M/s Scupha Stone Crusher	Ch. Ujjal Namchoom		Defunct
10.	M/s Namchoom Stone Aggregate	Ch. Upseng Namchoom	R. Sharma	
11.	M/s Jantiya Enterprise	Nang Sulampha Moungham		Defunct
12.	M/s Ongmew Stone Crusher	Ch. Mithina Namchoom	Mohan Singh	
13.	M/s Chowkham Enterprise	Ch. Keli Moungham	Ujjal Sharma	
14.	M/s Arunachala Shiva	Nang tem Namchoom	Rajiv Prasad	
15.	M/s Khangkio Stone Crusher	Ch. Ketong Khangkio	Ram Chandan	
16.	M/s T.T.C INFRA INDIA	Ch. Morani Namchoom	Manish (Terry)	
17.	M/s Aiubari Stone Crusher (ii)	Chow Tsen Tsing Mein	Milan	
18.	M/s Shagun Stone Crusher	Nang Rupa Namchoom	Ujjal Sharma	
19.	M/s C.P Crusher	Nang Tem Namchoom	Rajiv	
20.	M/s Monfra Stone Crusher	Ch. Teykham Namchoom	Rahul Chouasia	
21.	M/s Kherem Stone Crusher	Nang Sunanta Namchoom	Ram Chandan	
22.	M/s T.M Enterprise	Ch. Tichand Mien	Milan	
23.	M/s Kamlang Construction products	Ch. Khunseng Namchoom		Defunct

AMDO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P)

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GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

NOC/1022/MMS/CU/2007-08/3000

Dated : 26<sup>th</sup> Dec'23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the Firm as named below at the place specified herein:

- 1) **M/s. MONGMAW STONE CRUSHER UNIT.**
- 2) **PROP:- SHRI CHOW JEYONI MONGMAW**
- 3) Address of registered Office: Vill: Chongkham-III, Circle: Chongkham, P.S Chongkham, District: Namsai, Arunachal Pradesh.
- 4) Location of Crusher Unit: Alubari Road, Vill: Chongkham-III, under Namsai Sub-Division, District: Lohit.
- 5) Details of Crusher Unit:
  - a) Make :- EKTA,
  - b) Name of Manufacturer:- Ekta Engineering, Dhanbad.
  - c) Installation capacity: 3350 cum/month.
  - d) Production target as per DPR: 22300 in cubic mtr/month
  - e) Production capacity as per Manufacture's detail: - 3350 cum/ month.
  - f) Estimated daily power consumption:- 35 Kwh

**TERMS AND CONDITIONS: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from the date of issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed /extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to \_\_\_\_\_ of the district before

CTC  
AS  
Director, Deptt. of Geology & Mining,  
Namsai (A.P.)  
Govt. of Arunachal Pradesh

transportation of such crushed stones from the Stone Crusher Unit to other places. Passes chalian with machine numbering shall be issued by the manager/authorized agent of the proprietor which shall have to be countersigned by the AMDO.

12. The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (a) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (b) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (c) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (d) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (e) The Environment (Protection) 1986 and Rules framed there under.
  - (f) The Noise Pollution (Regulation and Control) Rules, 2000.
13. No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
14. Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
15. Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
16. The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
17. The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
18. The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- (Anirudh Saran Singh), IRS  
Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,  
Itanagar  
Dated 26 Dec'23

No. DGM/NOC/1022/MMS/CU/2007-08

Copy to:-

1. The Deputy Commissioner Namsai, district Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board Itanagar, for kind information please,
4. The AMDO Namsai, for information and with the direction to strictly follow the APMMCR-2002 and guidelines issued in this regard from time to time
5. Shri Chow Jeyoni Mongmaw, Vill: Chongkham-III, Circle: Chongkham, P.S Chongkham, District: Namsai, Arunachal Pradesh, for compliance.
6. Office Copy.

CFC  
MSJ  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

(T. Talar) 26.11.23  
Director (G & M)  
Govt of Arunachal Pradesh,  
Itanagar

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI



TO WHOM IT MAY CONCERN

This is to certify that this Division has No Objection for renewal of licence for stone crusher unit in the name & style of M/s Mongmaw Stone Crusher at Chowkham area, subject to the condition that the unit does not violate the provisions of Forest Conservation Act 1980 and also fulfill all conditions laid down by the Arunachal Pradesh State Pollution Control Board, Itanagar. Since the area is outside of the notified RF/ARF/VRF as such no Management Plan and Working Plan prescription is applicable on the plot.

This NOC is issued pursuant to the field verification conducted by the Range Officer, Chowkham and as intimated by him vide his No.CK/29/2011/501 dtd.10.09.2013.

NO.AND/41/04/Pt-II/7117

Dtd. Namsai the 10 th of Sept'2013

(Rini Riba) APFS  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI  
Namsai Forest Division  
Namsai

CTC  
M J  
Asst. Secy  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)



Form-V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-111/2007/MSO/15/01-04

Date: 19/03/2021

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Mongmaw Stone Crusher** located at chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, for operation of stone crushing industry located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent is granted for the period of three years wef **16/02/2021** to **15/02/2024**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital investment of Rs. 18.25 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	22,300 cum per annum

3. **Conditions under Water Act:**

- a. The domestic wastewater from the industrial premises should not be mixed with fresh water or any other water body.
- b. Provision of septic tank/soak pit should be made for discharge of effluents.
- c. The sewage effluents generated from the factory premises shall be treated using Sewage Treatment Plant (STP) before discharge to the environment.

4. **Conditions under Air Act:**

The applicant shall erect the chimney(s)/stack(s) of the following specifications:

No.	Chimney attached to	Height (m)	Top Diameter (m)
1.	D.G. Sets	As per equation $H=h+0.2\sqrt{KVA}$	-

*CTC*  
*[Signature]*  
Deptt. of Geology & Mines  
Govt. of Arunachal Pradesh  
Namsai (A.P)

*[Signature]*  
Member Secretary  
APSPCB  
Naharlagun

the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.

- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

5. **Conditions under Hazardous Wastes (Management and Handling) Rules:**  
 The unit shall renew the authorization for management/handling/ storage/ treatment/ disposal of hazardous wastes before 3 months from the date of expiry of the order.

6. **Self Monitoring Schedule:**  
 Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

7. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
 Member Secretary

No. APSPCB-111/2007/MS/5401-04

Date: 19 /03/2021

Copy to:

1. The Deputy Commissioner, Namsai, namsai district for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai district, Arunachal Pradesh for information.
3. Shri Chow Jironi Mongmaw, Proprietor, M/s Mongmaw Stone Crusher, Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

*CTE*  
*M. J.*  
 AWIDO  
 Deptt. of Geology & Mining  
 Namsai Dist.

(Koj Rinya, IFS)  
 Member Secretary  
 Member Secretary  
 APSPCB  
 Naharlagun.



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

No.DGM/NOC/CU/663 /2021

Dated Itanagar <sup>21<sup>st</sup></sup> July '23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Smti Nang Mitika Namchoom,**
- 2) **M/s Alubari Stone Crusher,**
- 3) Address of registered Office: Alubari, PO/ PS: Chowkham, District Namsai,
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make :- EKTA,
  - b) Name of Manufacturer:-EKTA,
  - c) Installation capacity: 3000 cum per annum
  - d) Production target as per DPR : 3000 cubic mtr per annum
  - e) Production capacity as per Manufacture's detail :- 3000 cum/annum
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before

*Handwritten signature and stamp:*  
Director of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (AP)

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh S.Singh), IRS**  
 Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar

**Dated Itanagar 24<sup>th</sup> July '23**

**Memo No.DGM/NOC/CU/663/2021/1680-93**

Copy to :-

- 1. The Deputy Commissioner Namsai, District Namsai, for kind information.
- 2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- 3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- 4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMPCR-2020 and guidelines issued in this regard from time to time
- 5. Smti Nang Mitika Namchoom,Vill: Alubari Circle: Chowkham, PO/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
- 6. Office Copy

  
**(T.Talar),** 24.7.23  
 Director(G & M)  
 Govt of Arunachal Pradesh,

54



Form- V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun



No. APSPCB-353/2018/ASC-NMN/7604-08

Date: 20/10/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

**Renewal of Consent** is granted to **M/s Alubari Stone Crusher** located at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crusher located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1.
  - (a) The Consent is granted for the period of three years wef **18.09.2022 to 17.09.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.46.35 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

Conditions under Water Act: -

The daily quantity of water consumption shall not exceed 6000 Liters.

Conditions under Air Act: -

The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

(ii) Standards for emission of air pollutants:

- |    |                 |               |                              |
|----|-----------------|---------------|------------------------------|
| a) | SPM             | not to exceed | 600 $\mu\text{g}/\text{m}^3$ |
| b) | SO <sub>2</sub> | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |
| c) | NO <sub>x</sub> | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |

*CTC*  
*[Signature]*  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

*[Signature]*  
Member Secretary  
APSPCB  
Naharlagun

(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than $600 \mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level,  $L_w$ , of a DG Set should be less than  $94+10\log_{10}(\text{KVA})$ , dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya IFS)  
Member Secretary

No. APSPCB-353/2018/ASC-NMN/ 7604-08

Date: 20/10/2022

Copy to:

- i). The Deputy Commissioner, Namsai, Namsai district for information.
- ii). The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
- iv). The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- v). Smt Nang Mikta Namchoom, Proprietor, M/s Alubari Stone Crusher, Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- vi) Office Copy.

CTC  
A.M.D.  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

(Koj Rinya IFS)  
Member Secretary

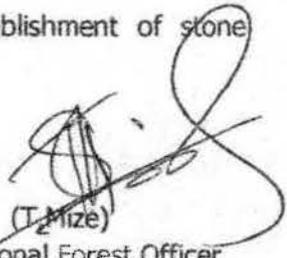
Member Secretary  
APSPCB  
Naharlagun

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION, NAMSAL

TO WHOM IT MAY CONCERN

This is to certify that the proposed area for establishment of stone crusher by Nang Mikta Namchoom under Dag No.112/13 of Alubari area does not falls under any recorded Reserve Forests of this Division.

Therefore, the undersigned have no objection in establishment of stone crusher in the said plot of land.



(T. Mize)

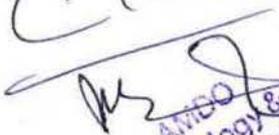
Divisional Forest Officer

Namsal Forest Divn. Namsal

DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION  
NAMSAL

NO.AND/41/04/P-II/ 5520

Dtd. Namsal the 20<sup>th</sup> Dec/18.

CTC  
  
AWDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsal (A.P.)



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

Dated: 28 Feb 2024

NA/DGM/DOC/CU/2366/2020

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) Shri Chow Tiyot Mancheykhun,
- 2) M/s Mancheykhun Stone Crusher,
- 3) Address of registered Office: VILAJUBARI PO/ PS. Chowkhun, District Namsai,
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make :- Rock Crusher,
  - b) Name of Manufacturer:- Rock Crusher,
  - c) Installation capacity: 12000 cum per annum
  - d) Production target as per DPR : 12000 cubic mtr per annum
  - e) Production capacity as per Manufacture's detail :- 12000 cum per annum
  - f) Estimated daily power consumption:- DG set

**Terms and conditions :-**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Any types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

CTC  
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AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit:
- The Mines and Minerals (Development and Regulation) Act, 1957
  - The Arunachal Pradesh Minor Minerals Concession Rules, 2002.
  - The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - The Environment (Protection) 1986 and Rules framed there under.
  - The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- (Anirudh Saran Singh), IRS  
Secretary (Geology & Mining)  
Government of Arunachal Pradesh,  
Itanagar

Memo No.DGM/NOC/CU/566/2020

Dated Itanagar, 23<sup>rd</sup> Feb 2024

Copy to :-

- The Deputy Commissioner Namsai, District Namsai, for kind information.
- The Divisional Forest Officer, Namsai Forest Division, for kind information please.
- The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please.
- The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2002 and guidelines issued in this regard from time to time
- Shri Chow Tiyot Mancheykhun, VIII: Alubari, Circle: Chowkham, PO/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
- Office Copy

(T. Talar), 27.2.24

Director (G & M)  
Govt of Arunachal Pradesh,  
Itanagar



Form- V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Nahariagun

No. APSPCB-492/MSCT/Crusher/4104-07

Date: 29/07/2021

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act, respectively.

Renewal of consent is granted to M/s Manjivkhan Stone Crusher for operation of stone crusher at alubari village, Chowkham circle, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to operate is granted for the period of three years wef 19.08.2021 to 18.08.2024, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.23.01 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	15 TPH

3. Conditions under Water Act: -
  - (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -
  - (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1	D.G. Sets	As per equation $H = h + 0.2 \sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

Handwritten initials/signature: CTC

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh

- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- 4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.
- 5. Self Monitoring Schedule:  
Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
- 6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-492/MSCT/Crusher/4104-07

Date: 29 /07/2021

Copy to:

1. The Deputy Commissioner, Namsai, Namsai district for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
3. Sri Chow Tiyot Manjeykhun, Proprietor, M/s Manjeykhun Stone Crusher, Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

CTC  
AWDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

\*\*\*\*

(Koj Rinya, IFS)  
Member Secretary  
Member Secretary  
APSPCB

414

GOVT OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION: NAMSAL

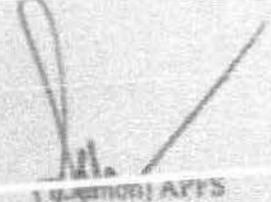


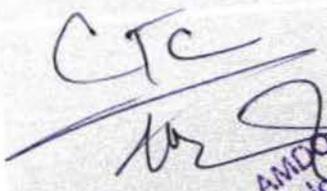
TO WHOM IT MAY CONCERN

This is to state that this department has no objection for setting up of Stone Crusher in the name and style of M/s Manjeykhun stone crusher at Alghazi, Chowkham area subject to condition that the area in question does not fall under any recorded Reserve Forests of the Division, does not violate the Forest Conservation Act 1980 and also fulfils all the condition laid down by the State Pollution Control Board, Itanagar while establishing the stone crusher unit at the site.

No. AND/41/04/5235

Dtd. Namsal the 22nd November 2019.

  
(Signature) A.P.S  
Divisional Forest Officer  
Namsal Forest Division  
Namsal (A.P.)

  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsal (A.P.)

GOVERNMENT OF ARUNACHAL PRADESH OFFICE OF THE  
DIVISIONAL FOREST OFFICER NAMSAI FOREST DIVISION: NAMSAI

TO WHOM IT MAY CONCERN

this is to state that this department has no objection for setting up of Stone Crusher in the name and style of M/s Manjeykhun Stone Crusher at Alubari Chongkham area subject to condition that the area in question does not fall under any recorded reserve Forest of the Divisional, does not violate the forest conservation Act 1980 and also fulfils all the condition laid down by the state pollution Control Board, Itanagar while establishing the Stone Crusher unit the site.

NO. AND/41/04/II/5235

Dtd. Namsai the 22<sup>nd</sup> November 2019

(T. Pertin) APFS  
Divisional Forest Officer  
Namsai District A.P



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

Dated Itanagar : 24<sup>th</sup> Dec '23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) Smtl. Nang Chemika Namchoom
- 2) M/s Nam Dalao Stone Crusher,
- 3) Address of registered Office: Vill: Chowkham-III, PS: Chowkham, District Namsai,
- 4) Location of Crusher Unit: Alubari, Chowkham-III.
- 5) Details of Crusher Unit:
  - a) Make :- TORSA
  - b) Name of Manufacturer:- TORSA
  - c) Installation capacity: 6500 cum per month
  - d) Production target as per DPR : 4800 cubic mtr per month
  - e) Production capacity as per Manufacture's detail :- 6500 cum per month
  - f) Estimated daily power consumption:- DG set

**Terms and conditions :-**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from 25<sup>th</sup> April 2018
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

11) Continued Next Page -2

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AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

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Form-V  
[See rule 7 (1)]



Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-33(28)/2007/NSC/ 1925-38

Date: 04/09/2024

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act, respectively.

**Renewal of Consent** is granted to **M/s Namdalao Stone Crusher** located at alubari village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crusher unit located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1.
  - (a) The consent is granted for the period of two years wef **07.05.2024 to 06.05.2026**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.40 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

2. Conditions under Water Act: -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

- (ii) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

1 of 3

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AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

*Handwritten signature*  
Member Secretary  
State Pollution Control Board  
Govt. of Arunachal Pradesh

(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 µg/m <sup>3</sup> . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
  - Noise standards for DG Sets (15-500 KVA)- the total sound power level, Lw, of a DG Set should be less than 94+10log10 (KVA), dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
  - Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
  - Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
  - The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
  - The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

  
 AMDO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P)

## 5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-33(28)/2007/NSC/ 1935-38

Date: 04/09/2024

## Copy to:

- 1) The Deputy Commissioner, Namsai, Namsai district for information.
- 2) The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- 3) Smti Nang Chemika Namchoom, Proprietor, M/s Namdalao Stone Crusher, Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- 4) Office Copy.

(Koj Rinya, IFS)  
Member Secretary  
Member Secretary  
State Pollution Control Board  
Govt. of Arunachal Pradesh

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*[Handwritten signature]*

AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

3 of 3

(103)



GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVN. NAMSAL

**TO WHOM IT MAY CONCERN**

This is to certify that the proposed area for establishment of stone crusher M/s Namdalao stone crusher as per the sketch map submitted does not fall under any recorded Reserve Forests of the Division.

The plot in question falls under Alubari ghat area of Chowkham village cultivation area.

Therefore, this department have no objection for establishment of the same.

Memo. NO. AND/41/04/2906  
Dtd 03-07-08

(T. PERTIN)  
DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION  
NAMSAL

*Attested*  
*T. PERTIN*  
*11/9/13*  
Asst. Conservator of Forest  
Namsal Forest Division  
Namsal



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING

ITANAGAR

No. DGM/NOC/CU/NMS/133/2016

3000

Dated Itanagar : .....Dec'23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the Firm as named below at the place specified herein:

- 1) **M/s. SUTASANA STONE CRUSHER UNIT.**
- 2) **PROP:- CHOW SUTASANA MEIN**
- 3) Address of registered Office: Vill: Chongkham, Circle: Chongkham, District: Namsai, Arunachal Pradesh.
- 4) Location of Crusher Unit: Near Berrang Ghat Village: Chongkham District: Namsai.
- 5) Details of Crusher Unit:
  - a) Make: - Marshal and Ekta.
  - b) Name of Manufacturer: - Marshal and D.K Machinaries (Assam)
  - c) Installation capacity: 12000 cum per annum.
  - d) Production target as per DPR 12000 cum per annum.
  - e) Estimated daily power consumption:- 125 KV

**TERMS AND CONDITIONS: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall be valid for a period of one year effective from the date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed /extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

**Continued Next Page- 2**

*(Signature)*

- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.
- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh Saran Singh) IRS,**  
 Secretary (Geology & Mining),  
 Govt of Arunachal Pradesh,  
 Itanagar

**Dated Itanagar. 26..Dec'23**

**Memo No.DGM/NOC/CU/NMS/133/2016**

Copy to:-

- 1) The Deputy Commissioner Namsai, District Namsai, for kind information.
- 2) The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- 3) The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- 4) The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMPCR-2002 and guidelines issued in this regard from time to time
- 5) Shri Chow Sutasana Mein, Vill: Chongkham, Circle: Chongkham, District: Namsai, Arunachal Pradesh, for compliance.
- 6) Office Copy

CTC  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P.)

  
 (T.Talar) 26/11/23  
 Director (Geology & Mining)  
 Govt of Arunachal Pradesh,  
 Itanagar



Form-V  
[See rule 7 (1)]



Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-529/2010/SI/Crusher/ 3009-12

Date: 27/09/2024

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended [to be referred as Water Act and Air Act respectively].

Renewal of consent is hereby granted to **M/s Sutasana Industry** located at Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crusher, located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The Consent is granted and is valid from the date of issue of this order i.e. from 26.07.2024 to 25.07.2025, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital investment of Rs. 22.50 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	35,000 cum per day

2. Conditions under Water Act: -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

- (ii) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

Member Secretary  
State Pollution Control Board  
Govt. of Arunachal Pradesh

- (iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than $600 \mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

- (iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

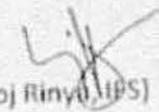
(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
  - Noise standards for DG Sets (15-500 KVA)- the total sound power level,  $L_w$ , of a DG Set should be less than  $94+10\log_{10}(\text{KVA})$ , dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
  - Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
  - Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
  - The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
  - The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

  
(Koj Rinya, IFS)  
Member Secretary

No. APSPCB 529/2010/SI/Crusher/3009-12

Date: 27/09/2024

Copy to:

- 1) The Deputy Commissioner, Namsai, Namsai district for information.
- 2) The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
- 3) The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- 4) Shri Chow Sutasana Mein, Proprietor, M/s Sutasana Industry, Village Chowkham, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- 5) Office Copy.

  
(Koj Rinya, IFS)  
Member Secretary

Member Secretary  
State Pollution Control Board  
Govt. of Arunachal Pradesh

\*\*\*\*\*

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION::NAMSAI

TO WHOM IT MAY CONCERN

This is to state that this Department have No Objection for setting up of Stone Crusher unit by Chow Sutasana Mein prop of M/s Sutasana Industry at Chowkham in his own plot of land vide LPC No.282, Drg. V. NO.285 dtd. Namsai the 09.07.04, subject to the conditions that the unit does not violate the provisions of F.C. (Act 1980) and also fulfill all the conditions laid down by the Arunachal Pradesh State Pollution Control Board, Itanagar while establishing the unit at the said site.

NO.AND/41/04 | 14285

Dtd. Namsai the 14 th of June'2011

  
(ADUK PARON)  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION.



CTC  
  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh

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**GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR**

No.DGM/NOC/CU/NMS/133/2016/864-68

Dated Itanagar the 27<sup>th</sup> July'2022

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the Firm as named below at the place specified herein:

- 1) **M/s. S.M.ENTERPRISE**
- 2) **PROP:- CHOW SUNIMA MEIN**
- 3) Address of registered Office: Vill: Chongkham-III, Circle: Chongkham, District: Namsai, Arunachal Pradesh.
- 4) Location of Crusher Unit: Village: Alubarí, District: Namsai.
- 5) Details of Crusher Unit:
  - a) Make: - Bhartia
  - b) Name of Manufacturer: - Bhartia Engineering
  - c) Installation capacity: 5000 cum per annum.
  - d) Production target as per DPR: 5000 cum per annum.
  - e) Estimated daily power consumption:- 125 KVA/H

**TERMS AND CONDITIONS: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year from the date of its issue
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed /extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

**Continued Next Page- 2**

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh Saran Singh) IRS,**  
 Secretary (Geology & Mining),  
 Govt of Arunachal Pradesh,  
 Itanagar

**Memo No.DGM/NOC/CU/NMS/133/2016**

**Dated Itanagar the 27<sup>th</sup> July'2022**

Copy to:-

1. The Deputy Commissioner Namsai, District Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Naharlagun, for kind information please,
4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
5. Shri Chow Sunima Mein, Vill: Chongkham-III, Circle: Chongkham, District: Namsai, Arunachal Pradesh, for compliance.
6. ~~Office Copy~~



**(T.Rumi)**  
 Jt.Secretary(Geology & Mining)  
 Government of Arunachal Pradesh,  
 Itanagar

Form- V

[See rule 7 (1)]

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Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-35/2010/SME/SCU/ 4327 -30

Date: 17 /08/2021

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of consent is granted to **M/s S.M. Enterprise** for operation of stone crushing industry at Chowkham village, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to operate is granted for the period of three years wef **10.03.2021 to 09.03.2024**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.32.25 lakhs** towards gross capital investment (for land building and plant & machineries).

Member Secretary  
APSPCB  
Naharlagun

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	15 TPH

3. The industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution)(Amendment) Rules, 2020 as per schedule-VIII of the notification.

4. Conditions under Air Act: -

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No	Chimney/ Stack attached to	Height (m)	Top Diameter (m)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$	

H=Height in meters of the Chimney,

h=height in meters of the building where the D.G. Set is installed,

KVA=Capacity of the D.G set

CTC  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.D.)

(ii) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

Self Monitoring Schedule:

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Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

5. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

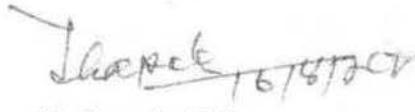
(T. Gapak, IFS)  
Member Secretary

No. APSPCB-35/2010/SME/SCU/ 4327-30

Date: 17 /08/2021

Copy to:

- The Deputy Commissioner, Namsai, Namsai district for information.
- The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- Shri Chow Sunima Mein, Proprietor, M/s S.M. Enterprise, Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh for information and strict compliance of guidelines.
- Office Copy

  
(T. Gapak, IFS)  
Member Secretary  
Member Secretary  
APSPCB  
Naharlagun

\*\*\*\*\*

  
AMCO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)



**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Aditya Mein**
- 2) **M/s A.K.Stone Crusher,**
- 3) Address of registered Office: Alubari,PO/ PS: Chongkham, District Namsai,
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make :- BALAJI
  - b) Name of Manufacturer:-BALAJI,
  - c) Installation capacity: 6250 cum per annum
  - d) Production target as per DPR : 6250 cubic mtr per annum
  - e) Production capacity as per Manufacture's detail :- 15 TPH
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

**Continued Next Page -2**

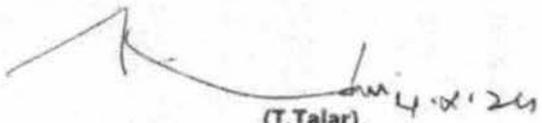
- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall **have to be countersigned by the concerned AMDO.**
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( A.K.Singh), IAS**  
 Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar  
**Dated Itanagar 4<sup>th</sup> Oct'24**

**Memo No.DGM/NOC/CU/493/2019**

Copy to :-

- 1. The Deputy Commissioner Namsai, District Namsai, for kind information.
- 2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- 3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- 4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
- 5. Shri Chow Aditya Mein,Vill: Alubari Circle: Chongkham, PO/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
- 6. Office Copy

  
**(T.Talar),**  
 Director (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar



Form- V  
[Sec 10(1) (i)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**

Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun



No. APSPCB-355/2018/AKSC/7844-47

Date. 21/11/2022

CONSENT ORDER

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act, respectively.

Renewal of consent is granted to **M/s A. K. Stone Crusher** located at alubari village, chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crushing industry located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

- The Consent to operate is granted for the period of three years wef 20.12.2022 to 19.12.2025, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
- The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.30.31 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	15 TPD

3. Conditions under Water Act: -

- The daily quantity of water consumption shall not exceed 5000 Liters.

4. Conditions under Air Act: -

- The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where H=Height in meters of the Chimney, h=height in meters of the building

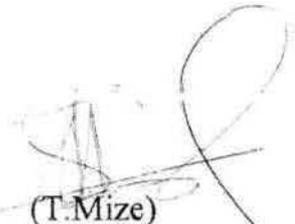
*Handwritten signature*

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION, NAMSAL

TO WHOM IT MAY CONCERN

This is to certify that there is no any objection from the Forest Department for establishing stone crusher unit in mentioned Dag No. 15 area measuring 20.90 bighas by M/s A.K.Stone Crusher, Alubari, Chowkham Circle under Namsal District (A.P)

  
(T.Mize)  
Divisional Forest Officer  
Namsal Forest Divn. Namsal

No.AND/41 / 04 / II

Dated Namsal the 10th Dec/2018.

  
  
AMDU  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsal (A.P)

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GOVERNMENT OF ARUNACHAL PRADESH OFFICE OF THE  
DIVISIONAL FOREST OFFICER NAMSAI FOREST DIVISION: NAMSAI

TO WHOM IT MAY CONCERN

This is to certify that there is no any objection from the Forest Department for establishing stone crusher unit in mentioned Dag No. 15 area measuring 20.90 Bighas by M/s A.K Stone Crusher, Alubari, Chowkham Circle under Namsai District (A.P)

(T. Mize)  
Divisional Forest Officer  
Namsai Forest Divisional Namsai

No. AND/41/04/II

Dated Namsai th Dec./2018



**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Sini Chow Upsing Namchoom**
- 2) **M/s Namchoom Stone Aggregates,**
- 3) Address of registered Office: Vill: Chowkham-II, PS: Chowkham, District: Namsai
- 4) Location of Crusher Unit: Alubari, Chowkham-II,
- 5) Details of Crusher Unit:
  - a) Make :- EKTA
  - b) Name of Manufacturer:-EKTA
  - c) Installation capacity: 20000 cum per annum
  - d) Production target as per DPR : 20000 cubic mtr
  - e) Production capacity as per Manufacture's detail :- 80 cum per day
  - f) Estimated daily power consumption:- DG set(125 KVA)

**Terms and conditions:**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during

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Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit;
  - (i) The Mines and Minerals (Development and Regulation) Act 1957
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh

**Sd/- ( Anirudh Saran Singh), IRS**  
 Secretary (Geology & Mining)  
 Govt of Arunachal Pradesh,  
 Itanagar

**Memo No. DGM/NOC/CU/CUN/220/2018**

**Dated : 28<sup>th</sup> Feb'2022**

Copy to

1. The Deputy Commissioner Namsai, District Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please,
4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the AMMCR-2002 and guidelines issued in this regard from time to time
5. Shri Chow Upsing Namchoom, Vill: Chowkham-II, Circle: Chowkham, P.S Chowkham, District: Namsai, Arunachal Pradesh, for compliance.
6. Office Copy



Form-V  
[See rule 7 (1)]

Format for common consent order/authorization  
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-479/2010/NSA/Crusher/4096-99  
**CONSENT ORDER**

Date: 29 /07/2021

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1986, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Namchoom Stone Aggregates** located at Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1.
  - (a) The Consent is granted for the period of two years wef 23.07.2021 to 23.07.2023, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.35.00 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

2. Conditions under Water Act: -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney. h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

(ii) Standards for emission of air pollutants:

- |    |                 |               |                       |
|----|-----------------|---------------|-----------------------|
| a) | SPM             | not to exceed | 600 µg/m <sup>3</sup> |
| b) | SO <sub>2</sub> | not to exceed | 30 µg/m <sup>3</sup>  |
| c) | NO <sub>x</sub> | not to exceed | 30 µg/m <sup>3</sup>  |

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 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
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5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

*[Handwritten signature]*

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-479/2010/NSA/Crusher/11070-77

Date. 29/10/2021

Copy to:

- i). The Deputy Commissioner, Namsai, Namsai district for information.
- ii). The Deputy Director of Industries DIC Namsai, District Namsai, Arunachal Pradesh for information.
- iv). The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- v). Shri Chow Upsing Namchoom, Proprietor, M/s Namchoom Stone Aggregates, Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- vi) Office Copy.

*[Handwritten signature]*

(Koj Rinya, IFS)  
Member Secretary

Member Secretary  
APSPCB  
Naharlagun

CTC  
*[Handwritten signature]*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

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**FORM-V**  
**[See rule 7 (1)]**  
**Format for common consent order/authorization**  
**Arunachal Pradesh STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

NO. APSPCB-479/2010/NSA/CRUSHER/4096-99

Date:29/07/2021

**CONSENT ORDER**

Consent to establish/operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Namchoom Stone Aggregates** located at Chowkham village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under provisions of the Water Act/ Air Act subject to the provision of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. (a) the consent is granted for the period of Two years wef 23. 07. 2021 to 22.07.2024 after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.

(b) the consent is valid for the manufacture of the following product/by product with capital investment of Rs. 35.00 Lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

**2. Condition under Water Act:-**

(i) The daily quantity of water consumption shall not exceed 6000 Liters.

**3. Conditions under Air Act:-**

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

SI. No.	Chimney/ Stack Attached to	Height (m)	Top Diameter	Velocity of Gas Emis (m/sec)
1.	D. G. Sets	As per equation- $H=h+0.2KVA$		

Where, H=Height in meters of the Chimnev. h=height in meters of the building where the D.G Set is installed, KVA=Capacity of the D.G.set

(ii) Standards for emission of air pollutants:

a) SPM	not to exceed	600 ug/m <sup>3</sup>
b) SO <sub>2</sub>	not to exceed	30 ug/m <sup>3</sup>

c) NOx not to exceed 30 ug/m3

(iii) the applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulars Matter.	The Standard consist of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment .
	b)	Constructive of wind breaking walls
	c)	Constriction of metalled roads within the premises/
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value as a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 ug/m3. The measurements are to be conducted at least twice a month for all the 12 months in a year.		

iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standard as may be applicable.

V) Other Conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc proper insulation should to provided to D.G ser and other appliances for minimizing the noise pollution.
- Noise standards for DG sets (15-500 KVA)- the total sound power level, Lw, of a DG set should be less than 94+10/0g10 (KVA), Db(A), at the manufacturing stage, where KVA is the nominal power rating of a DG set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5 KVA and above).
- Noise from the DG sets should be controlled by providing a acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5m from the acoustic enclosure/room, and then averaged.

- The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25 Db (A).

4. Conditions under Hazardous Wastes ( Management and Handling) Rules; the unit shall renew the Authorization for management. Handling/Storage/ Treatment/Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of created effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control board. [Analysis frequency could be different for various sources as may be specific by the Board/Committed].

6. The applicant shall conform and follow the guidelines that are given in the consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the consent of authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Ringya, IFS)  
Member Secretary

No. APSPCB-479/2010/NSA/Crusher/4096-99

Date. 29/07/2021

Copy to:

1. The Deputy Commissioner, Namsai District for information.
2. The Deputy Director of Industries DIC Namsai, District Namsai, Arunachal Pradesh for information.
3. The Divisional Forest Officer, Namsai Forest Division, Namsai Namsai District Arunachal Pradesh for information.
4. Shri Chow Upsing Namchoom, Propertor, M/s Namchoom Stone Aggregates, Chowkham village. Chowkham circle, Namsai District, Arunachal Pradesh, for information and strict compliance of guidelines.
5. Office Copy.

(Kuj Rinya, IPS)  
Member Secretary

NAMSAI FOREST DIVISION::NAMSAI

TO WHOM IT MAY CONCERN

This is to state that this department have No. Objection for setting up of stone crusher unit by Chow Upsing Namchoom prop. of M/s Namchoom stones Aggregates at Chowkham, District Lohit, Arunachal Pradesh in his own plot of land vide LPC NO.NMIS/LPC-203/09 dtd.29.07.09. subject to the conditions that the unit does not violate the provision of F.C. (Act 1980) and also fulfillment of all the conditions laid down by he Arunachal Pradesh State Pollution Control Board, Itanagar while establishing the unit at the said site.

NO.AND/41/04/992

Dtd. Namsai the 25<sup>th</sup> of Feb'2012.



*(Signature)*  
(C. K. NAMSOOM) IFS  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI  
*(Signature)*

*(Signature)*  
*(Signature)*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

Typed copy

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NAMSAI FOREST DIVISION NAMSAI

TO WHOM IT MAY CONCERN

This is to state that this Department have No. Objection for setting up of stone crusher unit by Chow Upsing Namchoom prop. of M/s Namchoom stones Aggregates at Chowkham, District Lohit, Arunachal Pradesh in his own plot of land vide LPC NO. NMS/LPC-203/09 Dtd. 29.07.09, subject to the conditions that the unit does not violate the provision of F.C (Act 1980) and also fulfilment of all the conditions laid down by the Arunachal Pradesh State Pollution Control Board, Itanagar while establishing the unit at the said site.

NO.AND/41/04/992

Dtd. Namsai 25<sup>th</sup> of Feb 2012

(C. K. NAMSOOM) IFS  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

Dated Itanagar: 26<sup>th</sup> Dec '23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- (i) **SHRI CHOW MITHINA NAMCHOOM**
- (ii) **M/S ONGMEW STONE CRUSHER UNIT.**
- (iii) Address of registered Office: Vill: Gunanagar, PO /P.S Chowkham, Namsai District (AP)
- (iv) Location of Crusher Unit: Gunanagar, Vill: Gunanagar, Circle Chowkham, (Namsai)
- (v) Details of Crusher Unit:
  - a) Make :- Torsa,
  - b) Name of Manufacturer:-Torsa Jaw Crusher
  - c) Installation capacity : 8000 cum/annum
  - d) Production target as per DPR: 350000 in cubic mtr/annum
  - e) Production capacity as per Manufacture's detail :- 6200 cum per annum
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall be valid for a period of one year effective from the date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed /extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

**Continued Next Page- 2**

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh Saran Singh), IRS**  
Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,  
Itanagar

**Dated Itanagar: 26 Dec '23**

**Memo No.DGM/NOC/CU/LH/2234/2014**

Copy to :-

1. The Deputy Commissioner, Namsai, District Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Naharlagun, for kind information please,
4. The AMDO Namsai, District for information and with the direction to strictly follow the APMMCR-2002 and guidelines issued in this regard from time to time
5. Shri Chow Mithina Namchoom, Vill: Gunanagar, circle Chowkham, District Namsai for compliance.
6. Office Copy

  
(T. Talar) 26.11.23  
Director(G & M)  
Govt of Arunachal Pradesh,  
Itanagar



Form- V  
[See rule 7 (1)]



Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-326/2009/OSC/ 9134-36

Date: 19 /02/2021

**CONSENT ORDER**

Consent to establish/operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act & Rules, respectively).

Renewal of Consent is granted to M/s Ongmew Stone Crusher located at Gunanagar village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crushing industry located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1.
  - (a) The consent is granted for the period of three years wef 01/12/2020 to 30/11/2023, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital investment of Rs. 46.00 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	43,200 cum per annum

2. Conditions under Water Act:

- a) The domestic wastewater from the industrial premises should not be mixed with fresh water or any other water body.
- b) Provision of septic tank/soak pit should be made for discharge of effluents.
- c) The sewage effluents generated from the factory premises shall be treated using Sewage Treatment Plant (STP) before discharge to the environment.

1 : 11 / secretary

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

- (ii) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed,	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

- (iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system using water tank and sprinkler for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

- (iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

- (v) Other conditions:

Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.

Date: 19 /02/2021

- 3134-36
- 1) The Deputy Commissioner, Namsai, Namsai district for information.
  - 2) The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
  - 3) Shri Chow Mithina Namchoom, Proprietor, M/s Ongmew Stone Crusher, Gunanagar village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines
  - 4) Office Copy.

  
(Koj Rinya, IES)  
Member Secretary  
Member Secretary  
APSPCB  
Naharlagun

**FORM-V**  
**[See rule 7 (1)]**  
**Format for common consent order/authorization**  
**Arunachal Pradesh STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

NO. APSPCB-326/2009/OSC/5134-36

Date:19/02/2021

**CONSENT ORDER**

Consent to establish/operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Ongmew Stone Crusher** located at Gunanagar village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under provisions of the Water Act/ Air Act subject to the provision of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. (a) the consent is granted for the period of Two years wef 01/12/2020 to 23.11.2023 after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.

(b) the consent is valid for the manufacture of the following product/by product with capital investment of Rs. 46.00 Lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	43,200 cum per annum

**2. Condition under Water Act:-**

- a) The Domestic Wastewater from the industrial premises should not be mixed with fresh water or any other water body.
- b) Provision of septic tank/soak pit should be made for discharge of effluents.
- c) The Sewage effluents generated from the factory premises shall be treated using sewage treatment plants (STP) before discharge to the environment.

**3. Conditions under Air Act:-**

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

SI. No.	Chimney/ Stack Attached to	Height (m)	Top Diameter	Velocity of Gas Emis (m/sec)
1.	D. G. Sets	As per equation- $H=h+0.2KVA$		

Where, H=Height in meters of the Chimney. h=height in meters of the building where the D.G Set is installed, KVA=Capacity of the D.G.set

(ii) Standards for emission of air pollutants:

- a) SPM not to exceed 600 ug/m<sup>3</sup>
- b) SO<sub>2</sub> not to exceed 30 ug/m<sup>3</sup>
- c) NO<sub>x</sub> not to exceed 30 ug/m<sup>3</sup>

(iii) the applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulars Matter.	The Standard consist of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment .
	b)	Constructive of wind breaking walls
	c)	Constriction of metalled roads within the premises/
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value as a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 ug/m <sup>3</sup> . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standard as may be applicable.

V) Other Conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc proper insulation should to provided to D.G ser and other appliances for minimizing the noise pollution.
- Noise standards for DG sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG set should be less than 94+10/0g10 (KVA), Db(A), at the manufacturing stage, where KVA is the nominal power rating of a DG set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5 KVA and above).
- Noise from the DG sets should be controlled by providing a acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). insertion loss or for meeting the ambient noise is on the higher side, it may not

be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5m from the acoustic enclosure/room, and then averaged.

- The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25 Db (A).

4. Conditions under Hazardous Wastes ( Management and Handling) Rules; the unit shall renew the Authorization for management. Handling/Storage/ Treatment/Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of created effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control board. [Analysis frequency could be different for various sources as may be specific by the Board/Committed].

6. The applicant shall conform and follow the guidelines that are given in the consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the consent of authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Ringya, IFS)

Member Secretary

Date:19/02/2021

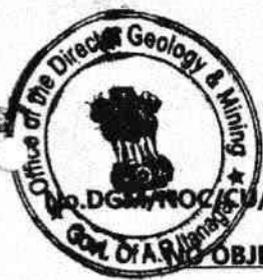
NO. APSPCB-326/2009/OSC/5134-36

Copy to:

1. The Deputy Commissioner, Namsai District for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai Namsai District Arunachal Pradesh for information.
3. Shri Chow Mithina Namchoom, Propertor, M/s Ongmew Stone Crusher, Gunanagar village. Chowkham circle, Namsai District, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

(Kuj Rinya, IPS)

Member Secretary



**GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR**

Dated Itanagar:.....<sup>26<sup>th</sup></sup>Dec'23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Keli Moungham**
- 2) **M/s Chowkham Enterprise,**
- 3) Address of registered Office: Vill: Chowkham , PS: Chowkham, District Namsai,
- 4) Location of Crusher Unit: Alubari,Chowkham,
- 5) Details of Crusher Unit:
  - a) Make :- TESTA
  - b) Name of Manufacturer:-TESTA
  - c) Installation capacity: 6250 cum per annum
  - d) Production target as per DPR : 6250 cubic mtr per annum
  - e) Production capacity as per Manufacture's detail :- 6250 cum per annum
  - f) Estimated daily power consumption:- DG set

**Terms and conditions:**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying s well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

*Handwritten signature/initials in blue ink.*

*Vertical stamp: Dept. of Geology & Mining, Govt. of Arunachal Pradesh, Namsai.*

*Handwritten signature/initials in black ink.*

**Continued Next Page -2**

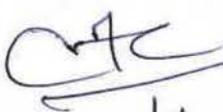
- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2002.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh Saran Singh), IRS**  
 Secretary (Geology & Mining)  
 Govt of Arunachal Pradesh,  
 Itanagar  
**Dated Itanagar ...26...Dec'23**

**Memo No.DGM/NOC/CU/248/2018**

Copy to :-

1. The Deputy Commissioner Namsai, District Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board Itanagar, for kind information please,
4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2002 and guidelines issued in this regard from time to time
5. Shri Chow Keli Moungham, Vill: Chowkham, Circle: Chowkham, P.S Namsai, District: Namsai, Arunachal Pradesh, for compliance.
6. Office Copy

  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A. P.)

  
**(T.Talar), 26.11.23**  
 Director (G & M),  
 Govt of Arunachal Pradesh,  
 Itanagar



GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION::NAMSAI

**TO WHOM IT MAY CONCERN**

This is to state that this Division have No Objection for setting up of Stone Crusher unit by Chow Keli Mounghom prop of M/s Chowkham Enterprises, Chowkham in the plot of land vide LPC NO.NMS/LPC.323/2010 dtd.29.04.2010, subject to the conditions that the unit does not violate the provisions of F.C. (Act 1980) and also fulfill all the conditions laid down by the Arunachal Pradesh State Pollution Control Board, Itanagar while establishing the unit at the said site.

NO.AND/41/04/5199

Dtd. Namsai the 12<sup>th</sup> of July'2011

  
(ADUK PARON)  
DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION, NAMSAI

  
  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A. P.)

Form-V

[See rule 7 (1)]



Format for common consent order/authorization  
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD  
Paryavaran Bhawan, Yupia Road, Papu Hill, Nahariagun

No. APSPCB-514/2010/CE/Crusher/ 776667

Date: 09/11/2022

CONSENT ORDER

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to M/s Chowkham Enterprise located at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for operation of Stone Crushing Unit located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1.
  - (a) The Consent is granted for the period of three years wef 03.02.2022 to 02.02.2025, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs. 23.00 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

2. Conditions under Water Act: -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

(ii) Standards for emission of air pollutants:

- |    |     |               |                              |
|----|-----|---------------|------------------------------|
| a) | SPM | not to exceed | 600 $\mu\text{g}/\text{m}^3$ |
| b) | SO2 | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |
| c) | NOx | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |

*Handwritten signature*

AND  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

Secretary  
APSPCB  
Nahariagun

- (iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than $600 \mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

- (iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

- (v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level,  $L_w$ , of a DG Set should be less than  $94+10\log_{10}(\text{KVA})$ , dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

4. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency

could be different for various sources as may be specified by the Board/Committee].

- 5. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

  
 (Koj Rinya, IFS)  
 Member Secretary

No. APSPCB-514/2010/CE/Crusher/ 7764-67 .

Date: 09 /11/2022

Copy to:

- i). The Deputy Commissioner, Namsai, Namsai district for information.
- ii). The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
- iv). The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- v). Shri Chow Keli Mounghom, Proprietor, M/s Chowkham Enterprise (Stone Crusher), Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- vi) Office Copy.

  
  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh,  
 Namsai (A. P.)

  
 (Koj Rinya, IFS)  
 Member Secretary  
 Member Secretary  
 APSPCB  
 Mahabaleswar

\*\*\*\*



No. DEM/NOC/CU/4/2019/1804-8

Dated Itanagar 27<sup>th</sup> Sept 2021

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) Smti Nang Tem Namchoom
- 2) M/s Arunachal Shiva,
- 3) Address of registered Office: Chongkham, PO/ PS: Chongkham, District Namsai
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make :- TESTA
  - b) Name of Manufacturer:- TESTA,
  - c) Installation capacity: 6250 cum per annum
  - d) Production target as per DPR : 15 TPH
  - e) Production capacity as per Manufacture's detail :- 15 TPH
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.  
The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 6) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 7) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 8) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 9) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

TC  
ASJ  
AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

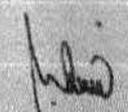
Sd/- ( Anirudh S.Singh), IRS  
 Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar

Dated Itanagar 27<sup>th</sup> Sept'2021

Memo No.DGM/NOC/CU/494/2019

Copy to :

- 1. The Deputy Commissioner Namsai, District Namsai, for kind information.
- 2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- 3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- 4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMCCR-2020 and guidelines issued in this regard from time to time
- 5. Smti Nang Tem Namchoom,Viil: Chongkham, Circle: Chongkham, PO/PS: Chongkham, District: Namsai, Arunachal Pradesh, for compliance.
- 6. Office Copy

  
 (T.Rumi),APCS,  
 Dy. Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar

Form-V  
[See rule 7 (1)]



Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun  
APSPCB

No APSPCB-214/2022/AS/7341-43

Date 30/08/2022

**CONSENT ORDER**

Consent to establish/Operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act, respectively.

Renewal of consent is hereby granted to M/s Arunachala Shiva located at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crusher located in the area declared under the provisions of the Water Act/air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions.

1.
  - (a) The consent to establish/operate is granted for the period of three years wef 09.04.2022 to 08.04.2025, after which the applicant shall submit a fresh application for renewal of consent to operate before three months from the date of its expiry
  - (b) The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs. 18.66 lakhs towards gross capital investment (for land building and plant & machineries)

Sl.	Product	Maximum annual production capacity
1	Aggregates & Stone Dusts	10 TPH

2. Conditions under Water Act -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters

3. Conditions under Air Act -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications

Sl No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1	D.G Sets	As per equation $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

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Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

1 of 3

Member Secretary  
APSPCB  
Naharlagun

Standards for emission of air pollutants:

a)	SPM	not to exceed	600 µg/m <sup>3</sup>
b)	SO <sub>2</sub>	not to exceed	30 µg/m <sup>3</sup>
c)	NO <sub>x</sub>	not to exceed	30 µg/m <sup>3</sup>

(iii) The applicant shall take the following mitigation measures for dust containment so as to achieve the level of pollutants to the following standards

Suspended Particulate Matter	The standards consists of two parts:	
	i)	Implementation of the following control measures:
	a)	Dust containment cum suppression system for the equipment
	b)	Construction of wind breaking walls
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii)	Quantitative standard of SPM
		The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 µg/m <sup>3</sup> . The measurements are to be conducted at least twice a month for all the 12 months in a year.

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG Set should be less than 94+10lg10 √KVA, dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise is on the higher side. it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

4. Conditions under Hazardous Wastes (Management and Handling) Rules

CTC  
 AMDS  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh

The unit shall handle the hazardous waste as per the Hazardous waste (management & handling) rules 1989. The applicant shall keep all such relevant records for inspection by the officers of the board.

#### Self Monitoring Schedule

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

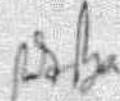
(T. Riba, IFS)  
Member Secretary

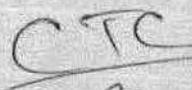
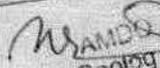
No. APSPCB-214/2022/ASI 7341-43

Date: 30/08/2022

Copy to

- The Deputy Commissioner, Namsai, Namsai district for information
- The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information
- Smt. Nang Tem Namchoom, Proprietor, M/s Arunachal Shiva, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines
- Office Copy

  
(T. Riba, IFS)  
Member Secretary  
**Member Secretary**  
**APSPCB**  
Naharlaqun

  
  
M.D.S.  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

No. DGM/NOC/CU/256/2018/3000

Dated 26<sup>th</sup> Dec'23

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Kitong Khangkio,**
- 2) **M/s Khangkio Stone Crusher,**
- 3) Address of registered Office: Vill: Tissue, PO/ PS: Chowkham, District: Namsai
- 4) Location of Crusher Unit: Tissue,
- 5) Details of Crusher Unit:
  - a) Make :- EKTA
  - b) Name of Manufacturer:-EKTA ENGINEERING
  - c) Installation capacity: 6720 cum per annum
  - d) Production target as per DPR : 6720 cubic mtr per annum
  - e) Production capacity as per Manufacture's detail :- 27 cum per day
  - f) Estimated daily power consumption:- DG set

**Terms and conditions**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

**Continued Next Page -2**

places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.

- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
- The Mines and Minerals (Development and Regulation) Act, 1957.
  - The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - The Environment (Protection) 1986 and Rules framed there under.
  - The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- ( Anirudh Saran Singh), IRS  
Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,  
Itanagar  
Dated : 26.11.23

Memo No.DGM/NOC/CU/256/2018

Copy to :-

- The Deputy Commissioner Namsai, District Namsai, for kind information.
- The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2002 and guidelines issued in this regard from time to time
- Shri Chow Kitong Khangkio,Vill: Tissue, Circle: Chowkham, PO/P.S Chowkham, District: Namsai, Arunachal Pradesh, for compliance.
- Office Copy

CTC  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh

(T.Talar) 26.11.23  
Director (G & M)  
Govt of Arunachal Pradesh,  
Itanagar



Form-V

[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
 Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-217/2018/KSC/ 97 Co - 03

Date: 09/11/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

**Renewal of Consent** is granted to **M/s Khangkio Stone Crusher** located at Tissu village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

- The Consent is granted for the period of three years wef **10.04.2022 to 09.04.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
- The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.12.91 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

## 2. Conditions under Water Act -

- The daily quantity of water consumption shall not exceed 6000 Liters.

## 3. Conditions under Air Act -

- The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

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 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 1 of 3

Member Secretary  
 APSPCB  
 Naharlagun

(ii) Standards for emission of air pollutants:

- a) SPM not to exceed 500  $\mu\text{g}/\text{m}^3$
- b) SO<sub>2</sub> not to exceed 30  $\mu\text{g}/\text{m}^3$
- c) NO<sub>x</sub> not to exceed 30  $\mu\text{g}/\text{m}^3$

(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG Set should be less than 94+10log<sub>10</sub> (KVA), dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.

*OTC*  
*WS*

**KMDO**  
Deptt. of Geology & Mining  
Govt. of Andhra Pradesh  
14, P.

- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- 4. Conditions under Hazardous Wastes (Management and Handling) Rules: The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.
- 5. Self Monitoring Schedule: Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. (Analysis frequency could be different for various sources as may be specified by the Board/Committee).
- 6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

Date: 09/11/2022

No. APSPCB-217/2018/KSC/ 7760 -63

Copy to:

- a) The Deputy Commissioner, Namsai, Namsai district for information.
- b) The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
- c) The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- d) Shri Chow Ketong Khangkio, Proprietor, M/s Khangkio Stone Crusher, Tissu village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- e) Office Copy.

(Koj Rinya, IFS)  
Member Secretary

Member Secretary  
APSPCB  
Maharigub

*Handwritten signatures and stamps:*  
 CTC  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai, A.P.

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

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This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Morani Namchoom,**
- 2) **M/s TTC Infra India,**
- 3) Address of registered Office: Village: Momong, **PO/ PS:** Chowkham, District Namsai,
- 4) Location of Crusher Unit: Momong,
- 5) Details of Crusher Unit:
  - a) Make :- TEREX FINLEY,
  - b) Name of Manufacturer:-TEREX FINLEY,
  - c) Installation capacity: 200 TPH ,
  - d) Production target as per DPR : 10000 cubic mtr per month
  - e) Production capacity as per Manufacture's detail :- 192 cum/hrs,
  - f) Estimated daily power consumption:- DG set/350 Kw

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party-claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before **every 10<sup>th</sup> day of the month.**

**Continued Next Page -2**

AMPS  
Deptt. of Geology & Mining  
Govt. of Andhra Pradesh  
Namsai (A.P.)

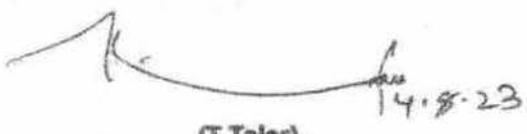
- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, patca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- ( Anirudh S.Singh), IRS  
 Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar  
 Dated Itanagar 14<sup>th</sup> Aug '23

Memo No.DGM/NOC/CU/ 899/2023

Copy to :-

- 1. The Deputy Commissioner Namsai, District Namsai, for kind information please
- 2. The Extra Asstt Commissioner,Chongkham,Namsai District for kind information please.
- 3. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
- 4. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
- 5. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMIMCR-2020 and guidelines issued in this regard from time to time
- 6. Shri Chow Morani Namchoom,Vill: Momong, Circle: Chowkham, PO/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
- 7. Office Copy.



(T.Talar),  
 Director (Geology & Mining)  
 Govt of Arunachal Pradesh,  
 Itanagar



Form- V  
 [See rule 7 (1)]  
 Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
 Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-48/2023/TTC/ 577-80

Date: 28/03/2023

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Consent is granted to **M/s T.T.C Infra India** located at Mornong village, Chowkham circle, Namsai district, Arunachal Pradesh for establishment and operation of stone crushing industry located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

- The consent to operate is granted for the period of three years wef 27.03.2023 to 26.03.2026, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
- The consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.438.29 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	200 TPH

- Conditions under Water Act: -  
 (i) The daily quantity of water consumption shall not exceed 6000 Liters.

- Conditions under Air Act: -  
 (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

*CTC*  
*MS*  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namjat (A.P.)

*5/*  
 Member Secretary  
 APSPCB  
 Naharlagun

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

(ii) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:		
	i) Implementation of the following control measures:		
	a)	Dust containment cum suppression system for the equipment.	
	b)	Construction of wind breaking walls.	
	c)	Construction of metalled roads within the premises.	
	d)	Regular cleaning and wetting of ground within the premises.	
	e)	Growing of a green belt along the periphery.	
	ii) Quantitative standard of SPM		
	The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG Set should be less than 94+10log<sub>10</sub> (KVA), dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably in the

- night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.
  5. Self Monitoring Schedule:  
Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
  6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-48/2023/FTCT-577-80

Date: 28/02/2023

Copy to:

1. The Deputy Commissioner, Namsai, Namsai district for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
3. Sri Tamrin Tsering, Project Coordinator, M/s T.T.C Infra India, Momong village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

CTC  
MSJ  
AMDO  
Deptt. of Geology & Mining,  
Govt. of Arunachal Pradesh.  
Namsai (A.P)

3 of 3

(Koj Rinya, IFS)  
Member Secretary

Member Secretary  
APSPCB  
Neharlagun



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

Dated Itanagar 27<sup>th</sup> Sept'21

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Tseng Tsing Mein**
- 2) **M/s Alubari Stone Crusher,**
- 3) Address of registered Office: Alubari, PO/ PS: Chongkhari, District Namsai,
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make :- BALAJI,
  - b) Name of Manufacturer:-BALAJI,
  - c) Installation capacity: 11000 in cum ,
  - d) Production target as per DPR : 8105 in cubic mtr.
  - e) Production capacity as per Manufacture's detail :- 8105 in cubic mtr
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. (i.e. The Secretary (G & M) for export and DC of the district for domestic use).
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month.

**Continued Next Page -2**

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh S.Singh), IRS**  
 Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar

**Dated Itanagar 27<sup>th</sup> Sept '21**

**Memo No.DGM/NOC/CU/664/2021** / 1980-84

Copy to :-

1. The Deputy Commissioner Namsai, District Namsai, for kind information.
2. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
3. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please.
4. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
5. Shri Chow Tseng Tsing Mein,Vill: Alubari Circle: Chongkham, PO/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
6. Office Copy

*ATC*  
*MJ*  
 AMDO  
 Dept of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P)

*T.Rumi*  
**(T.Rumi),APCS,**  
 Dy. Secretary (G & M)  
 Govt of Arunachal Pradesh,  
 Itanagar



**Form- V**  
**[See rule 7 (1)]**  
 Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

No. APSPCB-266/2009/ASC/ 497-99

Date: 15/03/2023

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of consent is granted to M/s Alubari Stone Crusher located at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh for operation of stone crusher located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent is granted for the period of three years wef **17.11.2022 to 16.11.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.32 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

3. Conditions under Water Act: -
  - (i) The daily quantity of water consumption shall not exceed 6000 Liters.

4. Conditions under Air Act: -

a) The applicant shall erect the chimney(s)/stack(s) of the following specifications

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

*CTC*  
 A. P. Singh  
 Director of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P.)

Where. H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

b) Standards for emission of air pollutants:

- |    |                 |               |                              |
|----|-----------------|---------------|------------------------------|
| a) | SPM             | not to exceed | 600 $\mu\text{g}/\text{m}^3$ |
| b) | SO <sub>2</sub> | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |
| c) | NO <sub>x</sub> | not to exceed | 30 $\mu\text{g}/\text{m}^3$  |

c) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii) Quantitative standard of SPM		
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

d) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

e) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG Set should be less than  $94 + 10 \log_{10} (\text{KVA})$ , dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the

- acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
5. Conditions under Hazardous Wastes (Management and Handling) Rules: The unit shall apply for authorization separately under Hazardous Waste Management & Transboundary Movement Rules 2016.
  6. Self Monitoring Schedule: Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
  7. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary  
APSPCB  
Naharlagun  
Date: 15/03/2023

No. APSPCB-266/2009/ASC/ 496-99

Copy to:

- 1) The Deputy Commissioner, Namsai, Namsai district for information.
- 2) The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- 3) Sri Chow Tsengsing Mein, Proprietor, M/s Alubari Stone Crusher, Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- 4) Office Copy.

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh

(Koj Rinya, IFS)  
Member Secretary

**GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION::NAMSAL**



"TO WHOM IT MAY CONCERN"

This is to certify that the proposed area measuring 5 ha covered under L.P.C No. NMS/LPC - 38/2005, dtd. 27/08/2005 for establishment of stone crusher by Chow Tseng Tsing Mein of Village:- Alubari in the name and style as M/s ALUBARI STONE CRUSHER does not fall under any recorded Reserve Forest Area.

Therefore, the Department of Environment and Forests has no objection for establishment of stone crusher in the said plot subject to the condition that the unit shall not violate the Forest Conservation Act -1980 while establishing the stone crusher.

Memo No. AND/27/2020/PI/312.

Dated Namsal the 29/May/2020

(T. Namsal) Office  
Divisional Forest Officer  
Namsal Forest Division::Namsal

ATC  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsal (A.P.)



Form- V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-127/2020/SSC/7819 - 2

Date: 17/11/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of consent is granted to M/s Shagun Stone Crusher for operation of stone crushing industry at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to establish/operate is granted for the period of three years wef. 20.11.2022 to 19.11.2025, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.31.25 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

3. Conditions under Water Act: -

- (i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

*[Signature]*  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Naharlagun (A.P.)

*[Signature]*  
 Member Secretary  
 APSPCB  
 Naharlagun

Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG Set should be less than 94+10log<sub>10</sub> (KVA), dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.

- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- 4. Self Monitoring Schedule:  
Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board, [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
- 5. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-127/2020/SSC/ 7819-21

Date: 17/11/2022

• Copy to:

1. The Deputy Commissioner, Namsai, Namsai district for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
3. Smti Nang Rupa Namchoom, Proprietor, M/s Shagun Stone Crusher, Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

*CTC*  
*MJ*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

*[Signature]*  
(Koj Rinya, IFS)  
Member Secretary  
APSPCB  
Maharajgunj

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION::NAMSAI



“TO WHOM IT MAY CONCERN”

This is to certify that the proposed area measuring 25.31 Bighas covered under L.P.C No. NLM-19/2004-05, dtd. 27/02/2018 for establishment of stone crusher by Nang Rupa Namchoom of village:- Gunanagar in the name and style as M/s SHAGUN'S STONE CRUSHER at village:- Alubari does not fall under any recorded Reserve Forest Area.

Therefore, the Department of Environment and Forests has no objection for establishment of stone crusher in the said plot subject to the condition that the unit shall not violet the Forest Conservation Act -1980 while establishing the stone crusher.

Memo No. AND/41/04/P-II/ 360 ,

Dated Namsai the 15<sup>th</sup>, June, 2020

*(T. Mason)*  
Divisional Forest Officer  
Namsai Forest Division  
Namsai (A.P.)

*(Signature)*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

Dated Itanagar 14<sup>th</sup> Oct 2022

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Smti Chow Teykham Namchodm,**
- 2) **M/s Monfra Stone Crusher,**
- 3) Address of registered Office: Village: Alubari, PO/ PS: Chowkham, District Namsai,
- 4) Location of Crusher Unit: Alubari,
- 5) Details of Crusher Unit:
  - a) Make - EKTA
  - b) Name of Manufacturer: -EKTA,
  - c) Installation capacity: 9600 in cum ,
  - d) Production target as per DPR : 32 cubic mtr per day
  - e) Production capacity as per Manufacture's detail :- 9600 cum/annum
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before

CTO  
[Signature]

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai

(a) Standards for emission of air pollutants:

a)	SPM	not to exceed	600 $\mu\text{g}/\text{m}^3$
b)	SO <sub>2</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$
c)	NO <sub>x</sub>	not to exceed	30 $\mu\text{g}/\text{m}^3$

(b) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Noise standards for DG Sets (15-500 KVA)- the total sound power level,  $L_w$ , of a DG Set should be less than  $94+10\log_{10}(\text{KVA})$ , dB(A), at the manufacturing stage, where KVA is the nominal power rating of a DG Set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.



Form- V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

No. APSPCB-127/2020/SSC/7819 - 21

Date: 17/11/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of consent is granted to **M/s Shagun Stone Crusher** for operation of stone crushing industry at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to establish/operate is granted for the period of three years wef **20.11.2022 to 19.11.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of Rs.31.25 lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

3. Conditions under Water Act: -

- (i) The **daily** quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act: -

- (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

CTC  
MS

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A. P.)

Member Secretary  
APSPCB  
Naharlagun

- 11) During transportation of such crushed stones from the Stone Crusher units to various places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit :
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- (Anirudh S.Singh), IRS  
Secretary (G & M)  
Govt of Arunachal Pradesh,  
Itanagar  
Dated Itanagar 14<sup>th</sup> Oct 22

**Memo No.DGM/NOC/CU/ 849/2022**

Copy to :-

1. The Deputy Commissioner Namsai, District Namsai, for kind information please
2. The Extra Asstt Commissioner, Chongkham, Namsai District for kind information please.
3. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
4. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please,
5. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
6. Shri Chow Teuknam Namchitoom, VIII Chowkham, Circle: Chongkham, DC/PS Namsai, District: Namsai, Arunachal Pradesh, for compliance.
7. Office Copy.

(T.Rumi), APCS,

Jt. Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,



GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION :: NAMSAI

"TO WHOM IT MAY CONCERN"

This is to certify that the proposed area measuring 1 ha. covered under DAG no. 16 for establishment of stone crusher in the name & style's MON FRA stone Aggregate at Alubari by Chow Teykham Namchoom of Village: Chowkham P.O & P.S : Chowkham, Dist: Namsai (A.P) does not fall under any Reserve forest area and also does not violate the Govt. criteria/guidelines

Therefore, the department of Environment and Forests has no objection for establishment of stone crusher in the said plot subject to the condition that the unit shall not violate the Forest Conservation Act, 1980 while establishing the stone crusher.

Memo. No. AND/27/2020/PI/ 4988

Dated. Namsai the 4 February, 2021

*[Signature]*  
Divisional Forest Officer  
Namsai Forest Division  
Namsai Forest Division, Namsai  
Namsai, A.P.

*[Signature]*  
*[Signature]*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)



Form- V  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun

NO. APSPCB-349/5-2021/MFSA/ 223-25

Date: 16 /02/2024

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1986, as amended to be referred as Water Act and Air Act respectively.

Consent is granted to **M/s Mon Fra Stone Aggregates** for operation of stone crushing industry at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to operate is granted for the period of three years wof **21.02.2024 to 20.02.2027**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.25.72 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPD

3. Conditions under Water Act: -
  - (i) The daily quantity of water consumption shall not exceed 6000 Liters.
3. Conditions under Air Act: -
  - (i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1.	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$		

Where, H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

*[Handwritten signature]*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

*[Handwritten signature]*  
Secretary

- The DG Set should also be provided with proper exhaust muffler with insertion loss or minimum 25 dB (A).
- 4. Conditions under Hazardous Wastes (Management and Handling) Rules:  
The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.
- 5. Self Monitoring Schedule:  
Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
- 6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

/\_\_\_\_\_  
(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-349/5-2021/MFSA/223-25

Date: 16/02/2024

Copy to:

1. The Deputy Commissioner, Namsai, Namsai district for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
3. Sri Chow Teykham Namchoom, Proprietor, M/s Mon Fra Stone Aggregates, Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

*CJC*  
*Am*  
AMDOP  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai I & F

/\_\_\_\_\_  
(Koj Rinya, IFS)  
Member Secretary  
Member Secretary  
APSPCB  
Naharlagun

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**FORM-V**  
**[See rule 7 (1)]**  
**Format for common consent order/authorization**  
**Arunachal Pradesh STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

NO. APSPCB-349/5-2021/MFSA/223-25

Date:16/02/2024

**CONSENT ORDER**

Consent to establish/operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Mon Fra Stone Aggregates** for operation of Stone Crushing Industry at Alubari Village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under provisions of the Water Act/ Air Act subject to the provision of the Act, and the orders that may be made further and subject to the following terms and conditions:

2. (a) the consent is granted for the period of Three years wef 21. 02. 2024 to 20.02.2027 after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.

(b) the consent is valid for the manufacture of the following product/by product with capital investment of Rs. 29.79 Lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

2. Condition under Water Act:-

(i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act:-

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

SI. No.	Chimney/ Stack Attached to	Height (m)	Top Diameter	Velocity of Gas Emis (m/sec)
2.	D. G. Sets	As per equation- $H=h+0.2KVA$		

Where, H=Height in meters of the Chimnev. h=height in meters of the building where the D.G Set is installed, KVA=Capacity of the D.G.set

(ii) Standards for emission of air pollutants:

d) SPM	not to exceed	600 ug/m <sup>3</sup>
e) SO <sub>2</sub>	not to exceed	30 ug/m <sup>3</sup>
f) NO <sub>x</sub>	not to exceed	30 ug/m <sup>3</sup>

(iii) the applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulars Matter.	The Standard consist of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment .
	b)	Constructive of wind breaking walls
	c)	Constriction of metalled roads within the premises/
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value as a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 ug/m <sup>3</sup> . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standard as may be applicable.

V) Other Conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc proper insulation should to provided to D.G ser and other appliances for minimizing the noise pollution.
- Noise standards for DG sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG set should be less than 94+10/0g10 (KVA), Db(A), at the manufacturing stage, where KVA is the nominal power rating of a DG set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5 KVA and above).
- Noise from the DG sets should be controlled by providing a acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual

ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5m from the acoustic enclosure/room, and then averaged.

- The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25 Db (A).

4. Conditions under Hazardous Wastes ( Management and Handling) Rules; the unit shall renew the Authorization for management. Handling/Storage/ Treatment/Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of created effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control board. [Analysis frequency could be different for various sources as may be specific by the Board/Committed].

6. The applicant shall conform and follow the guidelines that are given in the consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the consent of authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Ringya, IFS)  
Member Secretary

NO. APSPCB-349/5-2021/MFSA/223-25

Date. 16/02/2024

Copy to:

1. The Deputy Commissioner, Namsai District for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai Namsai District Arunachal Pradesh for information.
3. Shri Chow Teykham Namchoom, Propertor, M/s Mon Fra Stone Aggregates, Chowkham village. Chowkham circle, Namsai District, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.



Dated Itanagar 14<sup>th</sup> Oct '22

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Nang Sunanta Namchoom,**
- 2) **M/s Kherem Stone Crusher,**
- 3) Address of registered Office: Village: Kherem; PO/ PS: Chongkham, District Namsai,
- 4) Location of Crusher Unit: Kherem, Chongkham
- 5) Details of Crusher Unit:
  - a) Make :- BALAJI
  - b) Name of Manufacturer:-BALAJI,
  - c) Installation capacity: 6250 in cum ,
  - d) Production target as per DPR : 6250 in cubic mtr
  - e) Production capacity as per Manufacture's detail :- 15 TPH
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10<sup>th</sup> day of the month. -

**Continued Next Page -2**

- 144
- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
  - 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit;
    - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
    - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
    - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
    - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
    - (v) The Environment (Protection) 1986 and Rules framed there under.
    - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
  - 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
  - 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
  - 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
  - 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
  - 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
  - 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh S.Singh), IRS**  
Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,  
Itanagar

**Dated Itanagar 14<sup>th</sup> Oct'22**

**Memo No.DGM/NOC/CU/ 852/2022**

Copy to :-

1. The Deputy Commissioner Namsai, District Namsai, for kind information please
2. The Extra Asstt Commissioner, Chongkham, Namsai District for kind information please.
3. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
4. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please,
5. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
6. Nang Sunanta Namchoom, Vill: Kherem, Circle: Chongkham, PO/PS: Chongkham, District: Namsai, Arunachal Pradesh, for compliance.
7. Office Copy.

  
**(T.Rumi), APCS,**  
Jt. Secretary (Geology & Mining)  
Govt of Arunachal Pradesh,  
Itanagar

**Form- V**

[See rule 7 (1)]



Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

No. APSPCB-217/2018/KSC/ 5025-28

Date: 15/12/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act, respectively.

**Renewal of Consent** is granted to **M/s Kherem Stone Crusher** located at Kherem village, Chowkharn circle, Namsai district, Arunachal Pradesh for operation of stone crusher located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

- The consent to operate is granted for the period of three years wef **26.03.2022** to **25.03.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
- The Consent is valid for the manufacture of the following products/byproducts with Capital investment of **Rs.30.31 lakhs** towards gross capital investment (for land building and plant & machineries).

Sr	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

3. Conditions under Water Act -

(i) The daily quantity of water consumption shall not exceed 6000 liters.

4. Conditions under Air Act -

(i) Applicant shall erect the chimney(s)/stack(s) of the following specifications:

Chimney/Stack attached to	Height (m)	Top Diameter (m)	Velocity of gas emission (m/sec)
1. D.G. Sets	As per equation $H=h+0.2\sqrt{KVA}$		

Where: H=Height in meters of the Chimney, h=height in meters of the building where the D.G. Set is installed, KVA=Capacity of the D.G set

CTR  
M &

Deptt. of Geology & Mineral  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

Handwritten signature/initials

- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- 4. Conditions under Hazardous Wastes (Management and Handling) Rules. The unit shall renew the Authorization for Management/Handling/ Storage/ Treatment/ Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.
- 5. Self Monitoring Schedule. Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board [Analysis frequency could be different for various sources as may be specified by the Board/Committee].
- 6. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

*[Handwritten Signature]*  
 AMDO  
 Deptt. of Geology & Mining  
 Arunachal Pradesh  
 Jorhat (A.P.)

*[Handwritten Signature]*  
 (Koj Rinya, IFS)  
 Member Secretary

No. APSPCB-2.7/2018/KSC/5025-28

Date: 15/12/2022

Copy to:

- 1) The Deputy Commissioner, Namsai, Namsai district for information.
- 2) The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
- 3) The Divisional Forest Officer, Namsai Forest Division Namsai, Namsai district, Arunachal Pradesh for information.
- 4) Smti Nang Sunanta Namchoom, Proprietor, M/s Kherem Stone Crusher, Kherem village, Chowkham circle, Namsai district, Arunachal Pradesh, for information and strict compliance of guidelines.
- a) Office Copy

*[Handwritten Signature]*  
 (Koj Rinya, IFS)  
 Member Secretary

Typed copy

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**FORM-V**  
**[See rule 7 (1)]**  
**Format for common consent order/authorization**  
**Arunachal Pradesh STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

NO. APSPCB-217/2018/KSC/5025-28

Date:15/12/2022

**CONSENT ORDER**

Consent to establish/operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of Consent is granted to **M/s Kherem Stone Crusher** for operation of Stone Crushing Industry at Kherem Village, Chowkham circle, Namsai district, Arunachal Pradesh, located in the area declared under provisions of the Water Act/ Air Act subject to the provision of the Act, and the orders that may be made further and subject to the following terms and conditions:

2. (a) the consent is granted for the period of Three years wef 26.03.2022 to 25.03.2025 after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.

(b) the consent is valid for the manufacture of the following product/by product with capital investment of Rs. 30.31 Lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	10 TPH

2. Condition under Water Act:-

(i) The daily quantity of water consumption shall not exceed 6000 Liters.

3. Conditions under Air Act:-

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

SI. No.	Chimney/ Stack Attached to	Height (m)	Top Diameter	Velocity of Gas Emis (m/sec)
2.	D. G. Sets	As per equation- $H=h+0.2KVA$		

Where, H=Height in meters of the Chimnev. h=height in meters of the building where the D.G Set is installed, KVA=Capacity of the D.G.set

(ii) Standards for emission of air pollutants:

d) SPM	not to exceed	600 ug/m <sup>3</sup>
e) SO <sub>2</sub>	not to exceed	30 ug/m <sup>3</sup>
f) NO <sub>x</sub>	not to exceed	30 ug/m <sup>3</sup>

(iii) the applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulars Matter.	The Standard consist of two parts:	
	i) Implementation of the following control measures:	
	a)	Dust containment cum suppression system for the equipment .
	b)	Constructive of wind breaking walls
	c)	Constriction of metalled roads within the premises/
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
	ii) Quantitative standard of SPM	
The suspended particulate matter contribution value as a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600 ug/m <sup>3</sup> . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standard as may be applicable.

V) Other Conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc proper insulation should to provided to D.G ser and other appliances for minimizing the noise pollution.
- Noise standards for DG sets (15-500 KVA)- the total sound power level, L<sub>w</sub>, of a DG set should be less than 94+10/0g10 (KVA), Db(A), at the manufacturing stage, where KVA is the nominal power rating of a DG set.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5 KVA and above).
- Noise from the DG sets should be controlled by providing a acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual

ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5m from the acoustic enclosure/room, and then averaged.

- The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25 Db (A).

4. Conditions under Hazardous Wastes ( Management and Handling) Rules; the unit shall renew the Authorization for management. Handling/Storage/ Treatment/Disposal of Hazardous Wastes before 3 months from the date of expiry of the order.

5. Self Monitoring Schedule:

Applicant shall get the samples of created effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control board. [Analysis frequency could be different for various sources as may be specific by the Board/Committed].

6. The applicant shall conform and follow the guidelines that are given in the consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the consent of authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant

(Koj Ringya, IFS)  
Member Secretary

NO. APSPCB-217/2018/KSC/5025-28

Date:15/12/2022

Copy to:

1. The Deputy Commissioner, Namsai District for information.
2. The Deputy Director of Industries, DIC Namsai, District Namsai, Arunachal Pradesh for information.
3. The Divisional Forest Officer, Namsai Forest Division, Namsai Namsai District Arunachal Pradesh for information.
4. Shri Smti Nang Sunanta Namchoom, Propertor, M/s Kherem Stone Crisher, Kherem village. Chowkham circle, Namsai District, Arunachal Pradesh, for information and strict compliance of guidelines.
5. Office Copy.

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISION FOREST OFFICER  
NAMSAL FOREST DIVN:: NAMSAL



TO WHOM IT MAY CONCERN

This is to certify that the proposed area for establishment of stone crusher unit by Wang Sunanta Namchoom of Kherem vill does not falls under any recorded Forest land which is covered under L.P.C No. NMS/LPC- 702/2013, dtd.21/10/13.

Therefore, the undersigned have no objection for setting up of stone crusher unit in the said plot of land subject to the condition that the unit shall not violate the FC Rule Act 1990, while establishing the unit.

Memo No. AND/41/04/P-II/ 2019.

Dated Namsal the 20<sup>th</sup> May/2019

*[Signature]*  
DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVISION  
Namsal Forest Division, Namsal

*[Signature]*  
AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsal (A.P.)

**GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR**

No.DGM/NOC/CU/851 /2022 /1941-46

Dated Itanagar 14<sup>th</sup> Oct'22

**NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT**

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Chow Tichand Mein,**
- 2) **M/s T.M.Enterprise,**
- 3) Address of registered Office: Village: Chowkham-III,PO/ PS: Chowkham, District Namsai,
- 4) Location of Crusher Unit: Alubari,Chowkham
- 5) Details of Crusher Unit:
  - a) Make :- BALAJI
  - b) Name of Manufacturer:-BALAJI,
  - c) Installation capacity: 6250 in cum ,
  - d) Production target as per DPR : 6250 in cubic mtr
  - e) Production capacity as per Manufacture's detail :- 15 TPH
  - f) Estimated daily power consumption:- DG set

**Terms and conditions: -**

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year effective from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior

*CTC*  
*Mr. J. S. Jaiswal*  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Itanagar (A.)

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10<sup>th</sup> of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**Sd/- ( Anirudh S.Singh), IRS**  
 Secretary (Geology & Mining)  
 Govt of Arunachal Pradesh,  
 Itanagar

**Dated Itanagar 14<sup>th</sup> Oct '22**

**Memo No.DGM/NOC/AMDO/851 /2022 /1941-46**

Copy to :-

1. The Deputy Commissioner Namsai, District Namsai, for kind information please
2. The Extra Asstt Commissioner, Chongkham, Namsai District for kind information please.
3. The Divisional Forest Officer, Namsai Forest Division, for kind information please,
4. The Member Secretary, Arunachal Pradesh State Pollution Control Board ,Yupia, for kind information please,
5. The AMDO Namsai, District Namsai for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
6. Shri Chow Tichand Mein, Vill:Chowkham-III, Circle: Chowkham, PO/PS: Chowkham, District: Namsai, Arunachal Pradesh, for compliance.
7. Office Copy.



**Form- V**  
[See rule 7 (1)]

Format for common consent order/authorization  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun



No. APSPCB-830/2022/TME/ 4627-30

Date: 09 /03/2022

**CONSENT ORDER**

Consent to establish/operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to be referred as Water Act and Air Act respectively.

Renewal of consent is granted to **M/s T.M. Enterprise** for establishment and operation of stone crushing industry at Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act subject to the provisions of the Act, and the orders that may be made further and subject to the following terms and conditions:

1. The consent to establish/operate is granted for the period of three years wef **02.03.2022 to 01.03.2025**, after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.
2. The Consent is valid for the manufacture of the following products/byproducts with Capital Investment of **Rs.38.81 lakhs** towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	15 TPH

3. The industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution)(Amendment) Rules, 2020 as per schedule-VIII of the notification.

4. Conditions under Air Act: -

(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sl. No.	Chimney/ Stack attached to	Height (m)	Top Diameter (m)
	D.G. Sets	As per equation - $H=h+0.2\sqrt{KVA}$	

Where,

H=Height in meters of the Chimney,

h=height in meters of the building where the D.G. Set is installed,

KVA=Capacity of the D.G set

Member Secretary  
APSPCB  
Naharlagun

(ii) Standards for emission of air pollutants:

- a) SPM not to exceed 500  $\mu\text{g}/\text{m}^3$
- b) SO<sub>2</sub> not to exceed 80  $\mu\text{g}/\text{m}^3$
- c) NO<sub>x</sub> not to exceed 80  $\mu\text{g}/\text{m}^3$

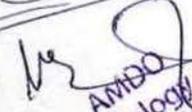
(iii) The applicant shall install comprehensive air pollution control system consisting of control equipment as detailed and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Suspended Particulate Matter	The standards consists of two parts:	
	i)	Implementation of the following control measures
	a)	Dust containment cum suppression system for the equipment.
	b)	Construction of wind breaking walls.
	c)	Construction of metalled roads within the premises.
	d)	Regular cleaning and wetting of ground within the premises.
	e)	Growing of a green belt along the periphery.
ii)	Quantitative standard of SPM	
The suspended particulate matter contribution value at a distance of 40 M from a controlled source as well as from a unit located in cluster should be less than 500 $\mu\text{g}/\text{m}^3$ . The measurements are to be conducted at least twice a month for all the 12 months in a year.		

(iv) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.

(v) Other conditions:

- Necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG set etc. proper insulation should be provided to DG set and other appliances for minimizing the noise pollution.
- Mandatory acoustic enclosure/acoustic treatment of room for stationary DG Sets (5 KVA and above).
- Noise from the DG Set should be controlled by providing an acoustic enclosure on by treating the room acoustically.
- The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A). Insertion loss or for meeting the ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction upto actual ambient noise level, preferably, in the night time. The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.
- The DG Set should also be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

  
  
 AMDO  
 Deptt. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namchar (A.P.)

Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/emissions/hazardous wastes/leachates analyzed at least once in a year from the laboratory recognized by the SPCB/PCC/CPCB/MoEF, New Delhi and conform to the limits stipulated. Test report shall be sent to the State Pollution Control Board. [Analysis frequency could be different for various sources as may be specified by the Board/Committee].

5. The applicant shall conform and follow the guidelines that are given in the Consent order. The Board will have the right to revise/withdraw its decision regarding the consent order. The Board may stipulate additional conditions, if any, to the Consent or authorization order. It may alter, modify or include any particular conditions in the consent, which has to be implemented by the applicant.

(Koj Rinya, IFS)  
Member Secretary

No. APSPCB-830/2022/TME/ 4627 - 30

Date: 09 /03/2022

Copy to:

- The Deputy Commissioner, Namsai, Namsai district for information.
- The Divisional Forest Officer, Namsai Forest Division, Namsai, Namsai district, Arunachal Pradesh for information.
- Shri Chow Tichand Mein, Proprietor, M/s T.M. Enterprise, Alubari village, Chowkham circle, Namsai district, Arunachal Pradesh for information and strict compliance of guidelines.
- Office Copy.

CTC  
AM02  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

\*\*\*\*\*

(Koj Rinya, IFS)  
Member Secretary

Member Secretary  
APSPCB  
Nahariagan

Typed copy

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**FORM-V**  
**[See rule 7 (1)]**  
**Format for common consent order/authorization**  
**Arunachal Pradesh STATE POLLUTION CONTROL BOARD**  
**Paryavaran Bhawan, Yupia Road, Papu Hill, Naharlagun**

NO. APSPCB-830/2022/TME/4627-30

Date:09/03/2022

**CONSENT ORDER**

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2. (a) the consent is granted for the period of Three years wef 02.03.2022 to 01.03.2025 after which the applicant shall submit a fresh application for renewal before three months from the date of its expiry.

(b) the consent is valid for the manufacture of the following product/by product with capital investment of Rs. 38.81 Lakhs towards gross capital investment (for land building and plant & machineries).

Sl.	Product	Maximum annual production capacity
1.	Aggregates & Stone Dusts	15 TPH

2. Condition under Water Act:-

(i) The industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules, 2020 as per schedule- VIII of the Notification.

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(i) The applicant shall erect the chimney(s)/stack(s) of the following specifications:

SI. No.	Chimney/ Stack Attached to	Height (m)	Top Diameter	Velocity of Gas Emis (m/sec)
2.	D. G. Sets	As per equation- $H=h+0.2KVA$		

Where, H=Height in meters of the Chimnev. h=height in meters of the building where the D.G Set is installed, KVA=Capacity of the D.G.set

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(Koj Ringya, IFS)  
Member Secretary

NO. APSPCB-830/2022/TME/4627-30

Date:09/03/2022

Copy to:

1. The Deputy Commissioner, Namsai District for information.
2. The Divisional Forest Officer, Namsai Forest Division, Namsai Namsai District Arunachal Pradesh for information.
3. Shri Chow Tichand Mein, Proprietor, M/s T.M Enterprise, Alubari village. Chowkham circle, Namsai District, Arunachal Pradesh, for information and strict compliance of guidelines.
4. Office Copy.

(Koj Ringya, IFS)  
Member Secretary



**GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION::NAMSAI**

**TO WHOM IT MAY CONCERN**

This is to certify that the proposed area for establishment of stone crusher unit by Chow Tichand Mein of Chowkham in the named & style M/s T.M.Enterprise at Alubari under the covered of LPC No. NMS/LPC-1094/2020 dtd.08/07/2020 does not violate the guidelines/existing criteria of stone crushing unit.

Therefore, the undersigned have no objection for setting up of stone crusher within the above said plot subject to the condition that the unit shall not violate the Forest Conservation (Act), 1980 while establishing the Unit.

(T. Jamoh)  
Divisional Forest Officer  
Namsai Forest Division, Namsai  
Namsai Forest Division,  
Namsai A.P.

Dated Namsai, the \_\_\_\_\_ th Feb/2022.

NO.AND/27/2020/P-II

Copy to:-

1. Person concern.
  2. The Range Forest Officer, Chowkham for information.
- This refers to letter No. CK/22/2011/208 dtd. 16<sup>th</sup> Aug/2021.

*CTC*  
*Mr J*  
AND  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh

(T. Jamoh)  
Divisional Forest Officer  
Namsai Forest Division, Namsai







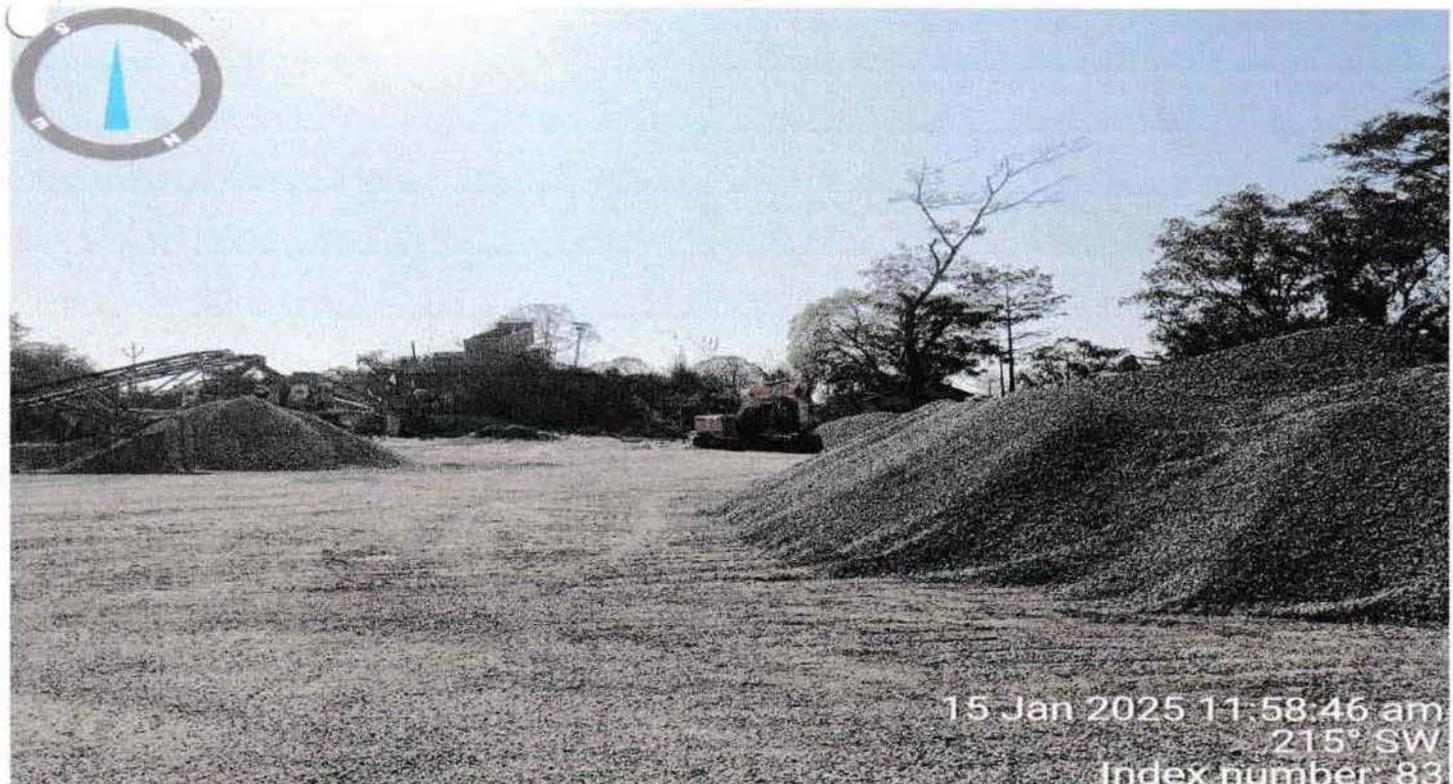
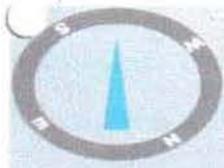


1691









15 Jan 2025 11:58:46 am  
215° SW  
Index number: 83



15 Jan 2025 11:58:31 am  
185° S  
Index number: 81



15 Jan 2025 12:02:58 pm  
314° NW  
Index number: 94



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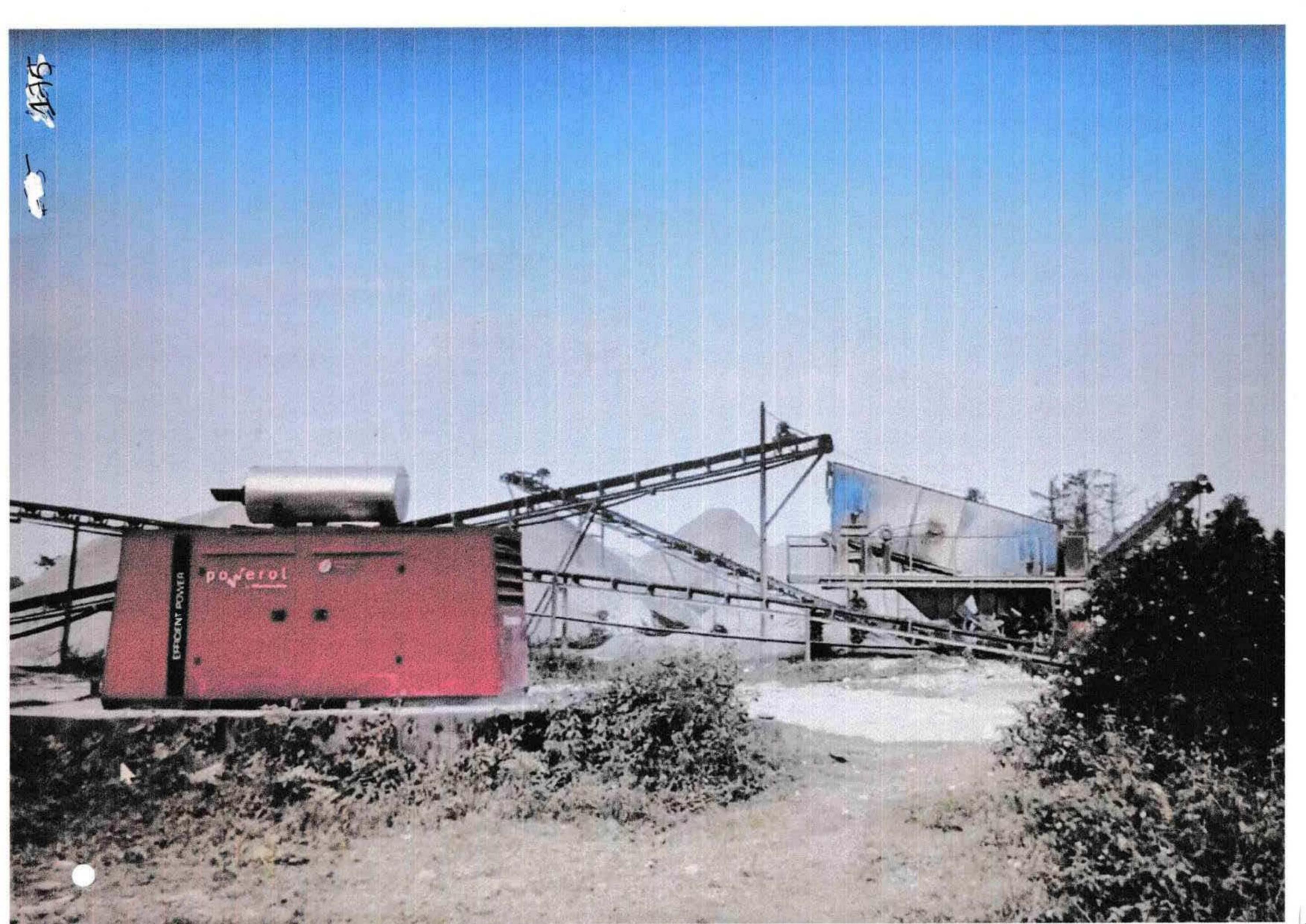
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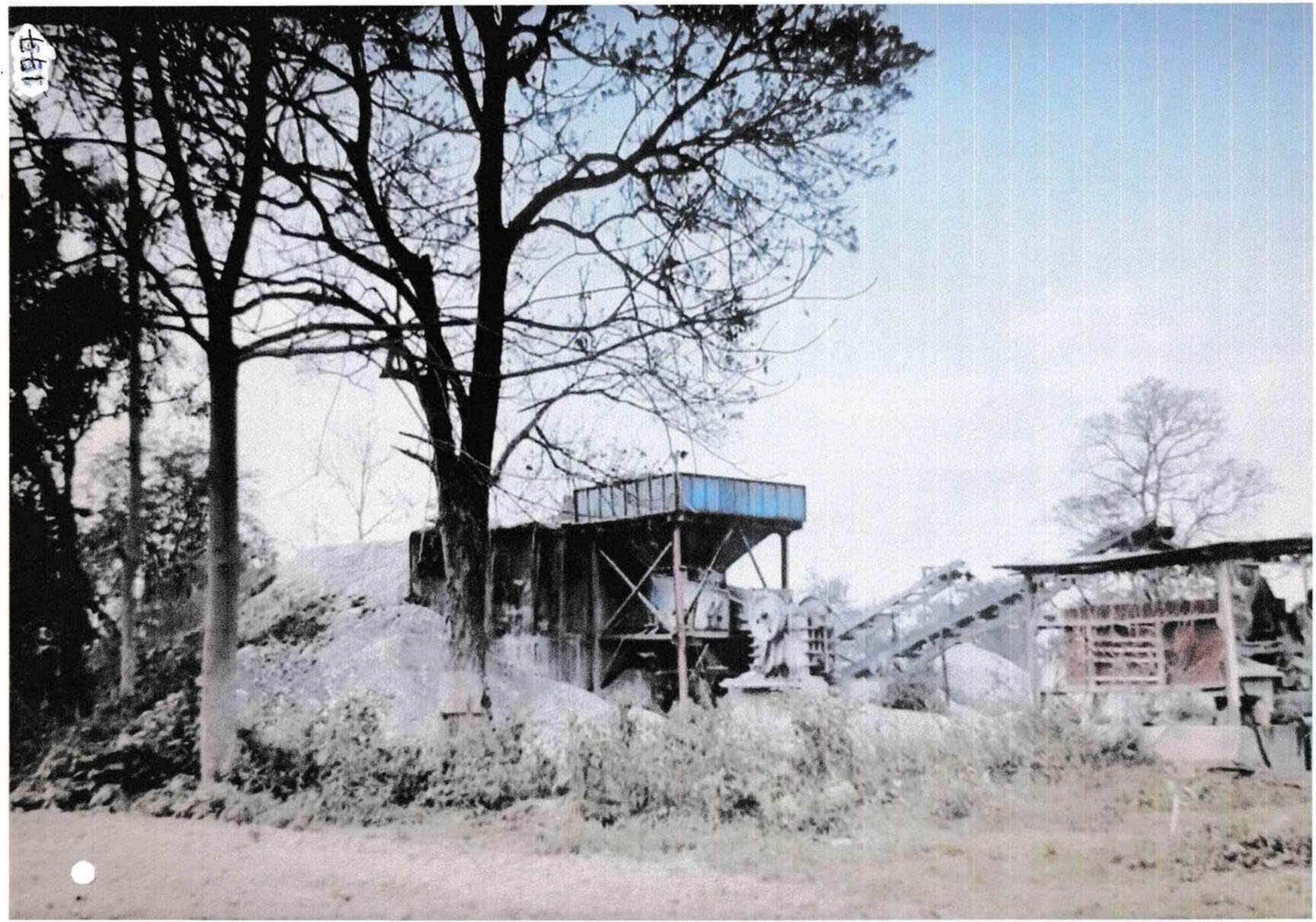


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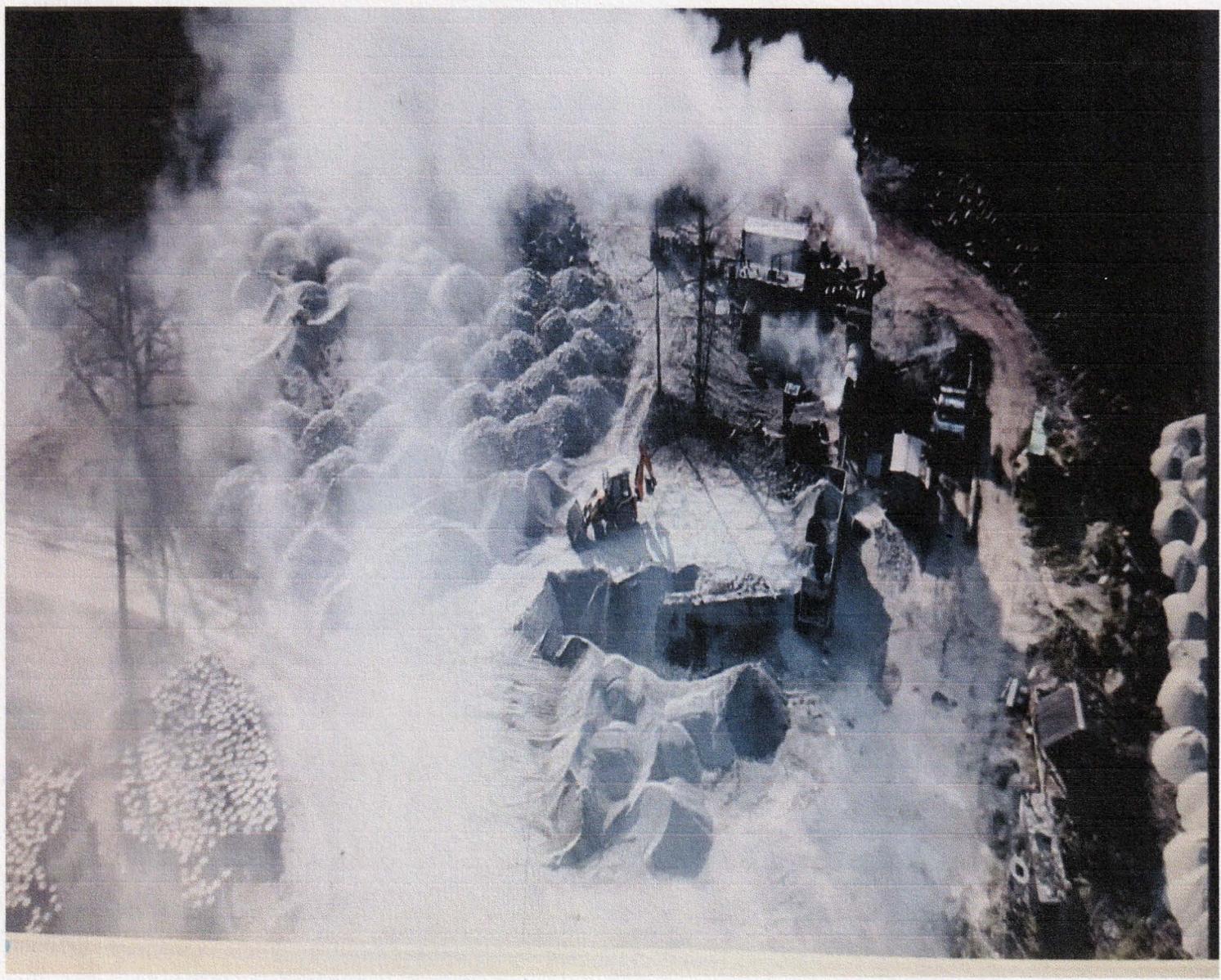


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ANNEXURE A-3 (copy) A.M.S. 180

22/10/24

SL  
22/10

To,  
The Deputy Commissioner  
Namsai, District Namsai,  
Arunachal Pradesh.

Date: 22/10/2024

Subject: - Prayer to take action against the establishment and operation of illegal stone crusher along the Digaru chonkham highway.

Sir,

In reference to above cited subject, I am writing to bring your kind attention a matter of great concern regarding the illegal stone crushers operating along the digaru chonkham highway under the Namsai district.

Sir, we are very much aware that at present the entire world is striving hard to reduce the impact of global warming and degradation of our environment, and we are also very much aware that how human greed for natural resources and over exploitation of such natural resources is fueling the global warming and environment degradation.

That Sir, it is a matter of pride and honor for us that Arunachal Pradesh, is one of the world's top ecological hotspots having a vast range of flora and fauna ecosystem diversity that covers the easternmost part of the country, and has been known as one of the biodiversity hotspot in the world, however in the recent year several conservation biologists have warn that 25% of total life forms could become extinct during the next twenty to thirty years due to human activity like, the fragmentation of natural habitat, deforestation, jhum cultivation, timber felling, hunting, soil erosion, illegal mining, over fishing and encroachment problems and urbanization and other human illegal activities.

Deputy Commissioner  
Namsai Dist. Namsai  
Receipt No. 13409  
Date: 22/10/2024

That Sir, as we can see our states small districts like Lohit and namnai are not spared by the wrath of global warming and environment degradation, in recent days we have witnessed increased in natural calamities specially floods in Namnai and Lohit district due increase in Lohit River and its tributary rivers, due to which we have been witnessing huge soil erosion damaging crores of private and government property. And one of the main reason these floods and soil erosion were due to indiscriminate unlawful extraction from river beds by these illegal stone crushers owners.

That Sir, as you can see that along the national highway in between digaru to choakham there are many stone crushers are installed and most of them are illegal, and these stone crushers operators extract sands and gravels mostly from the river beds of the Lohit rivers. And recently from my RTI application filed before the deputy commissioner office namnai, I have come to learn that there is 23 Numbers of stone crushers unit in the digaru, Alubari, choakham area, most of these stone crushers owners do not possess any valid documents to run such stone crushers. Be it mention here that among these 23 stone crushers few of them possess the consent certificate from Arunachal Pradesh state pollution control board, and forest Department NOC, and also mining department NOC, however the possessing of only these certificate does fulfil the criteria for operating the stone crushers.

The Government of Arunachal Pradesh in 2012 issued a guidelines known as Arunachal Pradesh stone crusher guide, INES 2012, in which the mandate requirement has been laid down to installed and operate stone crushers. And some of the imperative rules in the said guidelines are, one must possess No Objection Certificate from Geology and mining Department, No objection certificate from the Concerned DFO, No Objection from Circle Officer or EAC, No Objection Certificate from the concerned GB/ASM of the area, a certificate from the concerned

administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crushers unit as specified in para-15 of the guideline, Dealership registration under the Assamachal Pradesh Goods Tax Act. Further it laid down the rules that these stone crushers should be 1 km distance from village, and 200 meters distance from the National Highway/ state road, and 500-meter distance from river/Lake/stream, and 1 Km from Bridge/ hydro power dams. Surprisingly all of the stone crushers operating along the digaru to chonkham stretch have been operating violating many of these mandated guidelines which clearly indicates that their crushers are illegal.

In past Many Complaints were made in this connection by several individuals and social activities however no action has been taken by the concerned administration in this regard which directly or indirectly have encourage more and more establishment of such illegal stone crushers in the said area.

That such unchecked illegal crushers in the region is not only causing environment damage, but is also causing air, pollution, water pollution and are hazardous to health of public.

It is pertinent to mention that today whenever someone passes over the Lohit River bridge, one can witnesses several tractors, JCB Excavators, dumpers, of this stone crushers owners, plying over the Lohit River and rampantly extracting the minerals throughout the year. Moreover, during any sunny days if you ever pass through the highway stretch of Digaru- chonkham, you will witness lots of dust in air, sometime it's even become difficult to breath for the people who are residing in the said area.

These illegal stone crushers are not only causing the environment pollution, water pollution, but is also causing lots of public nuisance in the

region which if not stopped may cause risk to public health living in the vicinity of these crushers. As such it is very important that the necessary action legal action should be immediately taken against these illegal crushers.

Therefore, in the premises of above stated facts and circumstance, it is humbly requested before your kind authority to look into that the matter and take necessary action in this regard in the interest of public and environment safety, for which act of kindness I shall ever remain grateful towards you.

Thanking You

Yours faithfully

*J. Payang*  
Jaliya Payang

Resident of Tezu, District - Lohit, Ar

Contact no. - 9612234359, Email: -

[jaliya83payang@gmail.com](mailto:jaliya83payang@gmail.com).

Enclosed: - List of Name of stone crusher unit of Namsai District.

Copy to: -

1. Divisional Forest Officer Namsai, District- Namsai, Arunachal Pradesh, for kind information and necessary action.
2. Assistant mineral development officer Namsai, District- Namsai, Arunachal Pradesh for kind information and necessary action.
3. Superintendent of Tax and Excise, Namsai, District- Namsai, Arunachal Pradesh, for kind information and necessary action.
4. Honorable Minister of Environment and Forest, Government of Arunachal Pradesh, Itanagar, for information and necessary action.
5. Chief conservator of Forest, Tezu, District Lohit, Arunachal Pradesh for kind information and necessary action.
6. Principle Chief Conservator of Forest, Department of Environment and Forest, Government of Arunachal Pradesh, Itanagar, kind information and necessary action.

Typed copy

184

To,

The Deputy Commissioner Namsai, District Namsai, Arunachal Pradesh.

**Date:** 4/11/2024

**Sub: Prayer to take action against the establishment and operation of illegal stone crusher along the Digaru Chongkham highway.**

Sir,

In reference to the above-cited subject, I am writing to bring your kind attention to a matter of great concern regarding the illegal stone crushers operating along the Digaru Chongkham highway under the Namsai district.

Sir, we are very much aware that at present the entire world is striving hard to reduce the impact of global warming and degradation of our environment, and we are also very much aware that how human greed for natural resources and over-exploitation of such natural resources is fueling global warming and environment degradation.

That Sir, it is a matter of pride and honor for us that Arunachal Pradesh is one of the world's top ecological hotspots having a vast range of flora and fauna, with ecosystem diversity that covers the easternmost part of the country, and has been known as one of the biodiversity hotspots of the world. Within the last several decades, many ecologists have warned that 25% of total life forms could become extinct during the next twenty or thirty years.

However, human activities like the fragmentation of natural habitats, deforestation, jhum cultivation, timber felling, hunting, soil erosion, illegal mining, over-fishing and encroachment problems and urbanization and other human illegal activities.

That Sir, as we can see our states small districts like Lohit and Namsai are not spared by the wrath of global warming and environment degradation. In recent days we have witnessed increase in natural calamities especially floods in Namsai and Lohit district due increase in Lohit River and its tributary rivers, due to which we have been witnessing huge soil erosion damaging crores of private and government property. And one of the main reasons these floods and soil erosion were due to indiscriminate unlawful extraction from river beds by these illegal stone crushers.

That Sir, as you can see that along the national highway in-between Digaru to Chongkham there are many stone crushers are installed and most of them are illegal, and these stone crushers operate extract sands and gravels mostly from the river beds of the Lohit river. And recently from my RTI application before the Deputy Commissioner's office Namsai, I have come to learn that there are 23 numbers of stone crushers in and around the Digaru, Alubari, Chongkham area, most of these stone crushers' owners are yet to submit valid documents to run such stone crushers. Be it mentioned here that among these 23 stone crushers few of them possess the consent certificate from Arunachal Pradesh state pollution control board, and forest department NOC, and also mining department NOC, however the possessing of only these certificates does fulfill the criteria for operating the stone crushers.

The Government of Arunachal Pradesh in 2012 issued a guidelines known as **Arunachal Pradesh Stone Crusher Guidelines, NES 2012**, in which the mandate requirement has been laid down to install and operate stone crushers. And some of the imperative rules in the said guidelines are, one must possess No Objection Certificate from Geology and Mining Department, No Objection Certificate from the Concerned DFO, No Objection from Circle Officer or EAC, No Objection Certificate from the concerned GB/ASM of the area, a certificate from the concerned

administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crushers unit as specified in para-15 of the guideline, Dealership registration under the Arunachal Pradesh Goods Tax Act. Further it laid down the rules that these stone crushers should be 1 km distance from village, and 200 meters distance from the National Highway/state road, and 500-meter distance from river/lake/stream, and 1 km from Bridge/hydro power dams. Surprisingly all of the stone crushers operating along the Digaru to Chongkham stretch have been operating violating many of these mandated guidelines which clearly indicates that their crushers are illegal.

In past, many complaints were made in this connection by several individuals and social activists; however, no action has been taken by the concerned administration in this regard which directly or indirectly has encouraged more and more establishment of such illegal stone crushers in the said area.

That such unchecked illegal crushers in the region is not only causing environment damage, but is also causing air pollution, water pollution and are hazardous to health of public.

It is pertinent to mention that today whenever someone passes over the Lohit River bridge, one can witness several tractors, JCB excavators, dumpers, of this stone crushers owners, plying over the Lohit River and rampantly extracting the minerals throughout the year. Moreover, during any sunny days if you ever pass through the highway stretch of Digaru Chongkham, you will witness lots of dust in air, sometime it's even become difficult to breath for the people who are residing in the said area.

These illegal stone crushers are not only causing the environment pollution, water pollution, but is also causing lots of public nuisance in the

region which if not stopped may cause risk to public health living in the vicinity of these crushers. As such it is very important that the necessary action legal action should be immediately taken against these illegal crusher Therefore, in the premises of above stated facts and circumstance, it is humbly requested before your kind authority to look into the matter and take necessary action in this regard in the interest of public and environment safety, for which act of kindness I shall ever remain grateful towards you.

Thanking You

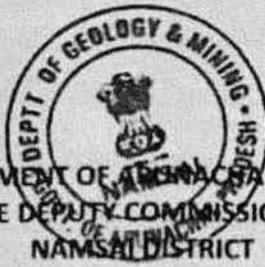
Yours faithfully

**Jaliya Tayang**  
Resident of Tezu, District – Lohit, A.P  
Contact no.: 9612233459  
Email: [jaliya83tayeng@gmail.com](mailto:jaliya83tayeng@gmail.com)

**Enclosed:** List of Name of stone crusher unit of Namsai District

**Copy to:**

1. Divisional Forest Officer Namsai, District – Namsai, Arunachal Pradesh, for kind information and necessary action.
2. Assistant mineral development officer Namsai, District – Namsai, Arunachal Pradesh for kind information and necessary action.
3. Superintendent of Tax and Excise, Namsai District – Namsai, Arunachal Pradesh, for kind information and necessary action.
4. Honourable Minister of Environment and Forest Government of Arunachal Pradesh, Itanagar, for kind information and necessary action.
5. Chief Conservator of Forest, Tezu Division, District – Lohit, Arunachal Pradesh for kind information and necessary action.
6. Principal Chief Conservator of Forest, Department of Environment and Forest, Government of Arunachal Pradesh, Itanagar, kind information and necessary action.



GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER:: NAMSAI  
NAMSAI DISTRICT

188

No. NMS/GM/RTI/2024-25/

Dated Namsai, the 6<sup>th</sup> Nov'2024.

**ORDER**

Whereas, it has been come to the notice of undersigned that the Stone Crusher unit installed along the national highway in between Chonkham - Digaru are not meet up the minimum distance criteria as per **Arunachal Pradesh Stone Crusher Guidelines-2012**.

And whereas, it is to inform All the stone crusher owner/ operator of Namsai District that time and again complaint has been lodge by various organization/ Union and RTI activities regarding non compliance of **Arunachal Pradesh Stone Crusher Guidelines-2012** under Rules 6, 6.1 & 6.2. like,

1. Class A and above town and cities limit	3 km
2. Other Towns	2 km
3. Village/ human habitation	1 km
4. Wildlife sanctuary/ Reserve Forest	5 km
5. Sensitive areas such as education institution/ Govt. office/Market/Hospital/Religious place/ Tourist spots.	1 km
6. River/ Lake/ Stream	5 km
7. Bridges/ Hydro Power/ Water Supply	1 km

Therefore, all concern stone crusher unit installed along Chowkham-Digaru National Highway are hereby directed to comply above mention minimum distance criteria with immediate effect and shift at suitable place within 6(six) month with effect from the issue this order to avoid further complicity.

Sd/-

(C.R. KHAMPA)

Deputy Commissioner

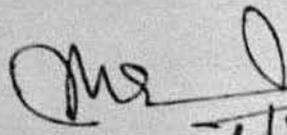
Namsai District

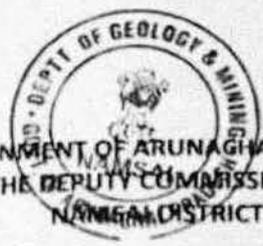
Dated Namsai, the 6<sup>th</sup> Nov'2024.

Memo No. NMS/GM/RTI/2024-25/ 1900-1904

Copy to:-

1. PA to Deputy Commissioner, Namsai District for DCs kind information please.
2. All the concern Stone Crusher proprietor for necessary action.
3. Mr. Jaliya Tayang RTI actives for information.
4. Office copy.

  
6/11/24  
AMDO  
(L. MATCHA) AMDO & Mining  
For Deputy Commissioner  
Govt. of Arunachal Pradesh  
Namsai Dist. (A.P.)



GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER:: NAMSAI  
NAMSAI DISTRICT

No. NMS/GM/RTI/2024-25/

Dated Namsai, the 7<sup>th</sup> Nov/2024.

**ORDER**

Whereas, it has been come to the notice of undersigned that all the Stone Crusher unit of Namsai District are not complying the **Arunachal Pradesh Stone Crusher Guidelines-2012** and Pollution consent guidelines properly.

Whereas, time and again complaint has been received from various organization/ union and RTI activities etc. regarding non compliance of Arunachal Pradesh Stone Crusher Guidelines-2012, Terms and conditions of pollution consent order and rampant extraction of minor mineral from unnotified quarry area of Lohit river bank.

Whereas, all the Stone Crusher owner/operator are directed to strictly comply all the laid down norms as given in Arunachal Pradesh Stone Crusher Guidelines-2012 especially under Rules 6(1) (2.)

Whereas, unit shall strictly comply all the laid down pollution control measure given in pollution consent order issued from Arunachal Pradesh State pollution Control Board.

And whereas, any type of extraction of minor minerals from unnotified quarry is totally Banned with immediate effect, if any person is found extracting or transporting minor minerals shall be punish under section 77(1 to 9) as per Arunachal Pradesh Minor Minerals Concession Rules-2020.

Therefore, all the stone crusher unit of Namsai district are hereby directed to comply above mention guidelines effectively with immediate effect, failing which stone crusher unit should be closed down on spot inspection within 15(fifteen) days from the issue of this order.

Sd/-  
(C.R. KHAMPA)  
Deputy Commissioner  
Namsai District

Dated Namsai, the 7<sup>th</sup> Nov'2024.

Memo No. NMS/GM/RTI/2024-25/1900-1904,  
Copy to:-

1. PA to Deputy Commissioner, Namsai District for DCs kind information please.
2. All the concern Stone Crushers proprietor for necessary action.
- ✓ 3. Mr. Jaliya Tayang RTI actives for information.
4. Office copy.

To, \_\_\_\_\_  
M/s. \_\_\_\_\_

*(Handwritten Signature)*  
2/11/24  
(L. MATCHA) AMDO  
For Deputy Commissioner  
Department of Geology & Mining  
Namsai District, Namsai (A.P.)

O/C

IN THE COURT OF THE DISTRICT MAGISTRATE  
NAMSAI DISTRICT, NAMSAI :: ARUNACHAL PRADESH

Criminal Misc. Application no. \_\_\_\_\_/2024

**IN THE MATTER OF:**

filed on - 17/12/2024

An application under section 152 of the BNSS, 2023 praying for removal of public nuisance / pollution caused by the operation of the stone crushers standing under the name of the respondents situated in Namsai District.

**-AND-**

**IN THE MATTER OF:**

Breach and violation of the guidelines mandated under the Arunachal Pradesh Stone Crusher Guidelines, 2012.

**-AND-**

Received  
17/12/24  
Deputy Commissioner  
Namsai Distt. Namsai  
Receipt No. ....  
Date.....

**IN THE MATTER OF :**

Violation of the law laid down by the Hon'ble Supreme Court of India in the case of ***Tejinder Kumar Jolly and Another - Versus- The State of Uttarakhand and Others, 2021 18 SCC 310*** wherein, it has been categorically held that, there can be no quarrel with the proposition that public interest would warrant action against polluting units.

**-AND-**

**IN THE MATTER OF:**

Breach and violation of the law relating to air / environment and water.

**-AND-**

**IN THE MATTER OF:**

Shri Jaliya Tayang

S/o.- Shri S. Tayang

A resident of- Tafragam village

P.O./P.S.- Tezu, District- Lohit

Arunachal Pradesh

.....*Petitioner*

**-Versus-**

- 1. M/s. Mangmaw Stone Crusher**  
Proprietor- Chow Jeyoni Mangmaw  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh
  
- 2. M/s. Lohit Stones**  
Proprietor- Chow Sumitha Namshum  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh (disfranch)
  
- 3. M/s. Alubari Stone Crusher (i)**  
Proprietor- Nang Mikta Namchoom  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh No NOC
  
- 4. M/s. Mancheikhun Stone Crusher**  
Proprietor- Chow Tiyot Mancheikhun  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

**5. M/s. Namdalao Stone Crusher**  
Proprietor- Nang Chemika Namchoom  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*NOC invalid*

**6. M/s. Sutasana Industry**  
Proprietor- Chow Sutasana Mein  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*NOC invalid*

**7. M/s. S.M. Enterprise**  
Proprietor- Chow Sunima Mein  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

x

**8. M/s. A.K. Stone Crusher**  
Proprietor- Chow Aditya Mein  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

**9. M/s. Namchoom Stone Aggregate**

Proprietor- Chow Upseng Namchoom  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*Pollut. n  
AEE-involved  
Consent O-involved*

**10.** M/s. Jantiya Enterprise

Proprietor- Nang Sulampha Moungham  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

**11.** M/s. Ongmew Stone Crusher

Proprietor- Chow Mithina Namchoom  
Located at- Gunanagar  
P.O./P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*inv.*

**12.** M/s. Chowkham Enterprise

Proprietor- Chow Keli Moungham  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

**13.** M/s. Arunachala Shiva

Proprietor- Nang Tem Namchoom  
Located at- Alubari

P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*under process NOC*

**14.** M/s. Khangkio Stone Crusher  
Proprietor- Chow Ketong Khangkio  
Located at- Tissue village  
P.O./P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

**15.** M/s. T.T.C. Infra India  
Proprietor- Chow Morani Namchoom  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*under process NOC*

**16.** M/s. Alubari Stone Crusher (ii)  
Proprietor- Chow Tsen Tsing Mein  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

x

**17.** M/s. Shagun Stone Crusher  
Proprietor- Nang Rupa Namchoom  
Located at- Alubari  
P.O.- Alubari, P.S.- Chongkham  
District- Namsai, Arunachal Pradesh

*NOC immediate*

**18. M/s. C.P. Crusher**

Proprietor- Nang Tem Namchoom

Located at- Alubari

P.O.- Alubari, P.S.- Chongkham

District- Namsai, Arunachal Pradesh

*disputed.***19. M/s. Monfra Stone Crusher**

Proprietor- Teykham Namchoom

Located at- Alubari

P.O.- Alubari, P.S.- Chongkham

District- Namsai, Arunachal Pradesh

*NOC invalid***20. M/s. Kherem Stone Crusher**

Proprietor- Nang Sunanta Namchoom

Located at- Kherem

P.O.- Medu, P.S.- Chongkham

District- Namsai, Arunachal Pradesh

*NOC invalid***21. M/s. T.M. Enterprise**

Proprietor- Chow Tichand Mein

Located at- Alubari

P.O.- Alubari, P.S.- Chongkham

District- Namsai, Arunachal Pradesh

*disputed.**.....Respondents*

**MOST RESPECTFULLY SHEWETH:**

1. That, the petitioner is a citizen of India permanently residing at the above mentioned address. And he is entitled to all the rights and privileges available to him under the Constitution of India and the laws framed thereunder.
2. That although, the petitioner is a permanent resident of Tafragam village under Tezu Division of Lohit District, however, he use to frequently visit Namsai for his personal as well as official works. During his journey from Tezu towards Namsai and while his return journey from Namsai to Tezu, the petitioner has to suffer the air / noise pollution and the nuisance being created by the stone crushers of the respondents. The functioning and operation of the said stone crushers had seriously affected the human lives as well as the lives of other creatures including aquatic lives of the mighty Lohit river. This wrongful act on the part of the respondents had seriously affected and harmed the environment which had led to ecological imbalance causing serious threat to the human lives amongst others. Hence, this petition before this Authority.
3. That, the government of Arunachal Pradesh had issued an exhaustive guideline in the year 2012 for the purpose of

installation and operation of a stone crusher in the state of Arunachal Pradesh which stands in the name and style of ***Arunachal Pradesh Stone Crusher Guidelines, 2012*** (*hereinafter referred to as the 2012 Guidelines*). As per the said *2012 Guidelines*, it is mandatory to comply with several terms and conditions for the purpose of operating a stone crusher which stands in tune with the safety and health of the public.

4. That, the Assistant Mineral Development Officer (AMDO), Namsai had furnished the list of the stone crushers operating / functional in Namsai District in certified form to the petitioner in the last week of November. As such, the present petition is being filed against the said stone crushing plants which are absolutely liable for causing nuisance and injury to the health and physical comfort of the community and the petitioner.

The copy of the list of the stone crushers operating / functional in Namsai District is annexed herewith as **ANNEXURE-I**.

5. That although, a person intending to operate a stone crusher is required to obtain the ***Consent Order*** from the ***State Pollution Control Board*** in terms of ***paragraph no. 2.5***, however, several other conditions are more important to be complied with keeping in view the safety of the public and

installation and operation of a stone crusher in the state of Arunachal Pradesh which stands in the name and style of ***Arunachal Pradesh Stone Crusher Guidelines, 2012*** (*hereinafter referred to as the 2012 Guidelines*). As per the said *2012 Guidelines*, it is mandatory to comply with several terms and conditions for the purpose of operating a stone crusher which stands in tune with the safety and health of the public.

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The copy of the list of the stone crushers operating / functional in Namsai District is annexed herewith as **ANNEXURE-I**.

5. That although, a person intending to operate a stone crusher is required to obtain the ***Consent Order*** from the *State Pollution Control Board* in terms of ***paragraph no. 2.5***, however, several other conditions are more important to be complied with keeping in view the safety of the public and

pollution free environment. In this regard, the relevant extracts of the terms and conditions of the **2012 Guidelines** are reproduced hereunder:

**"4.2 Minor minerals shall be removed/extracted in accordance with the Mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section – 21 of the Mines and Minerals (Development and Regulation) Act- 1957 read with rule 45 of the Arunachal Pradesh Minor Mineral Concession Rules- 2002.**

**4.3 Quarry activities like collection of boulder, gravels, sand etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.**

**4.5 Operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.**

**4.10 The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and**

***amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before every 10<sup>th</sup> day of the month.***

***4.11 During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher units shall not be allowed to cross mineral check gates.***

***5.3 Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.***

***5.4 Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time."***

The copy of the *2012 Guidelines* along with the true typed copy is enclosed herewith as **ANNEXURE-II.**

6. That however, the aforesaid stone crushers are being operated in absolute breach and violation to the *2012 Guidelines* which are mandatory in nature. This act and omission on part of the respondents had caused immense harm to the public safety by causing air / noise pollution.
  
7. It is understood and needless to say that, a citizen of the country enjoys the Fundamental Right of ***freedom of trade or business or profession or to carry on any occupation as guaranteed under Article 19 (1) (g) of the Constitution of India***. On the other hand, it is yet more important to note that, no ***person's*** right to life and liberty can be deprived by any person or the state except according to procedure established by law as guaranteed under ***Article 21*** of the Constitution of India. Be it mentioned that, every person including animals are entitled to live peacefully in a pollution free environment. Right to breathe fresh air / oxygen is the integral part of ***Article 21 of the Constitution of India***. However, this right of the public is being seriously violated and harmed by the air / noise pollution being regularly created by the stone crushers (respondents) for their personal gain and interest. That, the aforesaid stone crushers are being operated in absolute breach and violation to the ***2012 Guidelines*** and other laws relating to the safety of the environment.

8. That, inasmuch as, the trade and business being enjoyed by the respondents is in utter disregard and in violation to the law laid down by the Hon'ble Apex Court of the country and the directions of the National Green Tribunal. It is relevant referring to the ratio laid down by the Hon'ble Apex Court of India relating to operation of the stone crushers causing environmental pollution in the case of ***Tejinder Kumar Jolly and Another -Versus- The State of Uttarakhand and Others, 2021 18 SCC 310, decided on 18/11/2021,*** the relevant extracts of which are reproduced hereunder.

***"20. There can be no quarrel with the proposition that public interest would warrant action against polluting units. This is equally applicable to those industrial units which have been functioning since long. Adherence to the environmental and pollution norms cannot be compromised for factual misunderstandings or due to cryptic determination. Orders which have direct repercussions on the right to clean environment must surely be the outcome of careful scrutiny and substantive deliberation, as per the applicable facts. The NGT was required to address the grievance on the adverse health impacts on local populace by the stone crushers. The Tribunal itself had recognized that orders were necessary to resolve the issue." (Para 20)***

9. It is yet relevant to state that, the said respondents have been extracting / collecting boulders, gravels, sands etc.

from the basin of the Lohit river in utter disregard to the Mines and Minerals (Development and Regulation) Act, 1957 read with Rule 45 of the Arunachal Pradesh Minor Mineral Concession Rules, 2002. Besides, the said removal and extraction of the boulders, gravels, sands etc. are being done beyond the notified quarries which is also a major factor leading to the cause of **public nuisance** and danger to the human and aquatic lives which thus, warrants an urgent proceedings under section 152 of the BNSS, 2023 which falls under Chapter XI under the heading **Maintenance of Public Order and Tranquillity (B)**. It is to be mentioned that, the AMDO, Namsai had failed to carry on his responsibilities as a public servant who is absolutely responsible for the proper use and regulation of the Mines and Minerals under the relevant law. His wrongful omission in this regard had facilitated the respondents to enjoy the trade of operating the stone crushers at the whims and fancies while putting at risk the lives of the community at large. However, the petitioner reserves his right to initiate appropriate proceedings under law against the concerned AMDO as per the provisions of law.

10. Thus, the further public nuisance and inconvenience being caused by the operation of the aforesaid stone crushers without resorting to the safety of the environment cannot be

over sighted and ignored which had put at risk to the human lives including the petitioner and other living creatures.

As such, your Authority is hereby requested to interfere in the matter and maintain and ensure public safety without any further delay in exercise of the power conferred upon this Authority under the provision of *section 152 of the BNSS, 2023 (erstwhile section 133 Cr.P.C. )*.

- 11.** That, under the aforesaid facts and circumstances of the case, non-interference of this esteemed Authority in the matter would amount to permitting the said stone crushers to operate in utter disregard to the *2012 Guidelines* and other laws concerning the public health, safety at the risk of the safety of the human and other lives.
- 12.** That, this petition is made bonafide in the interest of justice.

**PRAYER:**

Therefore, it is most respectfully prayed that:

- 1.** A proceeding under section 152 of the BNSS, 2023 be initiated against the aforesaid stone crushers / owners and thereby, issue notice to them requiring them to show cause as to why an ***absolute***

**order** should not be passed to the effect that, their stone crushing plants should not be removed / shut down for causing public nuisance / air and noise pollution as a consequence of which, the health of the public / petitioner is being seriously injured / harmed.

2. Any other appropriate Order/s may also be passed in the facts and circumstances of the case.

**INTERIM PRAYER:**

In the interim, till disposal of the case, it is prayed that:

A **Conditional Order** be passed requiring the respondents to desist and stop from operating their stone crushers keeping in view and taking into account of the safety of the human lives.

AND FOR THIS ACT OF KINDNESS, THE PETITIONER AS IN DUTY BOUND SHALL EVER PRAY.

**VERIFICATON:**

Verified this 17<sup>th</sup> day of December 2024 at Namsai that, the contents of the above application are true and correct and nothing material has been concealed therefrom.



Petitioner

## **AFFIDAVIT**

I Shri Jaliya Tayang, aged about- 41 years, S/o.- Shri S. Tayang, R/o.- Tafragam village, P.O./P.S.- Tezu, District- Lohit, Arunachal Pradesh do hereby solemnly affirm and declare on oath as follows:

1. That, I am the petitioner of the accompanying application and being well conversant with the facts and circumstances of the case, I am competent to swear this affidavit.
  
2. That, the statements made in paragraphs \_\_\_\_\_ are true to my knowledge and I believe them to be true and correct and the contents made in paragraphs \_\_\_\_\_ are matters of record and I believe them to be true and rest of the paragraphs are my humble submissions before this Hon'ble Court.

**"Oath"**

"I swear that this my declaration is true, that it conceals nothing, and no part of it is false, so help me God."

And I sign this affidavit this 17<sup>th</sup> day of December 2024 at Namsai.

**Identified by:**



**Deponent**

GUIDELINES FOR ISSUING NO OBJECTION CERTIFICATE OF GEOLOGY AND  
MINING DEPARTMENT FOR ESTABLISHMENT OF STONE CRUSHER UNIT

IN THE STATE OF ARUNACHAL PRADESH

ARUNACHAL PRADESH STONE CRUSHER GUIDELINES, 2012

The 3rd January 2013

No DGM/NOC/C-UNIT/1016/2007/7319-21 -- Stone Crushing Industry is an important industrial sector in the State engaged in producing crushed stone which is raw material for various construction activities like construction of Roads, Bridges Highways, Buildings, Canals, etc. It has been observed in recent days that in view of increased demand of crushed stones for various development projects, a number of stone crusher units have come up haphazardly in almost all the districts and as a result of it, indiscriminate unlawful extraction of minor minerals are being going on

These stone crusher industries though socio-economically an important sector, it is imperative that the establishment of crusher industries and their operations should be regulated immediately to prevent indiscriminate unlawful mining of minor minerals as well as to plug the pilferage of revenue on minor minerals.

And having regards to the above, the Department of Geology and Mining has decided to come up with the guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules-2002 to be considered while issuing No Objection Certificate of the department for setting up of stone crushing plant in the State.

The guidelines shall be called as the Arunachal Pradesh Stone Crusher Guidelines, 2012 and shall be effective from the date of its publication in the official gazette.

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1. No Objection Certificate of Geology and Mining Department for establishment of stone crusher.

1.1 No person shall install or run any stone crusher in any area within the State of Arunachal Pradesh without prior No Objection Certificate from the Department of Geology and Mining. Intended persons/firms/companies shall apply for No Objection Certificate in CU Form - A to the Secretary (Geology & Mining). Such applications shall be submitted through the Deputy Commissioner of the district along with the following documents.

1.1.1. Detail Project Report of the proposed stone crusher unit duly prepared by the competent person and verified by the concerned Assistant Mineral Development Officer and Deputy Director of Industries, department of the concerned district.

1.1.2 The proprietor of the unit shall submit the Working Plan-cum-Environment Management plan duly approved by the Forest Department along with the application form for No Objection Certificate.

1.1.3 Geo Appraisal Report submitted by the Geo Appraisal Committee to the Deputy Commissioner of the district.

1.1.4 Bank Draft of Rs 10,000 (Rupees ten Thousand) being fee for NOC in favour of the Secretary (Geo & Mining) payable at Itanagar or Treasury challan of the said amount to be paid in the Head of Account "Account-0853 (800) NFMMI"

1.1.5 Land Possession Certificate (LPC) or land allotment order or lease agreement with land owner and site plan (in scale) of the land on which the stone crusher is proposed to be installed showing the location of the stone

crusher with reference to various sitting parameters as specified herein or 211 amended from time to time.

1.1.6 Sketch map with boundary description and coordinates of the land where the crusher unit is proposed shall also be enclosed with the application form.

1.1.7 No Objection Certificate from the DFO of the area.

1.1.8 No Objection Certificate from the concerned Circle Officer/EAC.

1.1.9 No Objection Certificate from the concerned GB/ASM of the area.

1.1.10 A certificate from the concerned administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crusher unit as specified in para-15 hereinafter.

1.1.11 Dealership registration under the Arunachal Pradesh Goods Tax 05 from the Tax and Excise Department.

1.2 A stone crushers should have a minimum working area ranging from 2 to 3 acres of land, depending upon the size of the stone crusher for raising machine/plant and stacking of raw material /finished product. In case of private land, lease agreement and specific consent in writing of land owner shall be enclosed together with the application form.

2. Joint inspection of the proposed location of Crusher Unit by the Geo-Appraisal Committee.

2.1 Before issuing No Objection Certificate from the Geology and Mining Department, there shall be a joint inspection of the proposed areas applied for setting up of stone crusher unit by the Geo Appraisal

Committee consisting with the following members. The Deputy Commissioner of the district shall issue necessary orders for joint inspection of the proposed location upon requisitions from the Geology and Mining Department.

- (a) ADC/SDO of the Sub-Division      --      Chairperson
- (b) Divisional Forest Officer          --      Member
- (c) Executive Engineer, PWD          --      Member
- (d) Executive Engineer, WRD          --      Member
- (e) Executive Engineer, PHED        --      Member
- (f) Assistant Mineral Devevelopment Officer – Member Secretary

NB:

- (i) **At least four members shall have to visit the proposed site during the Joint Inspection.**
- (ii) **The applicant shall have to arrange transportation of the members for the visit to the proposed location**

2.2 After joint inspection, the Geo Appraisal Committee will submit its report in the CU Form-B with recommendations for issuing NOC, if it finds the proposal feasible to the Deputy Commissioner of the district who may, if satisfied with the report of Geo Appraisal Committee forward the report to the Secretary (Geology & Mining) for consideration along with the application form.

2.3 Based on the report of Geo Appraisal Committee forwarded by the concerned Deputy Commissioner, the Geology and Mining Department may

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Consider the application for No Objection Certificate and such certificate shall be approved by the Government, be issued in the CU Form-C which shall be the basis to obtaining pre-production clearance from other Government departments.

2.4 The No Objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observance of all the terms and conditions stipulated in the No Objection Certificate.

2.5 After the No Objection Certificate of Geology and Mining Department, the consent order from **The** Arunachal Pradesh State Pollution Control Board (APSPCB) and registration with the Industries Department shall be obtained. The production operation of the Crusher Unit shall commence only after the consent Order of State Pollution Control Board and registration with the industries department.

2.6 In case of Government run crusher units like BRTF, PWD RWD etc. or crusher units of public sector undertakings meant for development projects within the state namely NHPC, NEEPCO, Railway etc the registration with industries department shall not be required.

2.7 The Department of Powers shall give electric connection to the crusher unit only after obtaining No Objection Certificate from the Geology & Mining Department.

2.8 Already established store crusher units shall also have to apply for obtaining No Objection Certificate of Geology and Mining Department in the CU Form within a period of 4 (four) month from the date of publication of these Guidelines and they have to produce valid consent order issued by Arunachal Pradesh State Pollution Control Board (APSPCB), if already obtained from the State Pollution Control Board. The detail revenue payment made so

far since inception of the unit and clearance of Tax payment shall also be <sup>214</sup> submitted along with the application form.

2.9 In case the Geology and Mining Departments is of the opinion that is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendations of the Geo Appraisal Committee, the Secretary (Geology and Mining) may after giving opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit.

### 3. Renewal of No Objection Certificate of Crusher Units.

3.1 In case of the renewal of the No Objection Certificate, the owner/proprietor of the stone crusher shall apply together with all the documents related to payment of royalty and tax for the renewal at least two months before the expiry of the No Objection in CU-Form "A" in the office of the Deputy Commissioner.

✓ 3.2 If the Deputy Commissioner is satisfied with the performance of the crusher unit and compliance with the terms and conditions stipulated in the No Objection Certificate he will order for joint inspection of the Crusher planter / the Geo-Appraisal committee.

3.3 The application in CU FORM-After renewal of the No Objection Certificate along with Geo-Appraisal Report, documents related to payment of royalty on minor minerals used by the crusher Units, details of their disposal and Tax Clearance Certificate shall be forwarded to the Secretary (Geology and Mining) by the Deputy Commissioner for consideration.

3.4 If the application for renewal of No Objection Certificate submitted is not disposed of before the expiry of the period of validity of No Objection Certificate, it shall be deemed have been extended by a further period till the Geology and Mining Department passes any order thereon.

4. Terms and Conditions of No Objection Certificate.

4.1 The No Objection Certificate issued by the Geology and Mining Department will only enable the owner/proprietor of crusher unit for applying Consent Order from the State Pollution Control Board and it does not confer the proprietor/owner of the stone crusher any right to extract/remove minor minerals from any area without valid mining permit. For removal/extraction of minor minerals mining permit has to be obtained from the competent authority [i.e. The Secretary (G & M) FOR EXPORT TO OUTSIDE THE DISTRICT AND THE Deputy Commissioner of the district while for domestic use.]

4.2 Minor minerals shall be removed/extracted in accordance with the Mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section - 21 of the Mines and Minerals (Development and Regulation) Act- 1957 read with rule-45 of the Arunachal Pradesh Minor Mineral Concession Rules-2002

4.3 Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.

4.4 Extraction/quarrying of minor minerals shall not beyond 3 meter depth of the surface.

4.5 Operation for mining/quarrying as well as operation of the crusher machine shall be between 6AM TO 6 PM.

4.6 The proprietor/owner of crusher until shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.

4.7 The minerals left after cancellation of the No Objection Certificate or the mining permits shall be forfeited and such minerals shall be deemed to be the Government Property and the Geo and Mining Department may dispose of such property as per law.

4.8 Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.

4.9 Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

4.10 The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before 10<sup>th</sup> day of the month.

4.11 During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher units shall not be allowed to cross mineral check gates.

5 Other terms and conditions for running of crushers industries.

5.1 The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher units :

5.1.1. The Mines and Minerals (Development & Regulation) Act 1957.

5.1.2. The Arunachal Pradesh Minor Mineral Concession Rules, 2002.

5.1.3. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.

5.1.4. The Water (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder. 207

5.1.5. The Environment (Protection) 1986 and Rules framed thereunder.

5.1.6. The Noise Pollution (Regulation and Control) rules 2000.

5.2. No consent for expansion to any crusher unit shall be given by State Pollution Control Board or electric connection provided by the Department of Power, without prior No Objection Certificate Issued to that effect from the Geology and Mining Department.

5.3. Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.

5.4. Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.

5.5. The Geology and Mining Department may impose any such further conditions as it may deem fit for the conservation and sustainable use of minor minerals.

5.6 The owner/proprietor of crusher unit shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under ;

6.1 The Geo Appraisal Committee shall, while recommending any proposal for No Objection Certificate for establishment of crusher unit, take account of the following location criteria and specify the same with reference to the following ;

Sl. No.	Distance from	Distance
6.1 (a)	Class A and above town and cities limit	3 Km
6.1 (b)	Other Towns	2 Km
6.1 (c)	Village/human habitation	1 Km
6.1 (d)	Wildlife Sanctuary/reserve forest	5 Km or buffer zone declared for the same State Government.
6.1 (e)	National Highway/State Road(From central Line)	200 meters
6.1 (f)	Sensitive areas such as Educational institute/ Government/Offices/market/hospital/religious Places/tourist spots.	1 Km
6.1 (g)	River/lake/stream	500 mtr
6.1 (h)	Bridges/Hydro Power dams/Water supply diversion structure etc.	1 Km

6.2 In case of existing stone Crushing plant already located at a distance less than 200 meter from highways/state road, the unit shall provide minimum 6 meter high compound wall or barrier og GI sheets along their plot periphery towards highway/road side and also plant adequate numbers of trees on the boundary to reduce dust.

K.Kholle. IAS  
Secretary (G&M),  
Government of Arunachal Pradesh,  
Itanagar.

CU-FormA

To

The secretary  
Department of Geology and Mining  
Government of Arunachal Pradesh  
Itanagar.

(Through the Deputy Commissioner, District.....)

Sub : Application for No Objection Certificate to Establish Stone Crusher Unit.  
Sir.

I intend to establish a one (1) Stone Crusher Unit and Therefore, the following necessary information/documents are submitted hereby for consideration.

1. Name of the applicant/proprietor : .....

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NO. CKM/JUD-06/2024/  
**GOVERNMENT OF ARUNACHAL PRADESH**  
**OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER**  
**CHONGKHAM CIRCLE :: NAMSAI DISTRICT**

Dated Chongkham, the 3rd Feb., 2025

To,

The Deputy Commissioner,  
Namsai District,  
NAMSAI

**Sub: Petition on stone Crusher Unit .-Reg**

**Ref: No. Nms/Judl-156/2018/8820 Dated Namsai, the 26th Dec., 2024**

Sir,

In pursuance to the above referred letter, the undersigned had directed the Geo-Appraisal Committee to submit the factual ground report with regards to compliance of laid down guidelines in connection to setup and running of stone crusher units as listed in the petition. Accordingly, the committee has submitted the report which is attached herewith for reference.

The petitioner has prayed to pass a conditional order under section 152 BNSS for the reasons as cited in his petition, but on perusal of the report submitted by the geo appraisal committee (enclosed) the stone crusher units are running with valid licenses issued by the Department of Geology and Mining, Govt of Arunachal Pradesh alongwith other required documents ie NOC from forest dept, GST registration and PUC, and no immediate threat to human life or property is posed in the instant case.

Moreover no complaints from the ordinary residents of the area where the Stone Crusher units are installed nor from any Govt departments has been received citing threat to life or Property as a result of the activities connected with stone crusher operation. However some of the stone crusher units are located /installed without maintaining proper distance from the Rivers / Bridges and such case may be recommended to the department concerned for review and immediate necessary action as deem fit

So in light of the above facts, I am not in a position to issue conditional order under 152 BNSS and rather forward the matter to your kind end for further needful appropriate action

Therefore, I request the authority to kindly endorse the matter to the competent authority for further action against the Stone Crusher Units as per submitted factual report.

**Enclosed:**

Factual report

Yours faithfully,

Digitally signed by  
[Kretkam Tikhak] APCS,  
Kretkam Tikhak  
Addl. Deputy Commissioner,  
Date: 03-02-2025 18:40:17  
Chongkham, Distt.- Namsai (AP)

Memo NO. CKM/JUD-06/2024/ 3779-86

Dated Chongkham, the 3rd Feb., 2025

Copy to:

1. The Chairman, Geo-Appraisal Committee, & members, for information.
2. The AMDO, Namsai District, Namsai, for information.

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3. The Petitioner, Shri Jaliya Tayang, Vill.- Ta'ragam, Lohit District, Arunachal Pradesh, for information.
4. The Counsel to the Petitioner, Manjushree Gogoi, Advocate, Namsai, for information.
5. Office copy.

*signed*  
[Kretkam Tikhak] APCS,  
Addl. Deputy Commissioner,  
Chongkham, Distt.- Namsai (AP)

## List of Stone Crusher Unit of Namsai District, Namsai

Sl. no	Name of Crusher	Name of Proprietor	Location	Remarks
1.	M/s Mangmaw stone crusher	Chow Jayoni Mangmaw	Alubari	
2.	M/s Lohit Stones	Chow Sumitha Namshum	-do-	
3.	M/s Alubari Stone Crusher(i)	Nang Mikta Namchoom	-do-	
4.	M/s Mancheykhun Stone Crusher	Ch. Tiyot Mancheykhun	-do-	
5.	M/s Namdalao Stone Crusher	Nang Chemika Namchoom	-do-	
6.	M/s Sutasana Industry	Ch. Sutasana Mien	-do-	
7.	M/s S.M Enterprise	Ch. Sunima Mien	-do-	
8.	M/s A.K Stone Crusher	Ch. Aditya Mien	-do-	
9.	M/s Soupha Stone Crusher	Ch. Ujjal Namchoom	-do-	Defunct
10.	M/s Namchoom Stone Aggregate	Ch. Upseng Namchoom	-do-	
11.	M/s Jantiya Enterprise	Nang Sulampha Moungham	-do-	
12.	M/s Ongnew Stone Crusher	Ch. Mithina Namchoom	Gunanagar	
13.	M/s Chowkham Enterprise	Ch. Keli Moungham	Alubari	
14.	M/s Arunachala Shiva	Nang tem Namchoom	-do-	
15.	M/s Khangio Stone Crusher	Ch. Ketong Khangio	Tissue	
16.	M/s T.T.C INFRA INDIA	Ch. Morani Namchoom	Alubari	
17.	M/s Alubari Stone Crusher (ii)	Chow Tsen Tsing Mein	-do-	
18.	M/s Shagun Stone Crusher	Nang Rupa Namchoom	-do-	
19.	M/s C.P Crusher	Nang Tem Namchoom	-do-	
20.	M/s Monfra Stone Crusher	Ch. Feykham Namchoom	-do-	
21.	M/s Kherem Stone Crusher	Nang Sunanta Namchoom	Kherem	
22.	M/s T.M Enterprise	Ch. Tichand Mien	Alubari	
23.	M/s Kamlang Construction products	Ch. Khunseng Namchoom	-do-	Defunct

CTC  
 Mr. J.  
 AMBO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P)

The Arunachal Pradesh Gazette, January 10, 2013

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**GUIDELINES FOR ISSUING NO OBJECTION CERTIFICATE OF GEOLOGY  
AND MINING DEPARTMENT FOR ESTABLISHMENT OF STONE CRUSHER UNIT  
IN THE STATE OF ARUNACHAL PRADESH**

**ARUNACHAL PRADESH STONE CRUSHER GUIDELINES, 2012**

The 3rd January, 2013

No DGM/NOC/C-UNIT/1016/2007/7319-21. — Stone Crushing Industry is an important industrial sector in the State engaged in producing crushed stone which is raw material for various construction activities like construction of Roads, Bridges, Highways, Buildings, Canals, etc. It has been observed in recent days that in view of increased demand of crushed stones for various development projects, a number of stone crusher units have come up haphazardly in almost all the districts and as a result of it, indiscriminate unlawful extraction of minor minerals are being going on.

These stone crusher industries though socio-economically an important sector, it is imperative that the establishment of crusher industries and their operations should be regulated immediately to prevent indiscriminate unlawful mining of minor minerals as well as to plug the pilferage of revenue on minor minerals.

And having regards to the above, the Department of Geology and Mining has decided to come up with the guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules-2002 to be considered while issuing No Objection Certificate of the department for setting up of stone crushing plant in the State.

The guidelines shall be called as the **Arunachal Pradesh Stone Crusher Guidelines, 2012** and shall be effective from the date of its publication in the official gazette.

**1. No Objection Certificate of Geology and Mining Department for establishment of stone crusher.**

1.1 No person shall install or run any stone crusher in any area within the State of Arunachal Pradesh without prior No Objection Certificate from the Department of Geology and Mining. Intended persons/firms/companies shall apply for No Objection Certificate in CU Form - A, to the Secretary (Geology & Mining). Such applications shall be submitted through the Deputy Commissioner of the district along with the following documents:

- ✓ 1.1.1. Detail Project Report of the proposed stone crusher unit duly prepared by the competent person and verified by the concerned Assistant Mineral Development Officer and Deputy Director of Industries department of the concerned district.
- ✓ 1.1.2. The proprietor of the unit shall submit the Working Plan cum-Environment Management plan duly approved by the Forest Department along with the application form for No Objection Certificate.
- ✓ 1.1.3. Geo Appraisal Report submitted by the Geo Appraisal Committee to the Deputy Commissioner of the district.
- ✓ 1.1.4. Bank Draft of Rs. 10,000/- (Rupees ten thousand) being fee for NOC in favour of the Secretary (Geo & Mining) payable at Itanagar or Treasury challan of the said amount to be paid in the Head of Account "Account -0853 (800) NFMMI"
- ✓ 1.1.5. Land Possession Certificate (LPC) or land allotment order or lease agreement with land owner and site plan (in scale) of the land on which the stone crusher is proposed to be installed, showing the location of the stone crusher with reference to various sitting parameters as specified herein or amended from time to time.
- ✓ 1.1.6. Sketch map with boundary description and coordinates of the land where the crusher unit is proposed shall also be enclosed with the application form.
- ✓ 1.1.7. No Objection Certificate from the DFO of the area.
- ✓ 1.1.8. No Objection Certificate from the concerned Circle Officer/EAC.
- ✓ 1.1.9. No Objection Certificate from the concerned GB/ASM of the area.
- ✓ 1.1.10. A certificate from the concerned administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crusher unit as specified in para-15 hereafter.
- ✓ 1.1.11. Dealership registration under the Arunachal Pradesh Goods Tax Act- 35 from the Tax and Excise Department.

1.2 A stone crusher should have a minimum working area ranging from 2 to 3 acres of land, depending upon the size of the stone crusher for raising machinery/plant and stacking of raw material/finished

CTC  
Ms. J

AMDO  
Deptt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A. 17)

Committee consisting with the following members: The Deputy Commissioner of the district shall issue necessary orders for joint inspection of the proposed location upon requisition from the Geology & Mining Department

- (a) ADC/SDO of the Sub-Division — Chairperson
- (b) Divisional Forest Officer — Member
- (c) Executive Engineer, PWD — Member
- (d) Executive Engineer, WRD — Member
- (e) Executive Engineer, PHED — Member
- (f) Assistant Mineral Devevelopment Officer — Member Secretary

NO:

- (i) At least four members shall have to visit the proposed site during the Joint Inspection
- (ii) The applicant shall have to arrange transportation of the members for the visit to the proposed location

2.2 After joint inspection, the Geo Appraisal Committee will submit its report in the CU Form-B with recommendations for issuing NOC if it finds the proposal feasible, to the Deputy Commissioner of the district who may, if satisfied with the report of Geo Appraisal Committee, forward the report to the Secretary (Geology & Mining) for consideration along with the application form.

2.3. Based on the report of Geo Appraisal Committee forwarded by the concerned Deputy Commissioner, the Geology and Mining Department may consider the application for No Objection Certificate and such certificate shall, if approved by the Government, be issued in the CU Form-C which shall be the basis for obtaining pre-production clearance from other Government departments.

2.4. The No Objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observance of all the terms and conditions stipulated in the No Objection Certificate.

2.5. After the No Objection Certificate of Geology and Mining Department, the consent order from the Arunachal Pradesh State Pollution Control Board (APSPCB) and registration with the Industries Department shall be obtained. The production operation of the Crusher Unit shall commence only after the consent Order of State Pollution Control Board and registration with the industries department.

2.6 In case of Government run crusher units like BRTF, PWD, RWD etc. or crusher units of public sector undertakings meant for development projects within the state namely NHPC, NEEPCO, Railway etc the registration with industries department shall not be required

2.7 The Department of Power shall give electric connection to the crusher unit only after obtaining No Objection Certificate from the Geology & Mining Department

2.8. Already established stone crusher units shall also have to apply for obtaining No Objection Certificate of Geology and Mining Department in the CU Form-within a period of 4 (four) month from the date of publication of these Guidelines and they have to produce valid consent order issued by Arunachal Pradesh State Pollution Control Board (APSPCB), if already obtained from the State Pollution Control Board. The detail revenue payment made so far since inception of the unit and clearance of Tax payment shall also be submitted along with the application form.

CTC  
 [Signature]  
 AMDO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P)

2.9 In case the Geology and Mining Department is of the opinion that it is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendations of the Geo Appraisal Committee, the Secretary (Geology and Mining) may after giving an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant, refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit.

3. Renewal of No Objection Certificate of Crusher Units.

3.1 In case of the renewal of the No Objection Certificate, the owner/proprietor of the stone crusher shall apply together with all the documents related to payment of royalty and tax for the renewal at least two months before the expiry of the No Objection in CU-Form "A" in the office of the Deputy Commissioner

3.2 If the Deputy Commissioner is satisfied with the performance of the Crusher Unit and compliance with the terms and conditions stipulated in the No Objection Certificate he will order for joint inspection of the Crusher Plant by the Geo Appraisal committee.

3.3 The application in CU Form - A for renewal of the No Objection Certificate along with Geo-Appraisal Report, documents related to payment of royalty on minor minerals used by the crusher Units, details of their licensed and Tax Clearance Certificates.

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#### 4. Terms and Conditions of No Objection Certificate.

4.1. The No Objection Certificate issued by the Geology and Mining Department will only enable the owner/proprietor of crusher unit for applying Consent Order from the State Pollution Control Board and it does not confer the proprietor/owner of the stone crusher any right to extract/remove minor minerals from any area without valid mining permit. For removal/extraction of minor minerals mining permit has to be obtained from the competent authority. [i.e. The Secretary (G & M) for export to outside the district and the Deputy Commissioner of the district while for domestic use.]

4.2. Minor minerals shall be removed/extracted in accordance with the mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section - 21 of the Mines and Minerals (Development and Regulation) Act-1957 read with rule-45 of the Arunachal Pradesh Minor Mineral Concession Rules-2002.

4.3. Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.

4.4. Extraction/quarrying of minor minerals shall not beyond 3 meter depth of the surface.

4.5. Operation for mining/quarrying as well as operation of the crusher machine shall be between 6AM to 6 PM.

4.6. The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.

4.7. The minerals left after cancellation of the No Objection Certificate or the mining permits shall be forfeited and such minerals shall be deemed to be the Government Property and the Geo. and Mining Department may dispose of such property as per law.

4.8. Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.

4.9. Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

4.10. The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before every 10th day of the month.

4.11. During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher units shall not be allowed to cross mineral check gates.

#### 5. Other terms and conditions for running of crushers industries.

5.1. The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher units ;

5.1.1. The Mines and Minerals (Development & Regulation) Act, 1957.

5.1.2. The Arunachal Pradesh Minor Mineral Concession Rules, 2002.

5.1.3. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.

5.1.4. The Water (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.

5.1.5. The Environment (Protection) 1986 and Rules framed thereunder.

5.1.6. The Noise Pollution (Regulation and Control) rules 2000.

5.2. No consent for expansion to any crusher unit shall be given by State Pollution Control Board or electric connection provided by the Department of Power, without prior No Objection Certificate issued to that effect from the Geology and Mining Department.

5.3. Every stone crusher owner shall ensure that the emitting standards as per the statutory

CTC  
 Ms. J  
 AMDO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A. P.)

5.6. The owner/proprietor of crusher unit shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minerals and stocks.

6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under ;

6.1. The GeoAppraisal Committee shall, while recommending any proposal for No Objection Certificate for establishment of crusher unit, take account of the following location criteria and specify the same with reference to the following :

Sl. No.	Distance from	Distance
6.1.(a)	Class A and above town and cities limit	3 Km
6.1.(b)	Other Towns	2 Km
6.1.(c)	Village/human habitation	1 Km
6.1.(d)	Wildlife Sanctuary/reserve forest	5 Km or buffer zone declared for the same by the State Government.
6.1.(e)	National Highway/State Road (From centre line)	200 meters
6.1.(f)	Sensitive areas such as Educational institute/ Government/Offices/market/hospital/relegious places/tourist spots.	1 Km
6.1.(g)	River/lake/Stream	500 mtr
6.1.(h)	Bridges/Hydro Power Dams/Water supply diversion structure etc.	1 Km

6.2. In case of exiting stone Crushing plant already located at a distance less than 200 meter from highways/state road, the unit shall provide minimum 6 meter high compound wall or barrier of GI sheets along their plot periphery towards highway/road side and also plant adequate numbers of trees on the boundary to reduce dust.

K. Kholie, IAS  
Secretary (G & M),  
Government of Arunachal Pradesh,  
Itanagar.

CU-Form A

V To

The Secretary  
Department of Geology and Mining  
Government of Arunachal Pradesh  
Itanagar

(Through the Deputy Commissioner, District .....

CTC  
M. AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

Sub: Application for No Objection Certificate to Establish Stone Crusher Unit.

Sir,

I intend to establish a one (1) Stone Crusher Unit and therefore, the following necessary information/ documents are submitted hereby for consideration.

- Name of the applicant/proprietor : .....
  - Father's/husband's Name : .....
  - Present Address (Address proof shall be enclosed) : .....
- Vill: ..... Circle: ..... P.S. ....  
District : ..... Tel/Mobile No: .....

GUIDELINES FOR ISSUING NO OBJECTION CERTIFICATE OF GEOLOGY AND MINING DEPARTMENT FOR ESTABLISHMENT OF STONE CRUSHER UNIT IN THE STATE OF ARUNACHAL PRADESH  
Arunachal Pradesh Stone Crusher Guidelines, 2012

The 3<sup>rd</sup> January, 2013

No DGM/NOC/C-UNIT/1016/2007/7319-21.-Stone Crushing Industry is an important industrial sector the State engaged in producing crushed stone which is raw material for various construction activities like construction of Roads, Bridges, Highways, Buildings, Canals, etc. It has been observed in recent days that in View of increased demand of crushed stones for various development projects, a number of stone crusher units have come up haphazardly in almost all the districts and as a result of it, indiscriminate unlawful extraction of minor minerals are being going on.

These stone crusher industries though socio-economically an important sector, it is imperative that the establishment of crusher industries and their operations should be regulated immediately to prevent indiscriminate unlawful mining of minor minerals as well as to plug the pilferage of revenue on minor minerals.

And having regards to the above, the Department of Geology and Mining has decided to come up with the guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules-2002 to be considered while issuing No Objection Certificate of the department for setting up of stone crushing plant in the State.

The guidelines shall be called as the Arunachal Pradesh Stone Crusher Guidelines, 2012 and shall be effective from the date of its publication in the official gazette.

1. No Objection Certificate of Geology and Mining Department for establishment of stone crusher.
  - 1.1. No person shall install or run any stone crusher in any area within the State of Arunachal Pradesh without prior No Objection Certificate from the Department of Geology and Mining. Intended persons/firms/companies shall apply for No Objection Certificate in CU Form -A, to the Secretary (Geology & Mining). Such application shall be submitted through the Deputy Commissioner of the district along with the following documents;
    - 1.1.1. Detail Project Report of the proposed stone crusher unit duly prepared by the competent person and verified by the concerned Assistant Mineral Development Officer and Deputy Director of Industries department of the concerned district.
    - 1.1.2. The proprietor of the unit shall submit the Working Plan-Cum-Environment Management plan duly approved by the Forest Department along with the application form for No Objection Certificate.
    - 1.1.3. Geo Appraisal Report submitted by the Geo Appraisal Committee to the Deputy Commissioner of the district.
    - 1.1.4. Bank Draft of Rs. 10,000/- (Rupees Ten Thousand) being fee for NOC in favour of the Secretary (Geo & Mining) payable at Itanagar or Treasury challan of the said amount to be paid in the Head of Account "Account-0853 (800) NFMMI".
    - 1.1.5. Land Possession Certificate (LPC) or land allotment order or lease agreement with land owner and site plan (in scale) of the land on which the stone crusher is proposed to be installed, showing the location of the stone crusher with reference to various sitting parameters as specified herein or amended from time to time.
    - 1.1.6. Sketch map with boundary description and coordinates of the land where the crusher unit is proposed shall also be enclosed with the application form.
    - 1.1.7. No Objection Certificate from the DFO of the area.
    - 1.1.8. No Objection Certificate from the concerned Circle Officer/EAC.
    - 1.1.9. No Objection Certificate from the concerned GB/ASM of the area.
    - 1.1.10. A certificate from the concerned administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crusher unit as specified in para-15 hereafter.
    - 1.1.11. Dealership registration under the Arunachal Pradesh Goods Tax Act-25 from the Tax and Excise Department.

1.2 A stone crusher should have a minimum working area ranging from 2 to 3 acres of land, depending upon the Size of the stone crusher for raising machinery plan and stacking of raw material/tinishea Committee consisting with the following members. The Deputy Commissioner of the district shall issue necessary orders for joint inspection of the proposed location upon requisition from the Geology Mining Department:

- |    |                                       |                    |
|----|---------------------------------------|--------------------|
| a) | ADCISDO of the Sub-Division           | - Chairperson      |
| b) | Divisional Forest Officer             | - Member           |
| c) | Executive Engineer, PWD               | - Member           |
| d) | Executive Engineer, WRD               | - Member           |
| e) | Executive Engineer, PHED              | - Member           |
| f) | Assistant Mineral Development Officer | - Member Secretary |

No:

- (i) At least four members shall have to visit the proposed site during the Joint Inspection.
- (ii) The applicant shall have to arrange transportation of the members for the visit to the proposed location.

2.2 After joint inspection, the Geo Appraisal Committee will submit its report in the CU Form-B with recommendations for issuing NOC if it finds the proposal feasible, to the Deputy Commissioner of the district who may, if satisfied with the report of Geo Appraisal Committee, forward the report to the Secretary (Geology & Mining) for consideration along with the application form.

2.3 Based on the report of Geo Appraisal Committee forwarded by the concerned Deputy Commissioner, the Geology and Mining Department may consider the application for No Objection Certificate and such certificate shall, if approved by the Government, be issued in the CU Form-C which shall be the basis for obtaining pre-production clearance from other Government departments.

2.4 The No Objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observance of all the terms and conditions stipulated in the No Objection Certificate.

2.5 After the No Objection Certificate of Geology and Mining Department, the consent order from the Arunachal Pradesh State Pollution Control Board (APSPCB) and registration with the Industries Department shall be obtained. The production operation of the Crusher Unit shall commence only after the consent Order of State Pollution Control Board and registration with the industries department:

2.6 In case of Government run crusher units like BRTF, PWD RWD etc. or crusher units of public sector undertakings meant for development projects within the state namely NHPC, NEEPCO Railway etc the registration with industries department shall not be required.

2.7 The Department of Power shall give electric connection to the crusher unit only after obtaining No Objection Certificate from the Geology & Mining Department.

2.8 Already established stone crusher units shall also have to apply for obtaining No Objection Certificate of Geology and Mining Department in the CU Form-within a period of 4 (four) month from the date of publication of these Guidelines and they have to produce valid consent order issued by Arunachal Pradesh State Pollution Control Board (APSPCB), if already obtained from the State Pollution Control Board. The detail revenue payment made so far since inception of the unit and clearance of Tax payment shall also be submitted along with the application form.

2.9 In case the Geology and Mining Department is of the opinion that it is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendations of the Geo Appraisal Committee, the Secretary (Geology and Mining) may after giving an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant, refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit.

### 3. Renewal of No Objection Certificate of Crusher Units.

3.1 In case of the renewal of the No Objection Certificate, the owner/proprietor of the stone crusher shall apply together with all the documents related to payment of royalty and tax for the renewal at least two months before the expiry of the No Objection in CU-Form "A" in the office of the Deputy Commissioner.

3.2. If the Deputy Commissioner is satisfied with the performance of the Crusher Unit and compliance the terms and conditions stipulated in the No Objection Certificate he will order for joint inspection of the Crusher Rent by the Geo Appraisal committee.

3.3. The application in CU Form-A for renewal of the No Objection Certificate along with Geo-Appraisal Report documents related to payment of royalty on minor minerals used by the crusher Units, details of their.

#### 4 Terms and Conditions of No Objection Certificate.

4.1. The No Objection Certificate issued by the Geology and Mining Department will only enable the owner/proprietor of crusher unit for applying consent order from the State pollution Control board and it does not confer the proprietor/owner of the stone crusher any right to extract remove minor minerals from any area without valid mining permit For removal/extraction of minor minerals mining permit has to be obtained from the competent authority (i.e. The Secretary (G & M) for export to outside the district and the Deputy Commissioner of the district while for domestic use).

4.2. Minor minerals shall be removed / extracted in accordance with the Mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section-21 of the Mines and Minerals (Development and Regulation) Act-1957 read with rule-45 of the Arunachal Pradesh Minor Mineral Concession Rules-2002.

4.3. Query activities like collection of holder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.

4.4. Extraction/quarrying of minor minerals shall not beyond 3 meter depth of the surface.

4.5. Operation for mining/quarrying as well as operation of the crusher machine shall be between 6AM to 6PM.

4.6. The proprietor/owner of crusher unit shall indemnify to the Government against and claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.

4.7. The minerals left after cancellation of the No Objection Certificate or the mining permits shall be forfeited and such minerals shall be deemed to be the Government Property and the Geo and Mining Department may dispose of such property as per law.

4.8. Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.

4.9. Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

4.10. The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before every 10th day of the month.

4.11. During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/ agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher units shall not be allowed to cross mineral check gates.

#### 5. Other terms and conditions for running of crushers industries.

5.1 The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit:

5.1.1. The Mines and Minerals (Development & Regulation) Act, 1957.

5.1.2. The Arunachal Pradesh Minor Mineral Concession Rules, 2002.

5.1.3. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under. 5.1.4. The Water (Prevention and Control of Pollution) Act, 1981 and rules framed there under.

5.1.5. The Environment (Protection) 1986 and Rules framed thereunder.

5.1.6. The Noise Pollution (Regulation and Control) rules 2000.

5.2. No consent for expansion to any crusher unit shall be given by State Pollution Control Board or electric connection provided by the Department of Power, without prior No Objection Certificate issued to that effect from the Geology and Mining Department.

- 5.3. Every stone crusher owner shall ensure that the emicinn  
 5.6 The owner/proprietor of crusher unit shall allow the inspecting staff, access to the crusher and mineral available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under:

6.1. The Geo Appraisal Committee shall, while recommending any proposal for No Objection Certificate for establishment of crusher unit, take account of the following location criteria and specify the same with reference to the following:

Sl. No.	Distance From	Distance
6.1.(a)	Class A and above town and cities limit	3 KM
6.1.(b)	Other Towns	2 KM
6.1.(c)	Village/human habitation	1 KM
6.1.(d)	Wildlife Sanctuary/reserve forest Distance from	5 Km or buffer zone declared for the same by the State Government
6.1.(e)	National Highway/State Road (From centre line)	200 meters
6.1.(f)	Sensitive areas such as Educational institute/ Stream Government/Offices/market/hospital/ religious places/tourist spots.	1 km
6.1.(g)	River/lake/Stream	500 mt
6.1.(h)	Bridges/Hydro Power Dams/Water Supply diversion structure etc.	1 km

6.2. In case of exiting stone Crushing plant already located at a distance less than 200 meter from highways/state road, the unit shall provide minimum 6 meter high compound wall or barrier of GI sheets along their plot periphery towards highway/road side and also plant adequate numbers of trees on the boundary to reduce dust.

K. Kholie, IAS  
 Secretary (G & M)  
 Government of Arunachal Pradesh  
 Itanagar.

CU-Form A

To

The Secretary  
 Department of Geology and Mining  
 Government of Arunachal Pradesh  
 Itanagar  
 (Through the Deputy Commissioner, District. ....)

Sub: Application for No Objection Certificate to Establish Stone Crusher Unit.

Sir,  
 Intend to establish a one (1) stone crusher unit and therefore, the following necessary information/documents are submitted hereby for consideration.

1. Name of the applicant / proprietor :.....
2. Father's / Husband's name :.....
3. Present Address Vill..... Circle..... P.S.....  
 (Address proof shall be enclosed) District..... Mobile No .....

**BEFORE THE HON'BLE DEPUTY COMMISSIONER: DISTRICT  
NAMSAI: GOVERNMENT OF ARUNACHAL PRADESH**

**MEMO NO. CKM/JUD-06/2024/3772-78**

**DATED: 24.02.2025**

**SUBJECT : COMPLAINT UNDER SECTION 152 OF THE  
BHARATIYA NAGARIK SURAKSHA SANHITA  
(BNSS) FOR UNLAWFUL OBSTRUCTION AND  
NUISANCE CAUSED BY NUMBERS OF CRUSHERS  
INSTALLED AND RUNNING UNDER CHONGKHAM  
CIRCLE, NAMSAI DISTRICT BY NON-  
COMPLIANCE WITH ARUNACHAL PRADESH STONE  
CRUSHER GUIDELINES, 2012, AND VIOLATIONS  
OF NOC CONDITIONS ISSUED BY CONCERNED  
DEPARTMENTS.**

**REFERENCE : NO. NMS/JUDL-156/2018/8820 DATED NAMSAI,  
THE 26<sup>TH</sup> DEC. 2024.**

**MOST RESPECTFULLY SUBMITTED:**

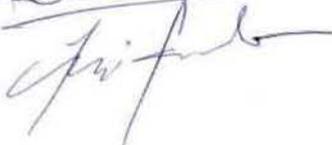
- 1.** That the instant complaint is against the impugned order passed by the Addl. Deputy Commissioner, Chongkham Circle, Namsai District dated 3<sup>rd</sup>. February 2025.
- 2.** That the complainant had filed bonafide a complaint dated 17.12.2024 under section 152 BNSS against the Numbers of Crushers running under Chongkham Circle, Namsai for causing unlawful obstructions and nuisance to the public by non-

Deputy Commissioner  
Namsai Distt. Namsai

Receipt No. ....

Date..... 24/2/25

.....



compliance of Arunachal Pradesh Stone Crusher Guidelines, 2012 and in contrary to the concerned department NOCs.

- 3.** That the complainant is approaching before this Hon'ble Authority as a appellant/Higher Authority to review/rectify the order passed by the Addl. Deputy Commissioner dated 3<sup>rd</sup> February 2025. Copy of the impugned order is annexed herewith as **ANNEXURE C-1**.
- 4.** The following are the grounds of approaching before this Hon'ble Higher Authority:
  - I.** The Additional Deputy Commissioner appears to have misunderstood the core issue raised by the complainant. The complaint filed specifically highlighted non-compliance with the Arunachal Pradesh Stone Crusher Guidelines, 2012, and violations contrary to the NOCs issued by the concerned department <sup>1</sup>. Notably, the complainant did not dispute the validity of the license, focusing instead on the violations and non-compliance. Copy of the original petition is annexed herewith as **ANNEXURE C-2**.
  - II.** That the Additional Deputy Commissioner erred in interpreting the legislative intent and passed a vague and unacceptable order. Specifically, Section 152 of the BNSS Act is not limited to affected individuals, but rather empowers the concerned authority to take cognizance of any nuisance based on information received, as per the

relevant section. the relevant section is read as follows:  
section 152 (1) (a) *Whenever a District Magistrate or a Sub-divisional Magistrate or any other Executive Magistrate specially empowered in this behalf by the State Government, on receiving the report of a police officer or other information and on taking such evidence (if any) as he thinks fit, considers-(a) that any unlawful obstruction or nuisance should be removed from any public place or from any way, river or channel which is or may be lawfully used by the public;* Therefore, the Addl. Deputy Commissioner cannot take a ground and pass an order stating that the complainant is not a resident and no ordinary resident has made complaint against the crushers.

- III.** Addl. Deputy Commissioner has failed to pass an appropriate order against the violations. That the Addl. Deputy Commissioner has admitted and found that there are contrary violations however, despite the matter is prima facie no effective order has been passed and mere review have been suggested.
- IV.** That the Additional Deputy Commissioner erred in dismissing the complainant's grievance and passed an impugned order, rejecting the prayer for conditional orders against the crushers, solely on the grounds that there was "No Immediate threat to human life". It is crucial to

highlight that the nuisances caused by the crushers may not be immediately life-threatening, but are rather a slow poison that perpetually harms the environment and public health. Thus, the Additional Deputy Commissioner failed to comprehend the true intent of the relevant section and the complainant's genuine concerns.

- V.** That the Additional Deputy Commissioner has failed to take action based on the factual report submitted by the committee. It is noteworthy that several licenses have expired, yet the factories continue to operate. Despite this, the Additional Deputy Commissioner is reluctant to exercise their authority, thereby perpetuating the unauthorized operations. Copy of the report is annexed herewith as **ANNEXURE C-3.**
- VI.** That the Additional Deputy Commissioner has failed to take action based on the factual report submitted by the committee pertaining to No Objection Certificate (NOC). It is significant to submit before this authority that several Nos of NOC issued from Secy. Geology & Mining have expired, yet the factories continue to operate without any hesitation. Despite this, the Addl. Deputy Commissioner is reluctant to exercise their authority, thereby perpetuating the unauthorized operation.

- VII.** It is crucial to bring to the attention of this authority that our inspection has revealed that the mining depths exceed 20 meters below ground level, constituting a blatant violation of the Mining NOC. Furthermore, this excessive mining poses a significant threat to the entire village, increasing the risk of flooding and imperiling the lives and livelihoods of the local residents.
- 5. Interim prayer:** From the above facts and circumstances it is respectfully prayed before this Hon'ble Authority:
- I.** To pass an order for conditional order against the Numbers of Crushers running under Chongkham Circle, Namsai District.
  - II.** Appropriate order to comply with the Arunachal Pradesh Stone Crusher Guidelines, 2012 and in contrary to the concerned department NOCs
  - III.** Any other appropriate order till the pendency of the matter for the ends of justice.
- 6.** That having exhausted all other avenues, the complainant is left with no alternative but to approach this authority, and humbly prays that this matter be treated with utmost priority, and that immediate, prompt, and necessary action be taken to redress the grievances.

7. That in view of the aforementioned facts and circumstances, the complainant seeks suitable relief from this authority and has faith that this authority possesses the requisite jurisdiction and powers to pass a just and appropriate order.

### PRAYER

In the light of above stated it is prayer before this authority to pass

- I. To set aside the Addl. Deputy Commissioner order dated 3<sup>rd</sup> February 2025 and pass an order for conditional order against the Numbers of Crushers running under Chongkham Circle, Namsai District.
- II. Appropriate and strict order to comply with the Arunachal Pradesh Stone Crusher Guidelines, 2012 and in contrary to the concerned department NOCs.
- IV. Contrary Crushers are directed to be relocate or shutdown immediately considering the grievance and nature of the complaint.
- V. Any other appropriate order till the pendency of the matter for the ends of justice.

Dated:  
Place: Namsai



Complainant

Shri Jaliya Tayang  
Village Tafragam  
Ph No. 9612234359

**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

ANNEXURE - A 6 236  
# Office at: Boo Complex, Adv. Chamber, Opposite to BATA  
Store, Tezu, Distt. & Session Court, Lohit, Arunachal.  
# Office at: C-586, First Floor, Paryavaran Complex, Saket, Delhi  
# Chamber No. 226, Distt & Session Court Fatehabad, Haryana  
# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

**BEFORE THE HON'BLE AUTHORITY, ARUNACHAL PRADESH  
STATE POLLUTION CONTROL BOARD, GOVERNMENT OF  
ARUNACHAL PRADESH,  
DEPARTMENT OF ENVIRONMENT & FORESTS, PARYAVARAN  
BHAWAN, YUPIA ROAD, PAPU NALAH, NAHARLAGUN-  
791110**

**DATED: 17.03.25**

**SUBJECT: COMPLAINT AGAINST THE STONE CRUSHING  
UNITS BEING RUN AT ALUBARI, CHONGKHAM,  
NAMSAI DISTRICT IN COMPLETE VOILATION AND  
CONTRARY TO THE GUIDELINE PROVIDED BY  
CENTRAL POLLUTION CONTROL BOARD, NOC  
GUIDELINES PROVIDED BY DIRECTORATE OF  
GEOLOGY & MINING, VOILATIONS OF  
ARUNACHAL PRADESH STONE CRUSHER  
GUIDELINES 2012 AND SUPREME COURT  
GUIDELINE HELD IN CASE OF M.C. MEHTA VS  
UNION OF INDIA (1992).**



**MOST RESPECTFULLY SHOWETH:**

We are writing to bring to your attention the egregious violation of environmental laws by stone crushing units operating in

**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

23A  
# Office at: Boo Complex, Adv. Chamber, Opposite to BATA Store, Tezu, Distt. & Session Court, Lohit, Arunachal.  
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# Chamber No. 226, Distt & Session Court Fatehabad, Haryana  
# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

Allubari, Chongkham, Namsai District. These units are flagrantly disregarding the Arunachal Pradesh stone crusher guidelines, 2012, Supreme Court guidelines and in completely violation of guideline provided by Directorate of Geology and Mining Dated and thereby depriving ordinary residents of their fundamental right to live in a healthy environment, as enshrined in article 21 of the constitution.

The units are releasing excessive pollutants into the air posing a significant threat to the health and well-being of the local population. Despite numerous complaints, the units continue to operate with impunity, highlighting the lack of effective enforcement and monitoring by the relevant authorities. ***Relevant photographs are annexed herewith as ANNEXURE C-1 for your kind perusal and consideration.***

It is alarming that despite multiple complaints made by Jaliya Tayang, a bona fide social activist, in good faith, without any ulterior motives, the authorities have failed to take action against the public nuisance under Section 152 of the BNS, 2023. This inaction is particularly concerning given the prima facie violation and harm caused to ordinary residents. The lack of response from the Deputy Commissioner and Additional Deputy Commissioner raises questions about their commitment to upholding the law and protecting the rights of citizens. ***Copy of the complaint and relevant guidelines are annexed herewith as ANNEXURE C-2 (Colley) for your kind perusal and consideration.***



**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

Despite prima facie evident of public nuisance and blatant disregard of the guideline provided by Central Pollution Control Board (CPCB), the Directorate of Geology and Mining guidelines, the Arunachal Pradesh Stone Crusher Guidelines 2012, and Supreme Court guidelines, the concerned authority has issued a vague and incompetent order. This order not only fails to address the grievances of ordinary residents but also perpetuates environmental degradation, undermining the very purpose of the Act/law of the land. The authority's refusal to pass a conditional order is particularly alarming, as it suggests a lack of commitment to upholding environmental regulations and protecting public health. The consequences of this inaction are far-reaching, causing harassment, nuisance, and harm to residents, while also compromising the environment. ***The copy of the order dated 03.02.2025 is annexed herewith as ANNEXURE C-3 for your kind perusal and consideration.***



We have appeal before the deputy Commissioner against the impugned order passed by the Addl. Deputy Commissioner dated. 24.02.2025, however, however, Deputy Commissioner in escaping from his authorized responsibility. ***A copy of appeal dated. 24.02.2025 is annexed herewith as ANNEXURE C-4.***

**On the following grounds we made a representation before  
the Deputy Commissioner against the impugned order dated  
03.02.2025 passed by the Addl. Deputy Commissioner  
Namsai:**

- I.** The Additional Deputy Commissioner appears to have misunderstood the core issue raised by the complainant. The complaint filed specifically highlighted non-compliance with the Arunachal Pradesh Stone Crusher Guidelines, 2012, and violations contrary to the NOCs issued by the concerned department <sup>1</sup>. Notably, the complainant did not dispute the validity of the license, focusing instead on the violations and non-compliance.
  
- II.** That the Additional Deputy Commissioner erred in interpreting the legislative intent and passed a vague and unacceptable order. Specifically, Section 152 of the BNSS Act is not limited to affected individuals, but rather empowers the concerned authority to take cognizance of any nuisance based on information received, as per the relevant section. the relevant section is read as follows:  
section 152 (1) (a) *Whenever a District Magistrate or a Sub-divisional Magistrate or any other Executive Magistrate specially empowered in this behalf by the State Government, on receiving the report of a police officer or other information and on taking such evidence (if any) as*



*he thinks fit, considers-(a) that any unlawful obstruction or nuisance should be removed from any public place or from any way, river or channel which is or may be lawfully used by the public;*. Therefore, the Addl. Deputy Commissioner cannot take a ground and pass an order stating that the complainant is not a resident and no ordinary resident has made complaint against the crushers.

**III.** Addl. Deputy Commissioner has failed to pass an appropriate order against the violations. That the Addl. Deputy Commissioner has admitted and found that there are contrary violations however, despite the matter is prima facie no effective order has been passed and mere review have been suggested.

**IV.** That the Additional Deputy Commissioner erred in dismissing the complainant's grievance and passed an impugned order, rejecting the prayer for conditional orders against the crushers, solely on the grounds that there was "No Immediate threat to human life". It is crucial to highlight that the nuisances caused by the crushers may not be immediately life-threatening, but are rather a slow poison that perpetually harms the environment and public health. Thus, the Additional Deputy Commissioner failed to comprehend the true intent of the relevant section and the complainant's genuine concerns.



**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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**V.** That the Additional Deputy Commissioner has failed to take action based on the factual report submitted by the committee. It is noteworthy that several licenses have expired, yet the factories continue to operate. Despite this, the Additional Deputy Commissioner is reluctant to exercise their authority, thereby perpetuating the unauthorized operations.

**VI.** That the Additional Deputy Commissioner has failed to take action based on the factual report submitted by the committee pertaining to No Objection Certificate (NOC). It is significant to submit before this authority that several Nos of NOC issued from Secy. Geology & Mining have expired, yet the factories continue to operate without any hesitation. Despite this, the Addl. Deputy Commissioner is reluctant to exercise their authority, thereby perpetuating the unauthorized operation.

**VII.** It is crucial to bring to the attention of this authority that our inspection has revealed that the mining depths exceed 20 meters below ground level, constituting a blatant violation of the Mining NOC. Furthermore, this excessive mining poses a significant threat to the entire village, increasing the risk of flooding and imperiling the lives and livelihoods of the local residents.



**Merits of the complaint to consider before this Hon'ble authority:**

1. Violations of section 5, 5.1 and section 6 of the Environment Guidelines for stone Crushing Units provided by Central Pollution Control Board. ***The relevant copies of the guidelines are annexed herewith as ANNEXURE C-5 for your kind perusal and consideration.***
  
2. Complete violation of terms and conditions provided Geology and Mining Department, Govt. of Arunachal Pradesh, terms and conditions Nos. 4, 5, 6, 7, 8, 12, 14. ***The relevant copies of the guidelines are annexed herewith as ANNEXURE C-6 for your kind perusal and consideration.***
  
3. Completely failed to comply with the terms and condition of The Arunachal Pradesh Gazette, 2013. ***The copy of the terms and conditions are annexed herewith as ANNEXURE C-7 for your kind perusal and consideration.***
  
4. In the case of M.C. Mehta Vs Union of India (1992) the supreme court Held that "*environmental changes are the inevitable consequence of industrial development in our*



**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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*country, but, at the same time the quality of environment cannot be permitted to be damaged by polluting the air, water and land to such an extent that it becomes a health-hazard for the residents of the area" and consequently the Hon'ble Supreme court directed to close down the Stone Crushers and further directed to relocate.*

It has come to our notice that non-tribal residents in the area are reluctant to exercise their rights due to fear of retribution. When some individuals have attempted to file complaints with the competent authorities, their concerns have been consistently disregarded and dismissed. This systemic neglect has resulted in the denial of their rights, leaving them to endure ongoing hardship and injustice.

We urge the Hon'ble Authority to exercise its ultimate authority to save the environment from degradation and provide relief to the affected families. Environmental degradation is a pressing issue that affects us all, causing devastating effects on ecosystems, biodiversity, and human well-being. The root causes of environmental degradation, including poverty, deforestation, and soil damage, are interconnected and can create a vicious cycle. It's essential to address these causes and work towards sustainable solutions.



**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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# Chamber No. 226, Distt & Session Court Fatehabad, Haryana  
# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

**INTERIM PRAYER:**

From the above facts and circumstances it is respectfully prayed before this Hon'ble Authority:

- I.** To pass an order for conditional order against the Numbers of Crushers running under Chongkham Circle, Namsai District.
- II.** Appropriate order to comply with the Arunachal Pradesh Stone Crusher Guidelines, 2012 and in contrary to the concerned department NOCs
- III.** Any other appropriate order till the pendency of the matter for the ends of justice.

**MAIN PRAYER:**

In the light of the above facts and circumstances we are praying before this Hon'ble authority to:

- I.** Pass and order to shut down/relocate all those crusher units which are in violation of guidelines and installed between the villages.
- II.** Pass and order to comply stringently with the guidelines provided by the Directorate of Geology and Mining guidelines, the Arunachal Pradesh Stone Crusher Guidelines 2012, and Supreme Court guidelines.



**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

---

**III.** Any other order this Hon'ble authority may deem fit for the  
ends of justice.

**SINCERELY,**



**ADV. AYAN BOO**  
**AUTHORISED SIGNATORY**  
**ALLY & ASSOCIATES**

**Copy to:**

- The Director, department of Mining and Geology, Government of Arunachal Pradesh for your kind consideration and action;
- The deputy director general, Ministry of Environment, Forest and climate change Government of India North Eastern Regional Office for your kind information and necessary direction;
- Chief Secretary, Civil Secretariat, Government of Arunachal Pradesh for your kind perusal and necessary action;
- The chief conservator of forest, central Arunachal Pradesh Circle Department of Environment & Forest, Government of Arunachal Pradesh for your kind perusal and necessary direction;
- Deputy Chief Minister, Government of Arunachal Pradesh for your kind perusal and necessary action;
- District Magistrate, Namsai, Arunachal Pradesh for your kind perusal and information;

**AYAN BOO**  
**ADVOCATE**  
**DELHI HIGH COURT**

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Store, Tezu, Distt. & Session Court, Lohit, Arunachal.  
# Office at: C-586, First Floor, Paryavaran Complex, Saket, Delhi  
# Chamber No. 226, Distt & Session Court Fatehabad, Haryana  
# Chamber No. 330, E-Block, Rajasthan High Court, Jaipur Bench

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- Addl. Deputy Commissioner Namsai, Arunachal Pradesh for your kind information and
- Office copy.



ANNEXURE A-7

247

Form-'D'

Form of supply of information to the applicant

(See rule 4(3))

From: Assistant Mineral Development Officer, Namsai.

Date 11.08.2025.

No. NMS/G&M/RTI/2025-26/ 381,

To,

Shri Jaliya Tayang  
Village Tafragam  
Lohit District, Tezu

Sir/ Madam,

Please refer to your application, I.D.No. Nil, Date.07.08.2025, Addressed to the undersigned regarding supply of information on Quarry Notification.

2. The information asked for is enclosed for reference.

Or

The following part information is being enclosed.

- I) All the stone crusher units mention in your list have no Environment Clearance(EC) till now, further after issuing notice to obtain EC mandatory, all the stone crusher units are under preparing to obtain environment clearance from CCF & Member Secretary, SEIAA.
- II) File noting to authority for approval and issue notice to all the Stone Crusher to obtain Environment Clearance from SEIAA, Itanagar enclosed.
- III) Govt. order letter from CCF & Member Secretary, SEIAA and Secretary, Geo & Mining to obtain environment clearance. Enclosed.
- IV) Letter of Notice issued from Deputy Commissioner to all the Stone Crusher of Alubari Chongkham enclosed.

The remaining information about the other aspects cannot be supplied due to following reasons:

3. The requested information does not fall within the jurisdiction of this competent Authority.

4. As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the higher authority, Government of Arunachal Pradesh, within 30 days of issue of this order.

Yours faithfully

PIO

Deptt. Of Geology and Mining  
Namsai, District Namsai

E-mail Address: [gmnamsai20@gmail.com](mailto:gmnamsai20@gmail.com)

Mob.No. 7085398628

AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

**Note # 1**

Sub:- **Approval for issue of order to all the minor mineral user agency to obtain EC from SEIAA.**

Received a letter from Secretary, Geology and Mining, Govt. of A.P. Itanagar vide No. DGM-15033/1/2025, Dated 16.05.2025, (May refer TOC 1219139 Page # 1 ). Requesting to issue the necessary orders to all individuals, Stone Crusher, Company and firms of Namsai district who engaged in minor mineral quarrying to obtain Environmental Clearance (EC) certificate from State Environmental Impact Assessment Authority (SEIAA).

Further, for obtaining Environmental Clearance for minor mineral quarry is concern, as per APMMCR-2020, District Survey Report (DSR) is mandatory which is prepared by survey team from Deptt. Of Geology and Mining and Mining Plan prepared by Requisite Qualified Person (RQP) duly recognized by Indian Bureau of Mines (IBM). In this regard, we may write a letter to Director, Geology and Mining to deploy survey team immediately.

Therefore, authority may kindly approve the following:

1. To issue necessary order to all the Stone Crusher to obtain EC from SEIAA.
2. Letter to Director, G&M inviting DSR team.
3. To furnish information asked in the Format-A (refer page#4 )

Put up for your perusal and approval may please.

01/07/2025 04:59 PM

**LATKAM MATCHA**  
**ASSISTANT MINERAL DEVELOPMENT OFFICER**

**Note # 2**

Approved as proposed. Please draft & put up.

01/07/2025 05:11 PM

**CHUNI RANGDOL KHAMPA**  
**DEPUTY COMMISSIONER**

**Note # 3**

As desire vide Note # 2, a Draft letter to Director, Geology and Mining Itanagar place at TOC No. 1223902 for authority perusal and correction may please.

07/07/2025 11:04 AM

**LATKAM MATCHA**  
**ASSISTANT MINERAL DEVELOPMENT OFFICER**

**Note # 4**

Please place the draft in Draft portion not in ToC. Draft should be in editable word form

07/07/2025 01:44 PM

CHUNI RANGDOL KHAMPA  
DEPUTY COMMISSIONER

---

Note # 5

07/07/2025 05:42 PM

LATKAM MATCHA  
ASSISTANT MINERAL DEVELOPMENT OFFICER

---

Note # 6

Please see me in my office on 11th with the daft hard copy with other relevant papers.

08/07/2025 06:49 AM

CHUNI RANGDOL KHAMPA  
DEPUTY COMMISSIONER

---

CTC  
  
Dept of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER:: NAMSAI  
DISTRICT NAMSAI

No. NMS/G&M/EC/2025-26/ 247-66,

Dated Namsai, the 14<sup>th</sup> July'2025.

**NOTICE**

**WHEREAS**, a letter has been received from the Secretary, Geology & Mining, GoAP, Itanagar, vide letter No. DGM-15033/1/2025 Dated 16. 05.2025(copy enclosed), regarding the mandatory requirement of obtaining Environmental Clearance (EC) from the State Environmental Impact Assessment Authority (SEIAA) for the operation of minor mineral quarries and Stone Crushers units.

**AND WHEREAS**, it has been informed by the SEIAA that as per the Environmental Impact Assessment(EIA), Notification 2006 and the rules framed there under, all project activities including the Quarrying of minor mineral and operation of Stone Crusher units shall require prior Environmental Clearance.

**AND WHEREAS**, as per the SEIAA, all the industrial activities, whether already existing or proposed such as quarrying of minor minerals and stone crusher units shall not be allowed to operate without obtaining prior Environmental Clearance.

**NOW THEREFORE**, I C. R. KHAMPA, DC-cum Magistrate, Namsai District, under the provisions of EIA Notification, 2006, do hereby order that all the quarry owners and proprietors of Stone Crusher units in Namsai district must obtain prior Environmental Clearance from the State Environmental impact Assessment Authority (SEIAA) for carrying out the quarrying activities and Stone Crusher operations.

Non- Compliance with this directive shall invite action as per the relevant provisions of the Environmental (Protection) Act and other applicable laws.

Sd/- (C.R. KHAMPA)  
Deputy Commissioner  
Namsai District.

Dated Namsai, the 14<sup>th</sup> July'2025.

Memo No. NMS/G&M/EC/2025-26/ 247-66,

Copy to:-

1. All the proprietors of Stone Crusher units, Namsai district (by name) .....for strict compliance.
2. The PA to Secretary, Geology & Mining, GoAP, Itanagar for kind information please.
3. The Chief Conservator of Forest & Member Secretary, SEIAA, GoAP, Itanagar for kind information please.
4. The DFO, Namsai for information and with a request to provide necessary assistance & guidance to the Quarry owners and Stone Crusher owners while obtaining Environmental Clearance against their project.
5. The DIPRO, Namsai for wide publicity of this notice.
6. The ADC, Chongkham for information and compliance with their respective Administrative jurisdiction.
7. The AMDO, Namsai for necessary action.
8. Office copy.

C.T.C  
AMDO  
Capt. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

(L. MATCHA) AMDO  
For Deputy Commissioner  
Namsai District

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
ITANAGAR

No.DGM-15033/1/2025

Dated, Itanagar 16<sup>th</sup> May, 2025

To

All Deputy Commissioners  
Govt of Arunachal Pradesh**Sub: Mandatorily obtaining EC from the SEIAA for operating minor minerals and other mineral based industries in the state.**

Sir,

I am to forward herewith an office memorandum received from the member secretary of the State Environment Impact Assessment Authority (SEIAA), Arunachal Pradesh, for implementation and necessary action.

It is informed by SEIAA that as per the Environmental Impact Assessment (EIA) Notification, 2006, and the rules framed thereunder, project activities including mining of minor minerals, minerals and ore beneficiation, graphite and dolomite, exploratory oil drilling, ferroalloy units, stone crushers, sand and coal mining activities, cement manufacturing units, etc., shall require prior environmental clearances (EC). It is also informed by SEIAA that all industrial activities, minor mineral quarrying, etc., whether undertaken or already undertaken, shall not be operated without obtaining prior environmental clearances.

In view of the above, it is to inform you that regarding compliance with the Sustainable Sand Mining, 2016, and obtaining all statutory clearances, preparation of mining plans, etc., also incorporated in the provisions of the Arunachal Pradesh Minor Mineral Concession Rules, 2020, for minor minerals, the Department of Geology and Mining issued several letters to the concerned DCs for compliance and implementation of APMMCR-2020 from time to time.

Therefore, you are requested to verify the minor mineral quarries, stone crushers, coke plants, ferroalloy plants, and other allied activities operating without EC and issue the necessary orders to all individuals, companies, firms, state government organizations, and central government organizations engaged in minor mineral quarrying, crusher stone, and other mineral-based industries in the districts for immediate compliance with the order.

Further, you are also requested to furnish the information asked in the format A to the state government. Action taken report may kindly be submit within a period of ten days from the date of issue of this letter at [apgeologymining24@gmail.com](mailto:apgeologymining24@gmail.com).

Yours sincerely

Enclosed: As above

Digitally signed by  
AUDESH KUMAR SINGH  
Date: 20-06-2025  
13:22:47 (A.K.Singh), IAS

CTC  
MS  
AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

Secretary , Geology &  
Mining  
Govt of Arunachal Pradesh  
Itanagar

Memo No.DGM-15033/1/2025

Dated, Itanagar 16<sup>th</sup> May, 2025

Copy To:-

1. The Director, Geology and Mining, for information, please.
2. All AMDOs for necessary action
3. Office copy.

CTC  
Ms. S  
AMDO  
Dept of Geology & Mining  
Govt. of Arunachal Pradesh  
Itanagar (A. P.)

**OFFICE OF THE MEMBER SECRETARY  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ARUNACHAL PRADESH  
\*\*\*\*\***

**OFFICE MEMORANDUM**

As per the Environmental Impact Assessment (EIA) Notification, 2006, and the rules framed thereunder, project activities including industrial units appended to the Schedule of EIA rules shall require prior Environmental Clearance (EC) from MoEFCC for Category A and State-Level Environment Impact Assessment Authority (SEIAA) at the state level for Category B. Whereas, obtaining prior EC is a statutory requirement for projects and activities listed in the Schedule of the EIA Notification, 2006, issued under Section 3 of the Environment (Protection) Act, 1986.

Whereas, the MoEFCC, GoI, has issued directives mandating the procurement of prior EC before obtaining Consent to Establish (CTE)/Consent to Operate (CTO) vide F. No. IA3-22/19/2021-IA.III [E 164361] dated 20th September 2021. To that effect, the MoEFCC has issued a Standard Operating Procedure (SOP) through memo vide No. Q-15012/2/2022-CPW-Part (1)/e-240741 dated 14th January 2025, which is attached herewith.

Hence, all industrial activities/projects, whether undertaken/already undertaken, shall not be operated without obtaining prior Environmental Clearance.

The list of industrial activities/projects etc is enclosed as ready reference.

This may kindly be complied in your jurisdictional area.

  
**Chief Conservator of Forests &  
Member Secretary, SEIAA,  
Arunachal Pradesh**

No. (Env)- 01/SEIAA/2025/2778-2837

Dated 18/02/2025

**Copy to:**

1. The Deputy Commissioners Anjaw/Changlang/Dibang Valley/ East Kameng/ East Siang/Itanagar Capital Complex/Kamle/Kra-Daadi/Kurung Kumey/Leparada/Lohit/Longding/Lower Subansiri/Namsai/Papum Pare/Pakekesang/Siang/Shi Yomi/Tawang/Tirap/Upper Siang/Upper Subansiri/West Kameng/West Siang/Lower Dibang Valley, Arunachal Pradesh
2. The District Industries Centres Anjaw/Changlang/Dibang Valley/ East Kameng/ East Siang/Itanagar Capital Complex/Kamle/Kra-Daadi/Kurung Kumey/Leparada/Lohit/Longding/Lower Subansiri/Namsai/Papum Pare/Pakekesang/Siang/Shi Yomi/Tawang/Tirap/Upper Siang/Upper Subansiri/West Kameng/West Siang/Lower Dibang Valley, Arunachal Pradesh
3. Office copy

  
**AMDO  
Deputy of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)**

**List of project activities/industrial units requiring prior Environmental Clearance as per the Schedule of EIA notification 2006:**

1. Ferro Alloy Units (Ferro Silicon, Ferro manganese)
2. Blending and bottling plants of Indian Made Foreign Liquor
3. TMT bars and re-rolled
4. Hard and soft coke
5. Hydroelectric power below 50MW
6. Breweries and distillation units
- ✓ 7. Stone crushers
- ✓ 8. Sand and coal mining activities
9. Black wire & GI wire
10. Storage and distribution of POL items
11. Cement manufacturing
12. Minerals and ore beneficiation
13. Graphite and dolomite
14. Exploratory oil drilling offshore
- ✓ 15. Minor Minerals mining irrespective of size

CTC  
AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14<sup>th</sup> September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18<sup>th</sup> May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

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<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

**4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

#### **5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### **6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons:

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### **IV. Stage (4) - Appraisal:**

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

#### **10. Post Environmental Clearance Monitoring:**

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (D)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

**SCHEDULE**

(See paragraph 2 and 7)

**LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE**

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
<b>1</b>		<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>		
(1)	(2)	(3)	(4)	(5)
<b>1(a)</b>	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>&lt;50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u></p> <p>Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
<b>1(b)</b>	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u></p> <p>Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
<b>1(c)</b>	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) &lt; 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) &lt; 10,000 ha. of culturable command area</p>	General Condition shall apply
<b>1(d)</b>	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naptha &amp; gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>&lt; 500 MW (coal/lignite/naptha &amp; gas based);</p> <p>&lt;50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels )</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply  (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply  (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing <math>\geq 200</math>TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units <math>\geq 20,000</math> tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing &lt;200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units &lt;20,000 tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries &gt;5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

<b>4</b>				
<b>Materials Processing</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
<b>4(a)</b>	Petroleum refining industry	All projects	-	-
<b>4(b)</b>	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
<b>4(c)</b>	Asbestos milling and asbestos based products	All projects	-	-
<b>4(d)</b>	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply  No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
<b>4(e)</b>	Soda ash Industry	All projects	-	-
<b>4(f)</b>	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
<b>5</b>				
<b>Manufacturing/Fabrication</b>				
<b>5(a)</b>	Chemical fertilizers	All projects	-	-
<b>5(b)</b>	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries  (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice/non-molasses based distilleries - $< 30$ KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 ted cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6	<b>Service Sectors</b>			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
<b>6(b)</b>	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
<b>7</b>		<b>Physical Infrastructure including Environmental Services</b>		
<b>7(a)</b>	Air ports	All projects	-	-
<b>7(b)</b>	All ship breaking yards including ship breaking units	All projects	-	-
<b>7(c)</b>	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
<b>7(d)</b>	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
<b>8</b>		<b>Building /Construction projects/Area Development projects and Townships</b>		
<b>8(a)</b>	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area )
<b>8(b)</b>	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

**Note:-****General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972. (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time. (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

**APPENDIX I****(See paragraph – 6)****FORM 1****(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

**(II) Activity**

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

**GUIDELINES FOR ISSUING NO OBJECTION CERTIFICATE OF GEOLOGY  
AND MINING DEPARTMENT FOR ESTABLISHMENT OF STONE CRUSHER UNIT  
IN THE STATE OF ARUNACHAL PRADESH**

**ARUNACHAL PRADESH STONE CRUSHER GUIDELINES, 2012**

The 3rd January, 2013

No. DGM/NOC/C-UNIT/1016/2007/7319-21.— Stone Crushing Industry is an important industrial sector in the State engaged in producing crushed stone which is raw material for various construction activities like construction of Roads, Bridges Highways, Buildings, Canals, etc. It has been observed in recent days that in view of increased demand of crushed stones for various development projects, a number of stone crusher units have come up haphazardly in almost all the districts and as a result of it, indiscriminate unlawful extraction of minor minerals are being going on.

These stone crusher industries though socio-economically an important sector, it is imperative that the establishment of crusher industries and their operations should be regulated immediately to prevent indiscriminate unlawful mining of minor minerals as well as to plug the pilferage of revenue on minor minerals.

And having regards to the above, the Department of Geology and Mining has decided to come up with the guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules-2002 to be considered while issuing No Objection Certificate of the department for setting up of stone crushing plant in the State.

The guidelines shall be called as the **Arunachal Pradesh Stone Crusher Guidelines, 2012** and shall be effective from the date of its publication in the official gazette.

**1. No Objection Certificate of Geology and Mining Department for establishment of stone crusher.**

1.1. No person shall install or run any stone crusher in any area within the State of Arunachal Pradesh without prior No Objection Certificate from the Department of Geology and Mining. Intended persons/firms/companies shall apply for No Objection Certificate in CU Form - A, to the Secretary (Geology & Mining). Such applications shall be submitted through the Deputy Commissioner of the district along with the following documents :

- 1.1.1. Detail Project Report of the proposed stone crusher unit duly prepared by the competent person and verified by the concerned Assistant Mineral Development Officer and Deputy Director of Industries department of the concerned district.
- 1.1.2. The proprietor of the unit shall submit the Working Plan-cum-Environment Management plan duly approved by the Forest Department along with the application form for No Objection Certificate.
- 1.1.3. Geo Appraisal Report submitted by the Geo Appraisal Committee to the Deputy Commissioner of the district.
- 1.1.4. Bank Draft of Rs. 10,000/- (Rupees ten Thousand) being fee for NOC in favour of the Secretary (Geo & Mining) payable at Itanagar or Treasury challan of the said amount to be paid in the Head of Account "**Account -0853 (800) NFMMI**"
- 1.1.5. Land Possession Certificate (LPC) or land allotment order or lease agreement with land owner and site plan (in scale) of the land on which the stone crusher is proposed to be installed, showing the location of the stone crusher with reference to various sitting parameters as specified herein or amended from time to time.

- 1.1.6. Sketch map with boundary description and coordinates of the land where the crusher unit is proposed shall also be enclosed with the application form.
- 1.1.7. No Objection Certificate from the DFO of the area.
- 1.1.8. No Objection Certificate from the concerned Circle Officer/EAC.
- 1.1.9. No Objection Certificate from the concerned GB/ASM of the area.
- 1.1.10. A certificate from the concerned administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crusher unit as specified in para-15 hereafter.
- 1.1.11. Dealership registration under the Arunachal Pradesh Goods Tax Act-2005 from the Tax and Excise Department.

1.2. A stone crusher should have a minimum working area ranging from 2 to 3 acres of land, depending upon the size of the stone crusher for raising machiner/plant and stacking of raw material/finished product. In case of private land, lease agreement and specific consent in writing of land owner shall be enclosed together with the application form.

**2. Joint inspection of the proposed location of Crusher Unit by the Geo-Appraisal Committee.**

2.1. Before issuing No Objection Certificate from the Geology and Mining Department, there shall be a joint inspection of the proposed areas applied for setting up of stone crusher unit by the Geo Appraisal Committee consisting with the following members. The Deputy Commissioner of the district shall issue necessary orders for joint inspection of the proposed location upon requisition from the Geology and Mining Department.

- |   |   |                  |
|---|---|------------------|
| (a) ADC/SDO of the Sub-Division             | — | Chairperson      |
| (b) Divisional Forest Officer               | — | Member           |
| (c) Executive Engineer, PWD                 | — | Member           |
| (d) Executive Engineer, WRD                 | — | Member           |
| (e) Executive Engineer, PHED                | — | Member           |
| (f) Assistant Mineral Devevelopment Officer | — | Member Secretary |

**NB:**

- (i) **At least four members shall have to visit the proposed site during the Joint inspection**
- (ii) **The applicant shall have to arrange transportation of the members for the visit to the proposed location**

2.2. After joint inspection, the Geo Appraisal Committee will submit its report in the CU Form-B with recommendations for issuing NOC, if it finds the proposal feasible, to the Deputy Commissioner of the district who may, if satisfied with the report of Geo Appraisal Committee, forward the report to the Secretary (Geology & Mining) for consideration along with the application form.

2.3. Based on the report of Geo Appraisal Committee forwarded by the concerned Deputy Commissioner, the Geology and Mining Department may consider the application for No Objection Certificate and such certificate shall, if approved by the Government, be issued in the CU Form-C which shall be the basis for obtaining pre-production clearance from other Government departments.

2.4. The No Objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observance of all the terms and conditions stipulated in the No Objection Certificate.

2.5. After the No Objection Certificate of Geology and Mining Department, the consent order from the Arunachal Pradesh State Pollution Control Board (APSPCB) and registration with the Industries Department shall be obtained. The production operation of the Crusher Unit shall commence only after the consent Order of State Pollution Control Board and registration with the industries department.

2.6. In case of Government run crusher units like BRTF, PWD, RWD etc. or crusher units of public sector undertakings meant for development projects within the state namely NHPC, NEEPCO, Railway etc the registration with industries department shall not be required.

2.7. The Department of Power shall give electric connection to the crusher unit only after obtaining No Objection Certificate from the Geology & Mining Department.

2.8. Already established stone crusher units shall also have to apply for obtaining No Objection Certificate of Geology and Mining Department in the CU Form-within a period of 4 (four) month from the date of publication of these Guidelines and they have to produce valid consent order issued by Arunachal Pradesh State Pollution Control Board (APSPCB), if already obtained from the State Pollution Control Board. The detail revenue payment made so far since inception of the unit and clearance of Tax payment shall also be submitted along with the application form.

2.9. In case the Geology and Mining Department is of the opinion that it is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendations of the Geo Appraisal Committee, the Secretary (Geology and Mining) may after giving an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant, refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit.

**3. Renewal of No Objection Certificate of Crusher Units.**

3.1. In case of the renewal of the No Objection Certificate, the owner/proprietor of the stone crusher shall apply together with all the documents related to payment of royalty and tax for the renewal at least two months before the expiry of the No Objection in CU-Form 'A' in the office of the Deputy Commissioner.

3.2. If the Deputy Commissioner is satisfied with the performance of the Crusher Unit and compliance with the terms and conditions stipulated in the No Objection Certificate he will order for joint inspection of the Crusher Plant by the Geo-Appraisal committee.

3.3. The application in CU Form - A for renewal of the No Objection Certificate along with Geo-Appraisal Report, documents related to payment of royalty on minor minerals used by the crusher Units, details of their disposal and Tax Clearance Certificate shall be forwarded to the Secretary (Geology and Mining) by the Deputy Commissioner for consideration.

3.4. If the application for renewal of No Objection Certificate submitted is not disposed of before the expiry of the period of validity of the No Objection Certificate, it shall be deemed to have been extended by a further period till the Geology and Mining Department passes any order thereon.

**4. Terms and Conditions of No Objection Certificate**

4.1. The No Objection Certificate issued by the Geology and Mining Department will only enable the owner/proprietor of crusher unit for applying Consent Order from the State Pollution Control Board and it does not confer the proprietor/owner of the stone crusher any right to extract/remove minor minerals from any area without valid mining permit. For removal/extraction of minor minerals mining permit has to be obtained from the competent authority. [i.e. The Secretary (G & M) for export to outside the district and the Deputy Commissioner of the district while for domestic use.]

4.2. Minor minerals shall be removed/extracted in accordance with the Mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section - 21 of the Mines and Minerals (Development and Regulation) Act-1957 read with rule-45 of the Arunachal Pradesh Minor Mineral Concession Rules-2002.

4.3. Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.

4.4. Extraction/quarrying of minor minerals shall not beyond 3 meter depth of the surface

4.5. Operation for mining/quarrying as well as operation of the crusher machine shall be between 6AM to 6 PM

4.6. The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims

4.7. The minerals left after cancellation of the No Objection Certificate or the mining permits shall be forfeited and such minerals shall be deemed to be the Government Property and the Geo and Mining Department may dispose of such property as per law.

4.8. Felling of trees in and around the notified quaries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.

4.9. Every types of accident during the operation of stone crusher machine and during removal/ extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

4.10. The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before every 10th day of the month.

4.11. During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher units shall not be allowed to cross mineral check gates.

**5. Other terms and conditions for running of crushers industries.**

5.1. The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher units .

- 5.1.1. The Mines and Minerals (Development & Regulation) Act, 1957.
- 5.1.2. The Arunachal Pradesh Minor Mineral Concession Rules, 2002.
- 5.1.3. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
- 5.1.4. The Water (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.

5.1.5. The Environment (Protection) 1986 and Rules framed thereunder.

5.1.6. The Noise Pollution (Regulation and Control) rules 2000.

5.2. No consent for expansion to any crusher unit shall be given by State Pollution Control Board or electric connection provided by the Department of Power, without prior No Objection Certificate issued to that effect from the Geology and Mining Department.

5.3. Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.

5.4. Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.

5.5. The Geology and Mining Department may impose any such further conditions as it may deem fit for the conservation and sustainable use of minor minerals.

5.6. The owner/proprietor of crusher unit shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

**6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under :**

6.1. The Geo Appraisal Committee shall, while recommending any proposal for No Objection Certificate for establishment of crusher unit, take account of the following location criteria and specify the same with reference to the following :

Sl. No.	Distance from	Distance
6.1.(a)	Class A and above town and cities limit	3 Km
6.1.(b)	Other Towns	2 Km
6.1.(c)	Village/human habitation	1 Km
6.1.(d)	Wildlife Sanctuary/reserve forest	5 Km or buffer zone declared for the same by the State Government.
6.1.(e)	National Highway/State Road (From centre line)	200 meters
6.1.(f)	Sensitive areas such as Educational institute/ Government/Offices/market/hospital/religious places/tourist spots.	1 Km
6.1.(g)	River/lake/Stream	500 mtr
6.1.(h)	Bridges/Hydro Power Dams/Water supply diversion structure etc.	1 Km

6.2. In case of existing stone Crushing plant already located at a distance less than 200 meter from highways/state road, the unit shall provide minimum 6 meter high compound wall or barrier of GI sheets along their plot periphery towards highway/road side and also plant adequate numbers of trees on the boundary to reduce dust.

K. Kholie, IAS  
Secretary (G & M),  
Government of Arunachal Pradesh,  
Itanagar.

**Terms and Conditions :-**

The No Objection Certificate is subject to the following terms and conditions :

- (1) This No Objection Certificate shall remain valid for a period of one year from the date of its issue.
- (2) The No. Objection Certificate is issued only for applying Consent Order of the State Pollution Control Board and it does not confer any right to the proprietor/owner of the stone crusher to extract/ remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G and M) for export and DC of the district for domestic use]
- (3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- (4) Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both up stream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges ect.
- (5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- (6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- (7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government. Property and the Geology and Mining Department may dispose of such property as per law.
- (8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- (9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- (10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10th day of the month.
- (11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- (12) The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit ;
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) The Arunachal Pradesh Minor Mineral Concession Rules, 2002.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - (iv) The Water (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - (v) The Environment (Protection) 1986 and Rules framed thereunder.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.



**GUIDELINES FOR ISSUING NO OBJECTION CERTIFICATE OF GEOLOGY AND MINING DEPARTMENT FOR ESTABLISHMENT OF STONE CRUSHER UNIT IN THE STATE OF ARUNACHAL PRADESH**

**ARUNACHAL PRADESH STONE CRUSHER GUIDELINES, 2012**

**The 3rd January, 2013**

No. DGMNOC/C-UNIT/1016/2007/7319-21 - Stone Crushing Industry is an important industrial sector in the State engaged in producing crushed stone which is raw material for various construction activities like construction of Roads, Bridges Highways, Buildings, Canals, etc. It has been observed in recent days that in view of increased demand of crushed stones for various development projects, a number of stone crusher units have come up haphazardly in almost all the districts and as a result of it, indiscriminate unlawful extraction of minor minerals are being going on.

These stone crusher industries though socio-economically an important sector, it is imperative that the establishment of crusher industries and their operations should be regulated immediately to prevent indiscriminate unlawful mining of minor minerals as well as to plug the pilferage of revenue on minor minerals.

And having regards to the above, the Department of Geology and Mining has decided to come up with the guidelines in consonance with the Arunachal Pradesh Minor Mineral Concession Rules-2002 to be considered while issuing No Objection Certificate of the department for setting up of stone crushing plant in the State.

The guidelines shall be called as the **Arunachal Pradesh Stone Crusher Guidelines, 2012** and shall be effective from the date of its publication in the official gazette.

**1. No Objection Certificate of Geology and Mining Department for establishment of stone crusher.**

- 1.1. No person shall install or run any stone crusher in any area within the State of Arunachal Pradesh without prior No Objection Certificate from the Department of Geology and Mining. Intended persons/firms/companies shall apply for No Objection Certificate in CU Form -A, to the Secretary (Geology & Mining). Such applications shall be submitted through the Deputy Commissioner of the district along with the following documents;
  - 1.1.1. Detail Project Report of the proposed stone crusher unit duly prepared by the competent person and verified by the concerned Assistant Mineral Development Officer and Deputy Director of Industries department of the concerned district.
  - 1.1.2. The proprietor of the unit shall submit the Working Plan-cum-Environment Management plan duly approved by the Forest Department along with the application form for No Objection Certificate.
  - 1.1.3. Geo Appraisal Report submitted by the Geo Appraisal Committee to the Deputy Commissioner of the district.
  - 1.1.4. Bank Draft of Rs. 10,000/-(Rupees ten Thousand) being fee for NOC in favour of the Secretary (Geo & Mining) payable at Itanagar or Treasury challan of the said amount to be paid in the Head of Account "**Account -0853 (800) NFMMI**"
  - 1.1.5. Land Possession Certificate (LPC) or land allotment order or lease agreement with land owner and site plan (in scale) of the land on which the stone crusher is proposed to be installed, showing the location of the stone crusher with reference to various sitting parameters as specified herein or amended from time to time.
  - 1.1.6. Sketch map with boundary description and coordinates of the land where the crusher unit is proposed shall also be enclosed with the application form.
  - 1.1.7. No Objection Certificate from the DFO of the area.
  - 1.1.8. No Objection Certificate from the concerned Circle Officer/EAC
  - 1.1.9. No Objection Certificate from the concerned GB/ASM of the area
  - 1.1.10. A certificate from the concerned administrative officer and AMDO as to distance of sensitive locations from the proposed site of the stone crusher unit as specified in para-15 hereafter.
  - 1.1.11. Dealership registration under the Arunachal Pradesh Goods Tax Act-2005 from the Tax and Excise Department
- 1.2. A stone crusher should have a minimum working area ranging from 2 to 3 acres of land, depending upon the size of the stone crusher for raising machinery plant and stacking of raw material/finished product. In case of private land, lease agreement and specific consent in writing of land owner shall be enclosed together with the application form.

**2. Joint inspection of the proposed location of Crusher Unit by the Geo-Appraisal Committee.**

2.1. Before issuing No Objection Certificate from the Geology and Mining Department, there shall be a joint inspection of the proposed areas applied for setting up of stone crusher unit by the Geo Appraisal Committee consisting with the following members. The Deputy Commissioner of the district shall issue necessary orders for joint inspection of the proposed location upon requisition from the Geology and Mining Department .

(a) ADCSDO of the Sub-Division	-	Chairperson
(b) Divisional Forest Officer	-	Member
(c) Executive Engineer, PWD	-	Member
(d) Executive Engineer, WRD	-	Member
(e) Executive Engineer, PHED	-	Member
(f) Assistant Mineral Development Officer	-	Member Secretary

**NB:**

- (i) At least four members shall have to visit the proposed site during the Joint Inspection
- (ii) The applicant shall have to arrange transportation of the members for the visit to the proposed location

2.2 After joint inspection, the Geo Appraisal Committee will submit its report in the CU Form-B with recommendations for issuing NOC, if it finds the proposal feasible, to the Deputy Commissioner of the district who may, if satisfied with the report of Geo Appraisal Committee, forward the report to the Secretary (Geology & Mining) for consideration along with the application form.

2.3. Based on the report of Geo Appraisal Committee forwarded by the concerned Deputy Commissioner, the Geology and Mining Department may consider the application for No Objection Certificate and such certificate shall, if approved by the Government, be issued in the CU Form-C which shall be the basis for obtaining pre-production clearance from other Government departments,

2.4. The No Objection Certificate shall be valid for one year from the date of issuance of the certificate and may be considered for renewal subject to satisfactory performance and observance of all the terms and conditions stipulated in the No Objection Certificate.

2.5. After the No Objection Certificate of Geology and Mining Department, the consent order from the Arunachal Pradesh State Pollution Control Board (APSPCB) and registration with the industries Department shall be obtained. The production operation of the Crusher Unit shall commence only after the consent Order of State Pollution Control Board and registration with the industries department.

2.6. In case of Government run crusher units like BRTF, PWD, RWD etc. or crusher units of public sector undertakings meant for development projects within the state namely NHPC, NEEPCO, Railway etc the registration with industries department shall not be required.

2.7. The Department of Power shall give electric connection to the crusher unit only after obtaining No Objection Certificate from the Geology & Mining Department.

2.8. Already established stone crusher units shall also have to apply for obtaining No Objection Certificate of Geology and Mining Department in the CU Form-within a period of 4 (four) month from the date of publication of these Guidelines and they have to produce valid consent order issued by Arunachal Pradesh State Pollution Control Board (APSPCB). If already obtained from the State Pollution Control Board. The detail revenue payment made so far since inception of the unit and clearance of Tax payment shall also be submitted along with the application form.

2.9. In case the Geology and Mining Department is of the opinion that it is not expedient to issue No Objection Certificate or renew it, taking into consideration the various factors as per the recommendations of the Geo Appraisal Committee, the Secretary (Geology and Mining) may after giving an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant, refuse to grant or renew the No Objection Certificate or may cancel the No Objection Certificate issued earlier which will result immediate closure of the stone crusher unit.

**3. Renewal of No Objection Certificate of Crusher Units.**

3.1. In case of the renewal of the No Objection Certificate, the owner / proprietor of the stone crusher Shall apply together with all the documents related to payment of royalty and tax for the renewal at least two months before the expiry of the No Objection in CU-Fom 'A in the office of the Deputy Commissioner.

3.2. If the Deputy Commissioner is satisfied with the performance of the Crusher Unit and compliance with the terms and conditions stipulated in the No Objection Certificate he will order for joint inspection of the Crusher Plant by the Geo-Appraisal committee.

3.3. The application in CU Form-A for renewal of the No Objection Certificate along with Geo-Appraisal Report documents related to payment of royalty on minor minerals used by the crusher Units details of their disposal and Tax Clearance Certificate shall be forwarded to the Secretary (Geology and Mining) by the Deputy Commissioner for consideration .

3.4. If the application for renewal of No Objection Certificate submitted is not disposed of before the expiry of the period of validity of the No Objection Certificate, it shall be deemed to have been extended by a further period till the Geology and Mining Department passes any order thereon.

#### **4. Terms and Conditions of No Objection Certificate.**

4.1. The No Objection Certificate issued by the Geology and Mining Department will only enable the owner / proprietor of crusher unit for applying Consent order from the State Pollution Control Board and it does not confer the proprietor / owner of the stone crusher any right to extract/ remove minor minerals from any area without valid mining permit. For removal / extraction of minor minerals mining permit has to be obtained from the competent authority. [i.e The Secretary (G & M) for export to outside the district and the Deputy Commissioner of the district while for domestic use.]

4.2. Minor minerals shall be removed/extracted in accordance with the Mining permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution under section-21 of the Mines and Minerals (Development and Regulation) Act-1957 read with rule-45 of the Arunachal Pradesh Minor Mineral Concession Rules-2002

4.3. Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, darns, bridges etc.

4.4. Extraction/quarrying of minor minerals shall not beyond 3 meter depth of the surface

4.5. Operation for mining / quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.

4.6. The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims

4.7. The minerals left after cancellation of the No Objection Certificate or the mining permits shall be deemed to the Government Property and the Geo and Mining Department may dispose of such property as per law.

4.8. Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.

4.9. Every types of accident during the operation of stone crusher machine and during removal / extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.

4.10. The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the CU Form-D to Directorate of Geology and Mining and the Deputy Commissioner of the District before every 10th day of the month.

4.11. During transportation of crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager /agent of the proprietor which shall have to be counter signed by the concerned AMDO; in default trucks/carriers of finished product of crusher unit shall not be allowed to cross mineral check gates.

#### **5. Other terms and conditions for running of crushers Industries.**

5.1. The owner/proprietor of the crusher units shall ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher units:

5.1.1. The Mines and Minerals (Development & Regulation) Act. 1957.

5.1.2. The Arunachal Pradesh Minor Mineral Concession Rules, 2002.

5.1.3. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.

5.1.4. The Water (Prevention and Control of Pollution) Act, 1981 and rules framed there under.

5.1.5. The Environment (Protection) 1986 and Rules framed thereunder.

5.1.6. The Noise Pollution (Regulation and Control) rules 2000.

5.2. No consent for expansion to any crusher unit shall be given by State Pollution Control Board or electric connection provided by the Department of Power, without prior No Objection Certificate issued to that effect from the Geology and Mining Department.

5.3. Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.

5.4. Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.

5.5. The Geology and Mining Department may impose any such further conditions as it may deem fit for the conservation and sustainable use of minor minerals.

5.6. The owner / proprietor of crusher unit shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

6. Minimum distance criteria for the stone crushing plant from sensitive and vulnerable places shall be as under:

6.1. The Geo Appraisal Committee shall, while recommending any proposal for No Objection Certificate for establishment of crusher unit, take account of the following location criteria and specify the same with reference to the following:

Sl. No.	Distance from	Distance
6.1(a)	Class A and above town and cities limit	3KM
6.1.(b)	Other Towns	2KM
6.1.(c)	Village/human habitation	1KM
6.1.(d)	Wildlife Sanctuary /reserve forest	5KM or buffer zone declared for the same by the state government
6.1.(e)	National Highway/State Road (From centre line)	200 Meters.
6.1.(f)	Sensitive areas such as Educational institute/ Government / Offices /market /hospital / religious Places / tourist spots.	1KM
6.1.(g)	River / lake / Stream	500Mtr
6.1.(h)	Bridge / Hydro Power Darns / Water supply diversion structure etc.	1KM

6.2. In case of exiting stone Crushing plant already located at a distance less than 200 meter from highways /state road, the unit shall provide minimum 5 meter high compound wall or barrier of GI sheets along their plot periphery towards highway / road side and also plant adequate numbers of trees on the boundary to reduce dust.

K. Kholie, IAS  
Secretary (G & M),  
Government of Arunachal Pradesh,  
Itanagar

**Terms and Conditions:**

The No Objection Certificate is subject to the following terms and conditions:

- (1) This No Objection Certificate shall remain valid for a period of one year from the date of its issue.
- (2) The No. Objection Certificate is issued only for applying Consent Order of the State Pollution Control Board and it does not confer any right to the proprietor/owner of the stone crusher to extract / remove minor minerals from any area without obtaining a mining permit from the competent authority. (i.e. The Secretary (G and M) for export and DC of the district for domestic use)
- (3) Minor minerals shall be removed / extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- (4) Quarry activities like collection of boulder, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, darns, bridges ect.
- (5) Extraction /quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining / quarrying as well as operation of the crusher machine shall be between 6AM to 6 PM.
- (6) The proprietor / owner of crusher unit shall indemnity to the Government against any claim of third parties, Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- (7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government. Property and the Geology and Mining Department may dispose of such property as per law.
- (8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- (9) Every types of accident during the operation of stone crusher machine and during removal / extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining
- (10) The proprietor/ owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10th day of the month.
- (11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager / authorized agent of the proprietor which shall have to be countersigned by the concerned AMD0.
- (12) The owner / proprietor of the crusher units shall ensure that at the statutory provisions of the following acts and rules are complied with during operation of crusher unit:
  - (i) The Mines and Minerals (Development and Regulation) Act, 1957
  - (ii) The Arunachal Pradesh Minor Mineral Concession Rules, 2002.
  - (iii) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - (iv) The Water (Prevention and Control of Pollution) Act 1981 and rules framed there under.
  - (v) The Environment (Protection) 1986 and Rules framed there under.
  - (vi) The Noise Pollution (Regulation and Control) Rules, 2000.
- (13) No expansion to the crusher unit shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- (14) Every stone crusher owner shall ensure that he emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- (15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.



# ANNEXURE A-10

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## Stone Crushers Documents verification report and compliance of PUC.

Sl. No.	Name of Stone Crusher unit	Name of proprietors	Location	Date of installation	Verification of documents and compliance of Pollution control measure.								Remarks
					Validity of NOC issued from Secy. Geology & Mining	Validity of Pollution Consent Order	Validity of Trade License	GST Registration No.	Construction of wind breaking wall	Adequate water sprinkle in convoy belt	Adequate water wetting on ground and approach road	Adequate tree plantation	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	M/s Mangmaw Stone Crusher	Chow Jeyoni Mangmaw	Alubari	2007	Expired on 26.12.24	Valid up to 15.02.27	Valid up to 31.12.26	12ALLPM4620J4Z4	Yes	Yes	Yes	Yes	Running
2	M/s Lohit Stones	Chow Sumitha Namchoom	-do-	2007	Expired on 27.02.23	Expired	-	12ADPPN1156L1ZE	Yes	Yes	Yes	Yes	Closed
3	M/s Alubari Stone Crusher(i)	Nang Mitika Namchoom	-do-	2019	Fwd to DGM for renewal	Valid up to 16.11.25	Valid up to 13.03.26	12BOHPA0114DIZ4	Yes	Yes	Yes	Yes	Running
4	M/s. Mancheykhun Stone Crusher	Chow Tiyot Mancheykhun	-do-	2020	Valid up to 24.02.25	Valid up to 18.08.27	Valid up to 04.10.26	12BPGPM7152F1Z3	yes	Yes	Yes	Yes	Running
5	M/s Namdalao Stone Crusher	Nang Chemika Namchoom	-do-	2009	Expired on 26.12.24	Valid up to 06.05.26	Valid up to 16.09.26	12AAUFG4635P12T	No	No	Yes	No	Running
6	M/s Sutasana Industry	Chow.Sutasana Mein	-do-	2011	Expired on 26.12.24	Valid up to 25.07.25	Valid up to 31.12.25	12BGRPM8882Q1Z9	Yes	Yes	Yes	Yes	Running
7	M/s S.M Enterprise	Chow Sumina Mein	-do-	2010	Fwd to DGM for renewal	Expired on 09.03.24	Valid up to 10.03.26	12AZEPM0465C2ZX	Yes	Yes	Yes	Yes	Running
8	M/s A.K stone Crusher	Chow Aditya Mein	-do-	2020	Valid up to 4.10.25	Valid up to 19.12.2025	Valid up to 26.02.26	12BJLPS8543P2ZD	Yes	Yes	Yes	Yes	Running
9	M/s Namchoom Stone Aggregate	Chow Upseng Namchoom	-do-	2010	Valid upto 27.02.25	Expired on 22.07.24	Valid up to 11.05.26	12AMWPN8431A1Z3	Yes	Yes	Yes	Yes	Running
10	M/s Ongmew Stone Crusher	Chow Mithina Namchoom	Guna Nagar	2009	Expired on 26.12.24	Valid up to 30.11.26	Valid up to 10.05.26	12AMVPN6729Q1Z2	Yes	Yes	Yes	Yes	Running
11	M/s Chowkham Enterprise	Chow Keli Moungham	Alubari	2010	Expired on 26.12.24	Valid up to 02.02.25	Valid upto 14.06.2026	12AJWPM0372L2ZU	Yes	Yes	Yes	Yes	Running
12	M/s Arunachala Shiva	Nang Tem Namchoom	-do-	2020	Expired on 26.12.24	Valid up to 08.04.25	Valid up to 19.09.26	12AMPN8802029GKHAM	Yes	Yes	Yes	Yes	Running

Executive Engineer  
Namsai Division PWD

Chowkham Circle  
Namsai (A.P.)

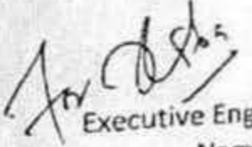
AE PHED  
Govt of A.P.  
Chowkham

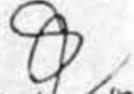
For Divisional Forest Officer  
Namsai Forest Division  
Namsai (A.P.)

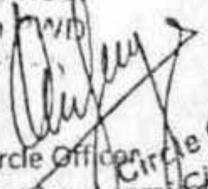
13	M/s Khangkio Stone Crusher	Chow Ketong Khangkio	Tissue	2018	Expired on 26.12.24	Valid upto 09.04.25	Valid upto 21.09.25	12ANNPK3322P3Z5	yes	yes	Yes	Yes	Running
14	M/s. T.T.C Infra India	Chow Morani Namchoom	Alubari	2023	Expired on 14.08.24	Valid up to 26.03.26	Valid	18AKQPD4985M2ZA	yes	yes	Yes	Yes	Running
15	M/s Alubari Stone Crusher	Chow Tsen Tsing Mein	-do-	2021	Expired on 26.12.24	Valid up to 16.11.25	Valid up to 31.12.25	12AMTPM1857A2Z6	yes	yes	Yes	Yes	running
16	M/s Shagun Stone Crusher	Nang Rupa Namchoom	-do-	2021	Expired on 26.12.24	Valid up to 19.11.25	Expired on 14.12.24	12AEJFS7057N1Z1	Yes	Yes	Yes	Yes	running
17	M/s C.P Crusher	Nang Tem Namchoom	-do-	2020	Expired on 24.07.24	Expired on 18.11.22	Expired on 31.12.22	12ANPPN5803P2ZK	-	-	-	-	Closed
18	M/s Monfra Stone Crusher	Chow Teykham Namchoom	-do-	2020	Valid up to 04.10.25	Valid up to 20.02.27	Valid up to 31.12.26	12BRQPN6595R1ZM	yes	yes	Yes	Yes	Running
19	M/s Kherem Stone Crusher	Nang Sunanta Namchoom	kherem	2021	Fwd to DGM for renewal	Valid upto 25.03.25	Expired on 31.12.21	12FTXPS093RIZK	yes	yes	Yes	Yes	Running
20	M/s T.M Enterprise	Chow Tichand Mein	-do-	2022	Expired on 14.10.23	Valid upto 01.03.25	Valid upto 18.05.26	NA	yes	yes	Yes	Yes	Running
21	M/s. Jantiya Enterprise	Ng. Sulampa Moungham	Alubari	2015	04.10.2025	-	-	-	-	-	-	-	Defunct

Verified by:-

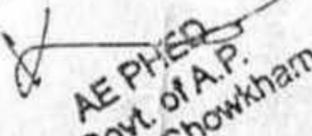
  
 Asstt. Mineral Dev. Officer  
 Geo & Mining, Namsai  
 AMDO  
 Dept. of Geology & Mining  
 Govt. of Arunachal Pradesh  
 Namsai (A.P.)

  
 Executive Engineer (WRD)  
 Namsai  
 Assistant Engineer  
 WR Sub-Division  
 Chongkham

  
 Executive Engineer (Pw.D)  
 Namsai  
 Executive Engineer  
 Namsai Division (Pw.D)

  
 Circle Officer  
 cum-Chairman Geo-Appraisal Committee  
 Chongkham, Namsai District  
 Chongkham, Namsai District

Executive Engineer (PHED)  
 Namsai

  
 AE PHED  
 Govt. of A.P.  
 Section Chongkham

  
 For Divisional Forest Officer  
 Namsai  
 Divisional Forest Officer  
 Namsai Forest Division  
 Namsai (A.P.)

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
NAMSAI, DISTRICT NAMSAI

No. NMS/G&M/DSR/01/2024-25/

Dated Namsai, the 30<sup>th</sup> Sept'2024.

To,  
The Director,  
Deptt. Of Geology and Mining  
Govt. of Arunachal Pradesh  
Itanagar.

Sub:- Request for District Survey Report(DSR) survey in Namsai district Govt. notified quarry.

Ref:- No.DGM/CORR/918/2023/848-54, Dated Itanagar, the 30<sup>th</sup> Sept'2024.

Sir,

With reference to your letter No. cited above, I would like request you kindly may send District Survey Report team to Namsai district to survey already notified 3(three) Nos. of Govt. quarry for further obtaining Forest Clearance and Environmental Clearance etc. as per Rule 60 of the APMMCR-2020 to avoid legal and environmental issues.

Further, Namsai district have already notified 3(three) Nos. of Govt. quarry under Chowkham Sub-Division and extracted Minor Minerals since from its notification.

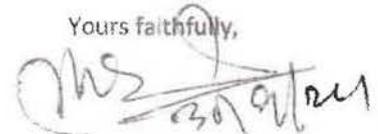
The name of Quarries are as follows:

1. Alubari Quarry-I, year of notification 2007.
2. Alubari Quarry-II, year of notification 2021.
3. Alubari Quarry-III, year of notification 2021.

(Enclosed notification order and Geo-Technical appraisal committee for your ready reference)

This is for your information and necessary action may please.

Yours faithfully,



(L. MATCHA) AMDO  
Deptt. Of Geology and Mining  
Namsai, District Namsai

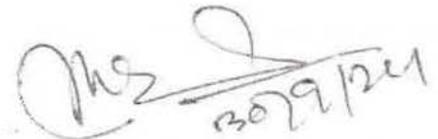
Dated Namsai, the 30<sup>th</sup> Sept'2024.

Memo No. NMS/G&M/DSR/01/2024-25/

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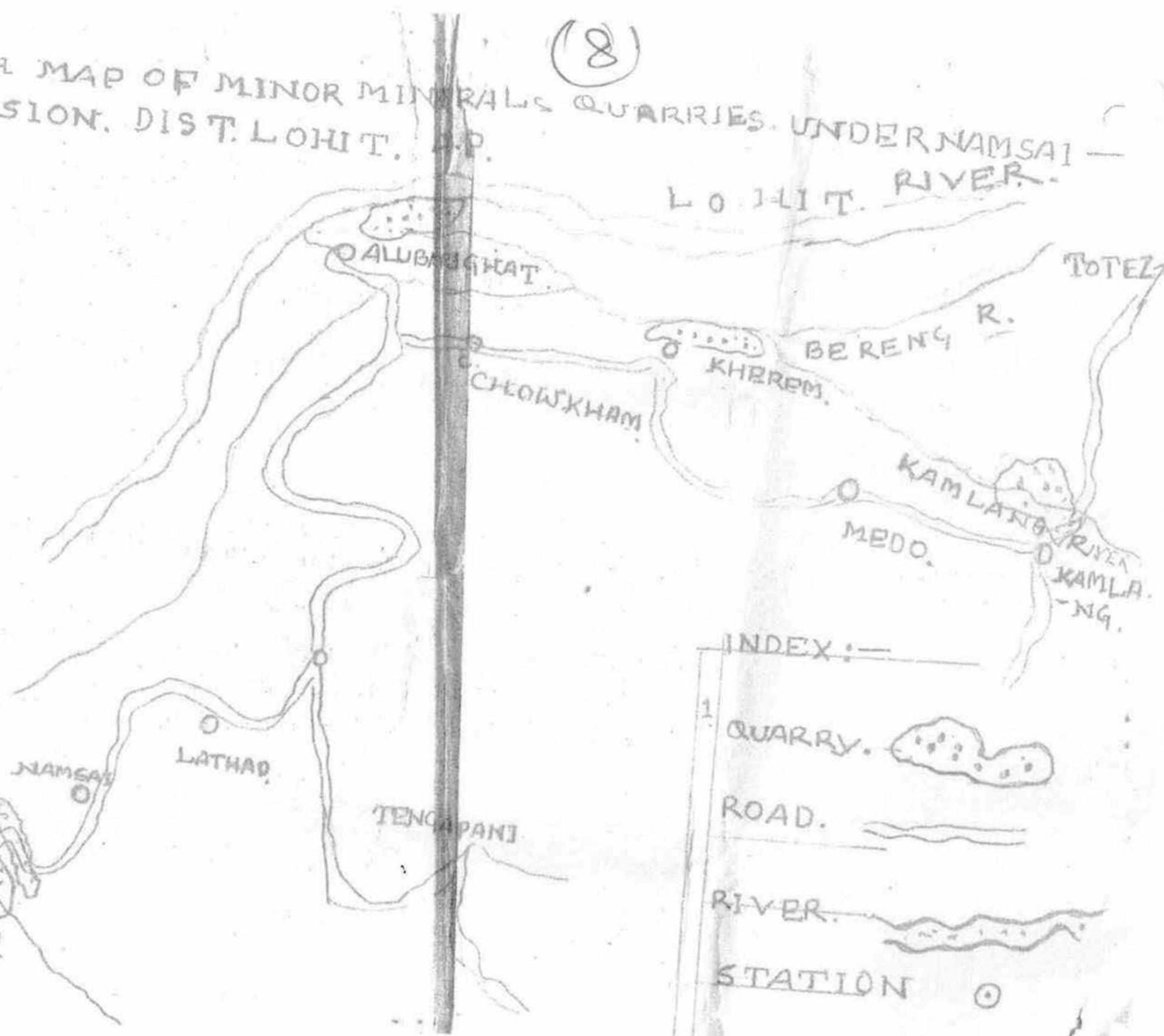
1. The SPA to Secretary, Geology and Mining, Govt. of A.P. Itanagar for his kind information please.
2. The Deputy Commissioner Namsai, District Namsai for kind information please.
3. Office copy.

CTC  
ms  
AMDO  
Deptt. Of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai



(L. MATCHA) AMDO  
Deptt. Of Geology and Mining  
Namsai, District Namsai

(8)  
 SKETCH MAP OF MINOR MINERALS QUARRIES UNDER NAMSAI SUBDIVISION, DIST. LOHIT, A.P.



C.T.C.  
 AMDO  
 Dept. of Geology & Minn.  
 Govt. of Arunachal Pradesh  
 Namsai (A.P.)

INDEX :-

1	QUARRY.	
	ROAD.	
	RIVER.	
	STATION	

Memo No. GM/Quarry-02/06-07/ 783-808

Dated Tezu the 10<sup>th</sup> June 2007

Copy to:-

1. All the Head of Department, Lohit District for information and necessary action please.
2. The D.F.O. Tezu for information please.
3. The PA to DC for information and necessary action please.
4. The Director, Geology and Mining, for information and necessary action please.
5. Notice Board/ Office Copy.

*B.Koyu*

(B.KOYU) AMDO  
for Deputy Commissioner  
Lohit District, Tezu.

AMDO  
Geology & Mining  
Govt. of A.P.  
TEZU

CTC  
*M.S.*  
AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

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**GOVT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER  
LOHIT DISTRICT, TEZU**

**NOTIFICATION**

No. GM/QUARRY-02/06-07/

Dated Tezu the 10<sup>th</sup> June 2007

In pursuance to the Director, Geology and Mining Department, Government of Arunachal Pradesh, Itanagar letter's No. DGM/MM/Q-TEZU/2006/297, dated 18<sup>th</sup> March 2007, Branch Officer, Geology and Mining, Tezu with the help of AMDO Namsai has introduced the quarry sites, for the collection of Minor Minerals, Viz. Boulders, Gravel, Sand etc in Non Forest land. And 2(Two) Quarries described below under Schedule are hereby declared and notified as "Quarry Sites".

Any person interested in the said sites who has any objection to the declaration of quarries may within 15(Fifteen) days from the date of publication of these notifications, file objection in writing before the Deputy Commissioner, Lohit District Tezu.

**SCHEDULE**

Sl. No.	Name & Location of Quarry	Status of Land	Minor Minerals	Seasonal Perennial	Expected operational period	Expected Quantity in Cu. M.			Area
						Boulder	Sand	Shingle	
1	1. A. E. Quarry (under Wakro Circle)	Community land	Boulder Sand Shingle	Perennial	12 months	9500	2000	3000	0.995 hectare
2	2. Alubari Quarry (under Chongkam Circle)	U.S.F Area	Boulder Sand Shingle	Seasonal	6 months	4000	1000	4500	2 hectares

1. No minor minerals will be collected without obtaining the valid license from the Deputy Commissioner, Lohit District, Tezu or Additional Deputy Commissioner, Namsai.
2. Full advance Royalty should be paid to the DC/ADC through concerned Branch Officer.
3. Collection will be made under the direct Supervision of Geology and Mining Department.
4. All the minor minerals collection will have possess TP issued by concerned Branch Officer, which will be checked while Mine Minerals is in transit.
5. No blasting in the quarry site will be allowed.

CTC  
M  
AMDO  
Officer of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

Sd/  
P.S. Lokhande, IAS

(A) 292

**GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
NAMSAI FOREST DIVISION:: NAMSAI**

**NO. AND/36/05/SQ/ 1625**

**Dated Namsai, the 25th August, 2020**

To

✓ The Assistant Mining Development Officer  
Namsai

**Sub: Proposal for extension & notification of Alubari Quarry.  
Ref: Your No.NMS/G&M/Quarry/2015-16/659 dtd.13/03/2019**

Sir,

The areas proposed for extension and notification of Alubari – Quarry – II and Quarry – III measuring 2.0 hect each, as shown in the sketch maps supplied by you are not under notified forest land.

Therefore, the department has no objection for notification of Govt. quarry in the ~~affor~~said area.

This is for your kind information and needful action please.

Yours faithfully

(L. Jamoh)  
Divisional Forest Officer  
Namsai Forest Division, Namsai

CTC  
DAMDO  
Dept of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

4

**LIST OF RIVERS/STREAM IDENTIFIED AND PROPOSED FOR NOTIFICATION AS QUARRY SITES**

Vide DC's Order No. NMS/G&M/QUARRY/2015-16/638-39 ,Dtd-31<sup>st</sup> Jan'2019 & NO. CKM-20/CRUSHER/2017-18 , Dated Chongkham the 4<sup>th</sup> Feb'2019 .

Sl .No	Name of Proposed Quarry	Location	Status of Land	Description of MM deposit	Seasonal /Perennial	Expected Operation	Remarks , if any
1	ALUBARI- II ( LOHIT RIVER )	North – LOHIT RIVER South – -DO- East - -DO- West - -DO-	USF Area	Boulder , Gravel ,sand , shingle etc	Seasonal	6 (six) month	
2	ALUBARI –III (LOHIT RIVER )	North – LOHIT RIVER South – -DO- East - -DO- West - -DO-					

*[Signature]*  
A E, WRD Namsai  
Member  
W. R. SUB-DIVISION  
Namsai.

*[Signature]*  
R F O ,Chowkham  
Member  
Range Forest Officer  
Chowkham Forest Range  
Chowkham (A.P.)

*[Signature]*  
A E, PWD Namsai  
Assistant Engineer  
Member  
Namsai Sub-Division PWD  
NAMSAI (A.P)

*[Signature]*  
EAC, Chowkham  
Chairperson  
Extra Assst Commissioner  
CHONGKHAM  
Namsai District (A.P.)

*[Signature]*  
DLR&SO  
Member  
District Land Revenue &  
Settlement Officer,  
Namsai Dist. (A.P)

*[Signature]*  
AMDO, Namsai  
Member Secretary  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai.

Countersigned by -

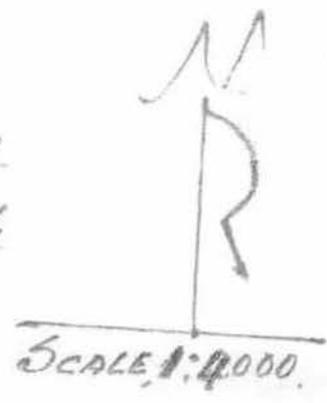
*[Signature]*  
Deputy Commissioner  
Deputy Commissioner  
Namsai District Namsai (A.P.)

*[Signature]*  
AMDO  
Dept. of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P)

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SKETCH MAP OF PROPOSED SITE FOR  
EXTENSION AND NOTIFICATION OF  
QUARRY VIZ. AT ALUBARI, NAMSAI,  
DISTRICT (A.P.) AREA: 20000 SQM.

LOCATED AT ALUBAR. III



LEGEND:-

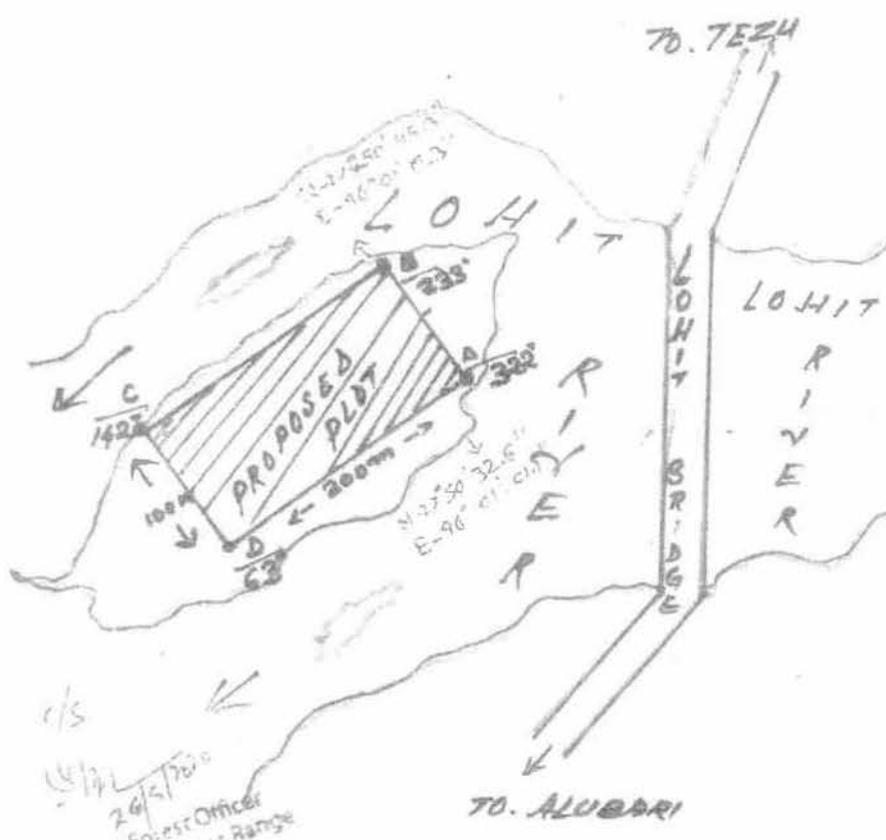
1. PROPOSED PLOT	
2. STATION	
3. ROAD	
4. RIVER	

MAP INDEX:-

1. NORTH	LOHIT RIVER
2. SOUTH	- DO -
3. EAST	- DO -
4. WEST	- DO -

AREA DETAILS:-

SL. NO.	STN.	BEARING	DISTANCE
1.	A-B	322°	100 METRS
2.	B-C	233°	200 "
3.	C-D	142°	100 "
4.	D-A	63°	200 -



26/5/2019  
Range Forest Officer  
Witham Forest Range  
Chowhanam (A.P.)

SURVEYED/PREPARED BY:-

25/02/2019  
SRI W. LOHANG) S.K  
S.C.'S OFFICE  
NAMSAI

SIGNED BY:-

D.L.R. S.O.  
NAMSAI  
DIST. NAMSAI  
(A.P.)

COUNTER SIGN BY:-

DEPUTY COMMISSIONER  
DISTRICT NAMSAI  
(A.P.)

CTC  
  
AMDO  
Dept of Geology & Mining  
Govt. of Arunachal Pradesh  
(A.P.)

Deputy Revenue  
Commissioner  
Namsai Dist. (A.P.)

SKETCH MAP OF PROPOSED SITE FOR  
EXTENSION AND NOTIFICATION OF  
QUARY VIE. AT ALUBARI-NAMSAI  
DISTRICT (A.P.)  
AREA = 20000 SQM.



LEGEND:-

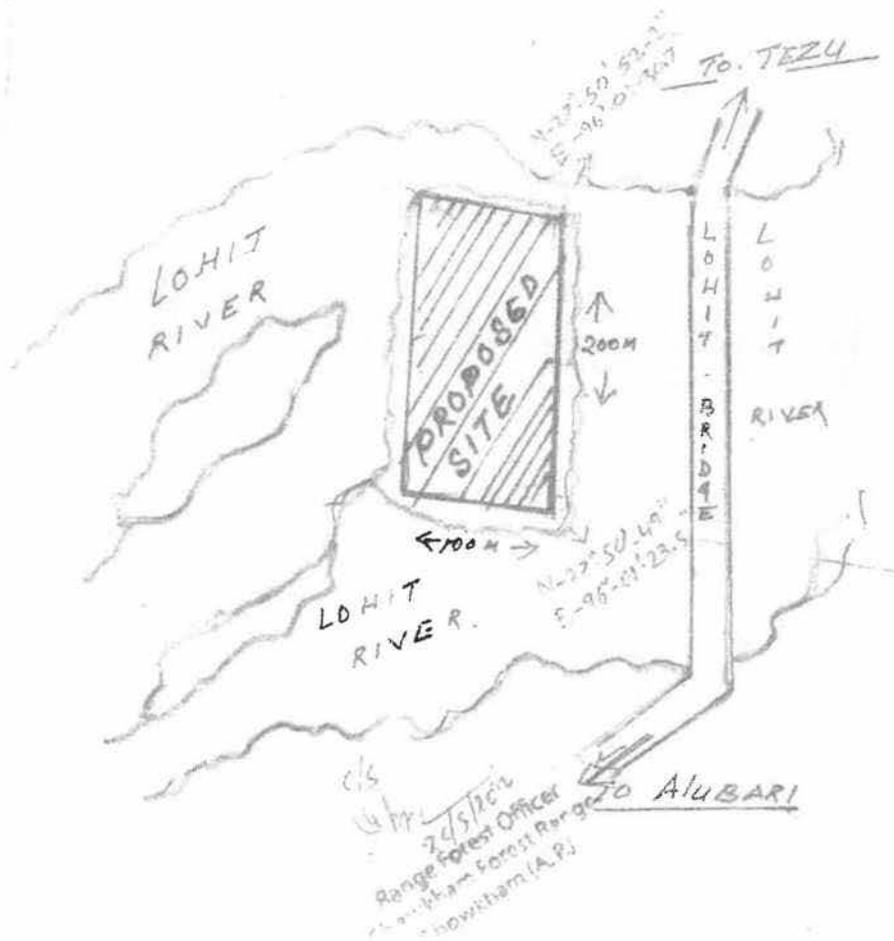
1. PROPOSED PLOT	
2. STATION	
3. ROAD	
4. RIVER	

MAP INDEX:-

1. NORTH	LOHIT-RIVER
2. SOUTH	- DO -
3. EAST	- DO -
4. WEST	- DO -

AREA DETAILS:-

SL.NO.	STN	BEARING	DISTANCE
1.	A-B	0°	200m
2.	B-C	280°	100
3.	C-D	180°	200
4.	D-4	100°	100



SURVEYED/PREPARED BY:-

SIGNED BY:-

COUNTER SIGN BY:

*(Signature)*  
27/02/2019  
(SRI. W. LOHANG) S.K  
DC'S OFFICE  
NAMSAI

*(Signature)*  
D L R S O  
NAMSAI  
District Land Revenue & Settlement Officer  
Namsai Dist. (A.P.)

*(Signature)*  
DEPUTY COMMISS.  
DISTRICT, NAR  
(A.P.)

CPL

M. ANDO  
Dept of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

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GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DEPUTY COMMISSIONER:: NAMSAI  
DISTRICT NAMSAI

No.NMS/G&M/QUARRY/2015-16/ 35-45

Dated Namsai, the 30<sup>th</sup> April' 2021.

NOTIFICATION

In pursuance of power conferred under Section 15 of Mines and Minerals (Regulation and Development) Act 1957, earlier a preliminary notification of the quarries had been issued vide No. NMS/G&M/QUARRY/2015-16/ 06-15, Dated Namsai, the 7<sup>th</sup> April' 2021 Inviting claims and objection within 15 days of issue of preliminary notification.

Whereas, this office has not received any claims and objection from any person/parties or individual within the stipulated time frame for the proposed quarry as specific below.

Sl. No	Name and location of quarry	Status of land	Minor Minerals	Seasonal or Perennial	Expected operational period	Expected quantity in Cu.m			Area
						Boulder	Sand	Shingle	
1.	Alubari-II	USF	Boulder, Sand and Shingles	Seasonal	6(six) month	20,000	10,000	30,000	2(two) Hact.
2.	Alubari-III	USF	Boulder, Sand and Shingles	Seasonal	6(six) month	35,000	10,000	15,000	2(two) Hact.

Therefore, the above mentioned quarries is hereby notified as quarry site for collection of minor minerals like boulder, sand and shingle etc. in the interest of royalty /revenue earning purpose for the government.

*Rushon*  
(R. K. Sharma)  
Deputy Commissioner  
Namsai District, Namsai

Memo No. NMS/G&M/QUARRY/2015-16/

Dated Namsai, the 30<sup>th</sup> April' 2021.

Copy to:-

1. The Secretary, Geology and Mining, Govt. of A.P. Itanagar for information please.
2. The Principal Chief Conservator of Forest, Govt. of A.P. Itanagar for information please.
3. The Director, Geology and Mining, Govt. of A.P. Itanagar for information please.
4. The Director, Printing, Govt. of A.P. Nahariagun for information with a request to publish in the Arunachal Pradesh Gazette please.
5. All the HoOs of Namsai District for information and necessary action.
6. The Officer Commanding, 1444 BCC (GREF), C/o 99 APO, Camp Jentho for information please.
7. All the Deputy Commissioner, Arunachal Pradesh for information and necessary action.
8. The EAC Chowkham for information and wide circulation
9. Notice Board.
10. Office copy.

CTC

*AMDO*  
Deputy of Geology & Mining  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

*Rushon*  
(R. K. Sharma)  
Deputy Commissioner  
Namsai District, Namsai  
Deputy Commissioner  
Namsai District Namsai (A.P.)

## Form-'D'

From: Assistant Mineral Development Officer, Namsai

Date 25.03.2025.

No. NMS/G&amp;M/RTI/2025-26/ 2329,

To,

Adv. Hangphoa Sumnyan  
Khonsa, Tirap District.

Sir/ Madam,

Please refer to your application, I.D.No. 9/2025, Date.05.03.2025, Addressed to the undersigned regarding supply of information on Quarry Notification.

2. The information asked for is enclosed for reference.

Or

The following part information is being enclosed.

- i). Notification order of Alubari Quarry-II and Alubari Quarry-III.
- ii). Sketch map of Alubari Quarry-II and Alubari Quarry-III.
- iii). Quarry Notification committee duly signed.
- iv). Environment Clearance Certificate from DFO, Namsai
- v). Notification order of Alubari Quarry-I.
- vi). Sample sketch map of Alubari quarry-I.

Page-No.1.

Page-No.2 &amp;3.

Page -No. 4.

Page-No. 5.

Page No. 6.

Page No. 8.

(This quarry is notified at time of Lohit district in 2007, no original document record in this regard is found)

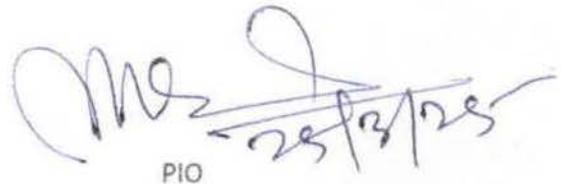
vii) . Forwarding letter to Director, Geo & Mining for inviting DSR team to survey the Quarries.

Page No. 9.

The remaining information about the other aspects cannot be supplied due to following reasons:

- i). Environment Audit Report regarding quarrying will be do after District Survey Report
  - ii). District Environment Impact Assessment report will be assess after District Survey Report
3. The requested information does not fall within the jurisdiction of this cometetent Aurhority.
4. As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the higher authority, Government of Arunachal Pradesh, within 30 days of issue of this order.

Yours faithfully



PIO

Deptt. Of Geology and Mining  
Namsai, District Namsai

E-mail Address: [gmnamsai20@gmail.com](mailto:gmnamsai20@gmail.com)

Mob.No. 7085398628

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF GEOLOGY AND MINING  
NAMSAI, DISTRICT NAMSAI

No. NMS/G&M/RTI/2023-24/ 2330-33

Dated Namsai, the 25<sup>th</sup> March'2025.

To,

Adv. Hangphoa Sumnyan  
Khonsa, Tirap District.

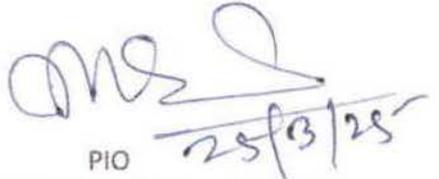
Sub:- Forwarding of RTI information and pay documents fees.

Ref:- I.D. No.9/2025, Dated 5/3/2025.

Sir,

With reference to your ID No. cited above, it is to inform you that kindly collect your information copies as sought through RTI act 2005 and pay documents fees of 9(Nine) copies only.

This is for your information and necessary action please.

  
PIO 25/3/25

Deptt. Of Geology and Mining  
Namsai, District Namsai

Memo No. NMS/G&M/RTI/2023-24/

Dated Namsai, the 25<sup>th</sup> March'2025.

Copy to:-

1. The Commissioner, Arunachal Information Commissioner, Govt. of A.P. Itanagar for kind information please.
2. The PIO, o/o- Deputy Commissioner, Namsai District for kind information please.
3. Office copy.

PIO

Deptt. Of Geology and Mining  
Namsai, District Namsai

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**Indira Paryavaran Bhawan**  
**Jor Bagh, New Delhi**

Dated: 04/04/2025

To

Shri BIKASH BHATTARAI  
ALUBARI, E-47  
ALUBARI  
Namsai  
792102

**Registration Number : MOENF/R/E/25/00424**

Dear Sir/Madam

I am to refer to your Request for Information under RTI Act 2005, received vide letter dated 30/03/2025 and to say that *This is to inform that all pertinent information related to the Environment Impact Assessment (EIA) Notification, 2006 and its subsequent amendments including the compendium, all relevant notifications, orders, circulars, and office memorandum are available on the Ministry's PARIVESH Portal (parivesh.nic.in) for public access. Also, the Environmental Clearance (EC) process of the Non-Coal Mining Sector of the Ministry of Environment, Forest and Climate Change is transparent and accessible online (parivesh.nic.in and environmentclearance.nic.in/searchproposal.aspx).*

*Additionally, the Ministry has issued several important guidelines, including the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020), which emphasize the importance of systematic mining practices and the management of sand mining operations in the country. These guidelines also highlight the necessity of conducting replenishment studies. These guidelines are available on the Ministry's PARIVESH Portal (parivesh.nic.in) for public access.*

*Further, as per the Guide on the Right to Information Act, 2005 (vide Ministry of Personnel, Public Grievances & Pensions Department of Personnel & Training Letter No. 1/32/2013-IR dated 28.11.2013) (Part I, Para 10), the Public Information Officer is not supposed to create information that is not a part of the record of the public authority. The Public Information Officer is also not required to furnish information which require drawing of inference and/or making of assumptions, or to interpret information, or to solve the problems raised by the applicants, or to furnish replies to hypothetical questions..*

In case, you want to go for an appeal in connection with the information provided, you may appeal to the Appellate Authority indicated below within **thirty days** from the date of receipt of this letter.

**Rajeev Ranjan (Non-Coal)**

FAA &amp; Scientist-E

Address: Indira Paryavaran Bhawan Jor Bagh New Delhi

Phone No.: 011-20819208

Yours faithfully



( Dr.Krishnendu Monda (IA-Non-Coal))

CPIO &amp; Scientist-D

Phone No.: 011-20819248

Email : krishnendu.modal@gov.in



Form-'D'

Form of supply of information to the applicant

(See rule 4(3))

From: Assistant Mineral Development Officer, Namsai.

Date 01.05.2025.

No. NMS/G&amp;M/RTI/2025-26/ 41,

To,

Mr. Jalia Tayang  
Vill- Tafragam, Tezu  
Lohit District

Sir/Madam,

Please refer to your application, I.D.No. NIL, Date.04.04.2025, Addressed to the undersigned regarding supply of information on CU-FORM D.

2. The information asked for is enclosed for reference.

Or

The following part information is being enclosed.

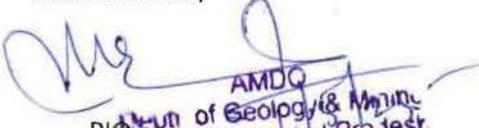
1).The CU-Form-D for the financial year 2023-24 is enclosed.

The remaining information about the other aspects cannot be supplied due to following reasons: NIL

3. The requested information does not fall within the jurisdiction of this competent Authority.

4. As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the higher authority, Government of Arunachal Pradesh, within 30 days of issue of this order.

Yours faithfully

  
AMDO  
Deptt. Of Geology and Mining  
Govt. of Arunachal Pradesh  
Namsai, District Namsai  
E-mail Address: [gmnamsai20@gmail.com](mailto:gmnamsai20@gmail.com)

ANNEXURE -IISubmission of CU-Form-D against the following Stone Crushers:-

1. **M/s Mangmow Stone Crusher**
  - a). Cu-Form-D - Submitted
2. **M/s Alubari Stone Crusher-I**
  - a). Cu-Form-D - Submitted
3. **M/s Mancheykhun Stone Crusher**
  - a). Cu-Form-D - Submitted
3. **M/s Namdalao Stone Crusher**
  - a). Cu-Form-D - NIL
5. **M/s Sutasana Industry**
  - a). Cu-Form-D - Submitted
6. **M/s S.M Enterprise**
  - a). Cu-Form-D - Submitted
7. **M/s A.K Stone Crusher**
  - a). Cu-Form-D - Submitted
8. **M/s Namchoom Stone Aggregates**
  - a). Cu-Form-D - Submitted
9. **M/s Ongmew Stone Crusher**
  - a). Cu-Form-D - Submitted
10. **M/s Chowkham Enterprise**
  - a). Cu-Form-D - not Submitted
11. **M/s Arunachala Shiva**
  - a). Cu-Form-D - Submitted

**12. M/s Khangkio Stone crusher**

a). Cu-Form-D - not Submitted

**13. M/s T.T.C Infra India**

a). Cu-Form-D - Not submitted

**14. M/s Alubari Stone Crusher –II**

a). Cu-Form-D - NIL

**15. M/s Shagun stone Crusher**

a). Cu-Form-D - NIL

**16. M/s Monfra Stone Crusher**

a). Cu-Form-D - Submitted

**17. M/s Kherem Stone Crusher**

a). Cu-Form-D - NIL

**18. M/s T.M Enterprise**

a). Cu-Form-D - NIL

**19. Mr. Chowrasiya**

a). Cu-Form-D - Not running

Form-'D'

Form of supply of information to the applicant

(See rule 4(3))

From: Assistant Mineral Development Officer, Namsai.

Date 01.05.2025.

No. NMS/G&M/RTI/2025-26/

43,

To,

Mr. Jalia Tayang  
Vill- Tafragam, Tezu  
Lohit District

Sir/Madam,

Please refer to your application, I.D.No. NIL, Date.08.04.2025, Addressed to the undersigned regarding supply of information on "Pacca challan with machine numbering issue and countersigned by concern authority" for the year 2022-23, 2023-24 and 2024-25.

2. The information asked for is enclosed for reference.

Or

The following part information is being enclosed.

1). "Pacca challan with machine numbering issue and countersigned by concern authority" for the year 2022-23, 2023-24 and 2024-25 of stone crusher is enclosed at Annexure-1.

The remaining information about the other aspects cannot be supplied due to following reasons: NIL

3. The requested information does not fall within the jurisdiction of this competent Authority.
4. As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the higher authority, Government of Arunachal Pradesh, within 30 days of issue of this order.

Yours faithfully

PIO

Deptt. Of Geology and Mining  
Namsai, District Namsai

E-mail Address: [gmnamsai20@gmail.com](mailto:gmnamsai20@gmail.com)

**ANNEXURE- I****Submission of Transportation Challan against the following Stone Crushers:-**

- 1. M/s Mangmow Stone Crusher**
  - a). Transportation challan - Submitted
- 2. M/s Alubari Stone Crusher-I**
  - a). Transportation Challan - Submitted
- 3. M/s Mancheykhun Stone Crusher**
  - a). Transportation Challan - Submitted
- 4. M/s Namdalao Stone Crusher**
  - a). Transportation Challan - NIL  
(PROPRIETOR NOT SUBMITTED AFTER REPEATED REQUEST)
- 5. M/s Sutasana Industry**
  - a). Transportation Challan - not submitted
- 6. M/s S.M Enterprise**
  - a). Transportation Challan - Submitted
- 7. M/s A.K Stone Crusher**
  - c) Transportation Challan - Submitted
- 8. M/s Namchoom Stone Aggregates**
  - a). Transportation Challan - Submitted
- 9. M/s Ongmew Stone Crusher**
  - c) Transportation Challan - not submitted
- 10. M/s Chowkham Enterprise**
  - b) Transportation Challan - not submitted

**11 . M/s Arunachala Shiva**

a). Transportation Challan - Submitted

**12. M/s Khangio Stone crusher**

a). Transportation Challan - submitted

**13. M/s T.T.C Infra India**

a). Transportation Challan - Submitted

**14. M/s Alubari Stone Crusher –II**

a). Transportation Challan - NIL

**15. M/s Shagun stone Crusher**

a). Transportation Challan - NIL

**16. M/s Monfra Stone Crusher**

a). Transportation Challan - Submitted

**17. M/s Kherem Stone Crusher**

a). Transportation Challan - NIL

**18. M/s T.M Enterprise**

a). Transportation Challan - NIL

**19. Mr. Chowraslya**

a). Transportation Challan - Not running



NO. CKM/JUD-06/2024/  
GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
CHONGKHAM CIRCLE :: NAMSAI DISTRICT

Dated Chongkham, the 3rd Feb., 2025

To,

Manjushree Gogoi (Advocate),  
Counsel to Petitioner, Shri Jaliya Tayang.

**Sub: Factual report finding- regarding.**

Dear Counsel,

Please find enclosed the factual report submitted by the Geo-Appraisal Committee as prayed. In this connection, the undersigned would also like to inform that the factual report received shall be referred to the relevant government department for further course of action in line with the prayer made by the counsel in the initial petition.

The undersigned has no power to direct shutdown of the crusher units which are running on the strength of license and certificates issued by the competent authority, except in cases of immediate threat to human life and property under Section 152 of BNSS, 2023.

**Enclosed-** As stated.

Yours faithfully,

Digitally signed by  
[Kretkam Tikhak] APCS,  
Addl. Deputy Commissioner,  
Chongkham, Distt. Namsai (A.P.)  
Date: 03-02-2025 16:27:46

Memo NO. CKM/JUD-06/2024/ 3772-7g

Dated Chongkham, the 3rd Feb., 2025

Copy to:

1. The PA to DC, Namsai, for information of DC, Namsai.
2. The Chairman, Geo-Appraisal Committee & its members, for information.
3. Office copy.

e-signed  
[Kretkam Tikhak] APCS,  
Addl. Deputy Commissioner,  
Chongkham, Distt.- Namsai (AP)

### STONE CRUSHERS VERIFICATION REPORT

In pursuance to the order No. CKM/JUD-06/2024/3256-286, Dated 8<sup>th</sup> Jan'2025 and No. CKM/JUD-06/2024/3381-411, Dated 10<sup>th</sup> Jan'2025, the standing Geo-Appraisal Committee under the chairmanship of Circle Officer Chongkham, verified the stone crusher site of Chongkham Circle of Namsai district in connection with minimum distance criteria, measured through Android GPS and submit factual report pertaining to the compliance of Arunachal Pradesh Stone Crusher Guidelines, 2012 which is given below table:-

#### Verification of Stone Crushers distance criteria from sensitive areas

Sl. No.	Name of Stone Crusher unit	Name of proprietors	Location	Distance from the following location with minimum distance limit (in Meter/km)								Remarks
				Class A and above town and cities limit (3 km)	Other towns (2 km)	Village/ human habitation (1 km)	Wild life sanctuary / reserve forest (5 km)	National Highway/ State Road (from centre line) 200 meters	Sensitive areas such as Education institution/ Govt. office/ Market/ Hospital/ religious place/ Tourist spots (1 km)	River/ Lake/ Stream (500 Meters)	Bridge/ Hydro power Dam/ water supply/ diversion structure (1 km)	
1	2	3	4	5	6	7	8	9	10	11	12	13
1	M/s Mangmaw Stone Crusher	Chow Jeyoni Mangmaw	Alubari	21 km Namsai	2.046 km Chongkham	1.60 km Alubari	NA	0.326 km	1.30 km	0.544 km Barang river	1.003 km Barang bridge	Running
2	M/s Lohit Stones	Chow Sumitha Namchoom	-do-	22 km	2.700 km Ckm	1.08 km	-	0.071 km	3.17 km CHC	2.062 km Barang river	2.092 km Barang bridge	Closed
3	M/s Alubari Stone Crusher(i)	Nang Mitika Namchoom	-do-	24 km Namsai	3.700 km Ckm	1.400 km	-	0.123 km	1.400 km	0.858 km Lohit river	0.817 km Lohit bridge	Running
4	M/s. Mancheykhun Stone Crusher	Chow Tiyot Mancheykhun	-do-	24 km Namsai	4.091 Ckm	1.403 km Alubari	-	0.403 km	1.391 km Ckm	0.391 km Lohit river	0.752 km Lohit bridge	-do-
5	M/s Namdalao Stone Crusher	Nang Chemika Namchoom	-do-	24 km Namsai	4.224 km Ckm	1.750 km Alubari	-	0.341 km	1.750 km Ckm	0.327 km Lohit river	0.333 km Lohit bridge	-do-
6	M/s Sutasana Industry	Chow Sutasana Mein	-do-	23 km Namsai	1.637 km Ckm	1.637 km Ckm	-	0.783 km	1.756 km Ckm	0.396 km Bareng river	1.002 km Bareng bridge	-do-
7	M/s S.M Enterprise	Chow Sumina Mein	-do-	22 km Namsai	0.922 km Ckm	0.867 km Ckm	-	0.057 km	1.244 km Ckm	0.098 km Bareng river	0.110 km Bareng bridge	-do-
3	M/s A.K stone Crusher	Chow Aditya Mein	-do-	24 km Namsai	4.003 km Ckm	1.519 km Alubari	-	0.204 km	1.510 km Alubari	0.502 km	0.604 km Lohit bridge	-do-

Assistant Engineer  
WR Sub-Division  
Chongkham

Assistant Engineer  
Namsai Circle, PWD  
Arunachal Pradesh

Assistant Engineer  
Chongkham Circle Chongkham  
District Namsai (A.P.)

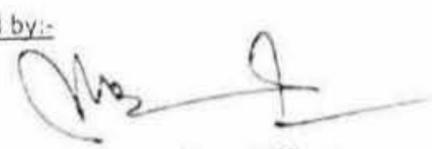
Assistant Engineer  
Govt. of A.P.  
Chongkham

Assistant Engineer  
for Divisional Forest Officer  
Namsai Forest Division  
Namsai (A.P.)

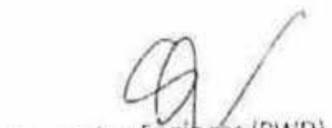
1	2	3	4	5	6	7	8	9	10	11	12	13
9	M/s Namchoom Stone Aggregate	Chow Upseng Namchoom	-do-	22 km Namsai	1.132 km Ckm	1.058 Ckm		0.197 km	1.293 km Ckm	0.293 km Bareng river	0.370 km Bareng bridge	-do-
10	M/s Ongmew Stone Crusher	Chow Mithina Namchoom	Guna Nagar	25 km Namsai	4.276 km	1.961 km Guna nagar		0.120 km	3.298 km Ckm	0.805 km	4.341 km Ckm river bridge	-do-
11	M/s Chowkham Enterprise	Chow Keli Moungham	Alubari	24 km Namsai	4.018 km Ckm	1.357 km		0.251 km	1.298 km Ckm	0.242 km Lohit river	0.810 km Lohit bridge	-do-
12	M/s Arunachala Shiva	Nang Tem Namchoom	-do-	24 km Namsai	4.170 km Ckm	2.074 km Alubari		0.236 km	2.071 km Alubari	0.545 Lohit river	0.480 km Lohit bridge	-do-
13	M/s Khangkio Stone Crusher	Chow Ketong Khangkio	Tissue	11.770 km Ckm	8.750 km Guna nagar	2.258 km Tissue		0.547 km	1.703 km Emphum BT	0.743 km Marua river	11.359 km Ckm bridge	-do-
14	M/s. T.T.C Infra India	Chow Morani Namchoom	Alubari	19 km Namsai	3.984 km Ckm	1.058 km Momong		2.532 km	4.337 km G/ pagoda	0.676 km Tengapani river	3.945 km Bareng bridge	-do-
15	M/s Alubari Stone Crusher	Chow Tsen Tsing Mein	-do-	21 km Namsai	2.329 km Ckm	1.704 km Alubari		0.235 km	1.857 km Ckm	1.764 km Bareng river	1.877 km Bareng bridge	-do-
16	M/s Shagun Stone Crusher	Nang Rupa Namchoom	-do-	24 km Namsai	3.925 km Ckm	1.193 km Alubari		0.230 km	1.193 km	0.271 km Lohit river	1.001 km	-do-
17	M/s C.P Crusher	Nang Tem Namchoom	-do-	24 km Namsai	3.912 km Ckm	1.997 km Alubari		0.194 km	1.994 km Alubari	0.635 km Lohit river	0.521 km Lohit bridge	Closed
18	M/s Monfra Stone Crusher	Chow Teykham Namchoom	-do-	24 km Namsai	3.954 km Ckm	1.708 km Alubari		0.189 km	1.683 km Alubari	0.512 km Lohit river	0.445 km Lohit bridge	Running
19	M/s Kherem Stone Crusher	Nang Sunanta Namchoom	kherem	9.748 km Ckm	6.562 km Guna nagar	0.593 km Kherem		0.628 km	1.068 km BT	0.071 km Kherem river	9.851 km Ckm bridge	-do-
20	M/s T.M Enterprise	Chow Tichand Mein	-do-	21 km Namsai	1.512 Ckm	1.515 km Ckm		0.378 km	1.605 km Ckm	0.510 km Bareng river	1.406 km Bareng bridge	-do-
21	M/s. Jantiya Enterprice	Ng. Sulampa Moungham	Alubari	-	-	-		-	-	-	-	Defunct

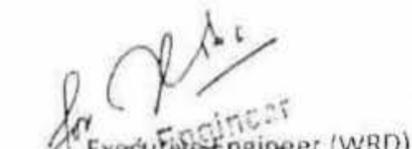
NB:- Red colour indicate below minimum distance criteria. BT- Buddhist Temple.

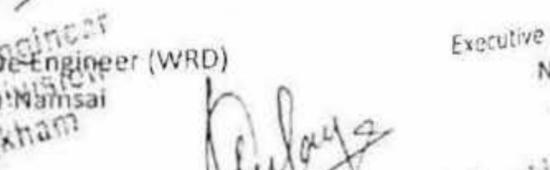
Verified by:-



Asstt. Mineral Dev. Officer  
Geo & Mining, Namsai  
Govt. of Arunachal Pradesh  
Namsai (A.P.)

  
Executive Engineer (PWD)  
Namsai  
Govt. of Arunachal Pradesh

  
Executive Engineer (WRD)  
WR Sub-Division  
Chongkham

  
Circle Officer,  
cum-Chairman, Geo-Appraisal Committee,  
Chongkham, Namsai District,  
Arunachal Pradesh

Executive Engineer (PHED)  
Namsai  
Govt. of A.P.  
Section Chowkham

  
For Divisional Forest Officer  
Namsai  
Divisional Forest Officer  
Namsai Forest Division  
Namsai (A.P.)

**Environmental Guidelines  
for  
Stone Crushing Units**



**Central Pollution Control Board**

**Ministry of Environment, Forest and Climate Change  
Parivesh Bhawan, East Arjun Nagar  
Delhi-110032**

**(July, 2023)**

## 1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

## 2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

### 3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

**3.1 Transportation of raw material:** Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

**3.2 Primary crushing:** Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

**3.3 Secondary crushing:** After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

**3.4 Screening:** From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

**3.5 Tertiary crushing:** Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

**3.6 Product storage and loading:** After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

#### **4.0 Environmental issues associated with Stone Crushing Units**

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

### 5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> <li>• Three sides and top should be covered and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers should be provided on approach roads.</li> </ul>

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (<b>Figure-1</b>)</li> <li>• Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.</li> </ul>
Secondary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.</li> </ul>
Screening	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation.</li> <li>• Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house.</li> <li>• Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.</li> </ul>
Tertiary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.</li> </ul>

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided ( <b>Figure-2 &amp; Figure-2(a)</b> ).
Product storage	<ul style="list-style-type: none"> <li>• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>• All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>• Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.</li> </ul>

### 5.1 General Measures

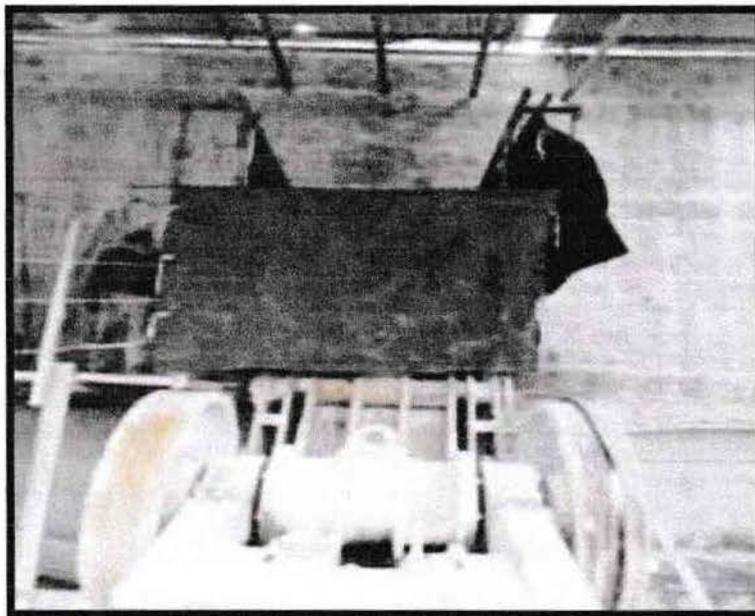
- i. Wind breaking wall: G/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

#### 6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



**Figure-1:** Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point

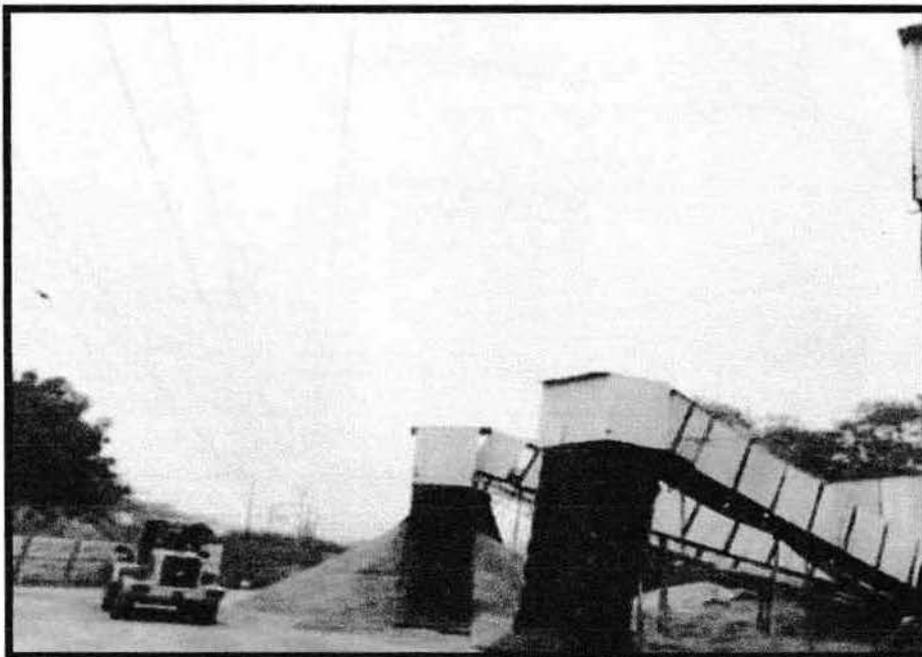


Figure-2(a): Chute from top of discharge point

## Annexure-1

## Format/Checklist for SPCBs/PCCs before issuance of CTE &amp; CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
<b>General</b>			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

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**VAKALATNAMA**

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONAL BENCH, KOLKATA, WEST  
BENGAL FINANCE CENTRE, 3<sup>RD</sup> FLORR, NEW TOWN.  
ORIGINAL APPLICATION NO. \_\_\_\_/2025**

**In the matter of:**

Shri Jaliya Tayang

...Applicant

Versus

Arunachal Pradesh State Pollution  
Control Board & Ors.

....Respondents

Know all men by these presents, that by this Vakalatnama I, Sri Jaliya Tayang, S/o Shri Sorum Tayang, aged about 43 Years, resident of Village: Tafragam, District Lohit, Arunachal Pradesh- 792001, in the Applicant in the aforesaid Original Application do hereby appoint and retain;

**Adv. Ayan Boo, Enrollment No. D/10191/2022****Email: [advocateayanboo@gmail.com](mailto:advocateayanboo@gmail.com)****Ph. No. 08130172885****Office at: Adv. Chamber, Opp. to BATA Store, Tezu, District Lohit, Arunachal Pradesh- 792001**

(Hereinafter called the advocate) to be my advocate in the above noted case authorize him:

1. To act, appear and plead in the above-noted case before this Hon'ble Tribunal.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject of payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on my behalf.
8. And I undersigned do hereby agree to rectify and confirm all acts done by the advocate or his substitute in the matter as my own acts, as if done by me to all intents and proposes.
9. And I undertake that I or my duly authorized agent would appear in court/tribunal on all hearings and will inform the advocate for appearance when the case is called.
10. And I the undersigned to hereby agree not to hold the advocate or his substitutes responsible for the result of the said case.
11. And I the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and for this Tribunal. I hereby agree that once fee is paid, I shall not be entitled for the refund of the same in any case whatsoever and if the case prolong for more than 3 years the original fee shall be paid by again by me.



Executants'/ Client/Applicant

Ayan  
09/09/2025  
Advocate

Enrollment No D/10191/2022  
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